

Mem - 2/12 (163)

893

Government of West Bengal
Department of Correctional Administration
Block-B, 2nd floor, Writers' Buildings, Kolkata-1

No.535-DCA/4M-54/10/C

Date:25.06.2012

From: Shri K. K. Bandyopadhyay, WBCS (Exe),
The OSD & Ex-Officio Deputy Secretary
to the Government of West Bengal.

To: Shri S. L. Chakraborty, WBCS (Exe),
Joint Commissioner for Reservation and Ex-Officio
Joint Secretary to the Government of West Bengal,
Backward Classes Welfare Department,
Writers' Buildings, Kolkata-1

Sub: Request for furnishing action taken report.

Sir,

In inviting a reference to your letter No.1953-BCW dt.04.06.2012 on the captioned subject, I am directed to say that the required para-wise report has already been sent to the Joint Secretary, Government of West Bengal, Home (Special) Department (HRC Cell) vide this Department's Memo. No.2829-DCA dt.13.03.2012 and No.62-DCA dt.11.04.2012, as called for, copies of which is further enclosed for ready reference.

However, reply of this Department to Sl. No.16 and recommendation No.24.1 (as asked for), is as follows:-

"The department is attentive to take necessary step on receipt of such report".

Incidentally, it may please be noted that action taken report on the report of Smt. A. Agnihotri and Sri D. Sarangi, Special Rapporteurs of NHRC for Alipore Women Correctional Home and Dum Dum Central Correctional Home have been sent to the Commission.

This is for his kind appraisal and taking further action.

Yours faithfully,

Self

OSD & Ex-Officio Deputy Secretary
to the Government of West Bengal

No.535/1-DCA

Date: 25.06.2012

Copy to the Joint Secretary to the Government of West Bengal, Home (Special) Department (H.R.C. Cell) for information.

OSD & Ex-Officio Deputy Secretary
to the Government of West Bengal

KM

50-1-2/12

Ref. 2/12

Ref. 2/12

952 29-06-12

(162)
~~(M.G.)~~
~~(R.R.)~~
892

GOVERNMENT OF WEST BENGAL
BACKWARD CLASSES WELFARE DEPARTMENT
Writers' Buildings, Block-I, 2nd Floor, Kolkata-700001
Visit our Website: www.anagrasarkalyan.gov.in

No: 1482-BCW/MR-47/2011(Pt.I)

Dated: 24-04-2012

From : Shri S. K. Thade, IAS
Secretary to the Govt. of West Bengal

To : The Director General & Inspector General of Police
Writers' Buildings, Kolkata-700001

Sub: Status report of the disposal of the pending cases under Protection of Civil Right Act, 1955 and SC & ST (POA) Act, 1989

Sir,

It is observed from the report of Additional Director General of Police (II), CID, West Bengal submitted vide memo no. 03-ADGP-II dated 13.01.2012 that total 40 (forty) number of cases under the Protection of Civil Right Act, 1955 and SC & ST (POA) Act, 1989 upto the year 2010 has been pending with the West Bengal Police.

Executive Summary of Advisory on Crime against Scheduled Caste & Scheduled Tribes has stated that as per the data of National Crime Record Bureau (NCRB), the pendency of SC related cases in courts of West Bengal during 2008-2010 is 88.2%. The conviction rate is also as low as 06.7%. This matter of high pendency and low conviction is of major concern of the State as well as of Govt. of India. This issue was also deliberated in the conference of Home Ministers/Ministers of Social Justice on effective implementation of SC/ST PoA Act, 1989 on 17-04-2012 at New Delhi. In view of this I would request you instruct the concerned officials to expedite the investigation of the cases in right earnest to reduce the pendency of cases and to improve the conviction rate. Furthermore the report in respect year 2011 may also be submitted for the said purpose.

A detailed statement stating the incidents of atrocities during 2007-2010 is enclosed for your ready reference.

Yours faithfully,

Sd/-

(S. K. Thade)

Secretary to the Govt. of W.B.

Dated: 24-04-2012

No: 1482(2)/1-BCW

Copy forwarded for information to:

1. Principal Secretary, Home Department, Writers' Buildings, Kolkata-1
2. Additional Director General of Police (II), CID, West Bengal, Bhavani Bhavan, Alipore, Kolkata-27

Received contents but not verified

28.4.12

Home (Political) Department
Govt. of West Bengal
Writers' Buildings, Kolkata

Ref
28/4/12

S. K. Thade
24/4/2012
(S. K. Thade)

Secretary to the Govt. of W.B.

1209
PIR

Scanned
Human Rights Cell
4.8.12
Discom. R. Kundu
DD/4
4/8

891

GOVERNMENT OF WESTBENGAL
OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR
HOOGLY, J.M. SECTON.

Memo No. :- J.M. Dated:-

- To
1. The Superintendent of Police.
 - 2-5. The Sub-Divisional Officer,
Sriramore/ Chandernagore/ Sadiar/ Arambag.
 6. P.O. Cum DWO.
 7. B.C.W.

Reminder letter. N0 - 2

Subject :- Action taken report sought for by National Human Rights Commission over the recommendation of K.B. Saxena's report on 'Prevention of Atrocities against Scheduled Castes'

Ref. :- This office memo no. 408(6) J.M. Dated. 17.05.2012, and office memo no. 275(6) J.M. Dated. 23.03.2012.

With reference to above, He is requested to send the action taken report over the matter at an early date. on urgent basis because Joint Secretary Human Rights Commission is pressing hard.

1455/33(MM)
4/8/12

[Signature]
12/6/12
Addl. District Magistrate (Dev)
Hooghly.

[Signature]
4/8

Memo No :- 489(7)/1(1) J.M.

Dated :- 14.6.12.

✓ Copy forwarded to the Joint Secretary, Human Rights Cell, Home (Special) Department, Writers' Buildings, Kolkata- 700001.

[Signature]
12/6/12
Addl. District Magistrate (Dev)
Hooghly.

[Signature]
4/8/12

GOVT OF WEST BENGAL

OFFICE OF THE P.O.-CUM-D.W.O., BACKWARD CLASSES WELFARE,
1 No. Station Road, Rishi Bankim Sarani, Barasat.
North 24-Parganas, Pin- 700 124
Phone No. 033-2552-4078



Memo No. 1061/BCW/BST.

Dated: 25.06.2012

To
Shri M.K. Kundu
Joint Secretary to the Government of West Bengal
Home (Special) Department,
Human Rights Cell,
Writers' Buildings
Kolkata-700 001.

10-1
2/3/12

Sub: Submission of Action Taken Report (A.T.R.) for sending to National Human Rights Commission, New Delhi over the recommendation of K.B. Saxena's report on "Prevention of Atrocities against Scheduled Castes":

Ref: Your Letter vide No. 244(27)-HS/HRC/Misc-02/12 dated 01.03.2012 and subsequent reminder letter vide No. 606(25)-HS/HRC/Misc-02/12 dated 26.04.2012 and No.672(25)-HS/HRC/Misc/02/12 dated 09.05.2012.

Sir,

With reference to above, I am submitting herewith the para wise Action Taken Report (A.T.R.) which has been asked by National Human Rights Commission, New Delhi over the recommendation of K.B. Saxena's report on "Prevention of Atrocities against the Scheduled Castes" during the year 2011-12.

In this connection some clarification, necessary orders are essential for further smooth implementation of targeted activities for prevention, protection & benefits of deprived scheduled castes in respect of the recommendations contained in the report on "Prevention of Atrocities against Scheduled Castes by K.B. Saxena's.

With regards,

Yours sincerely,

(Sanjay Bansal)

District Magistrate
North 24 Parganas, Barasat

BCWO\Letter Head 3

1061

Govt. of West Beng
Home Department
Special Section
Date No 959 dt 29-06-12

889

Action already taken/ proposed to be taken as per Recommendations of the Report on "Prevention of Atrocities against SC's" by Shri K.B. Saxena.

Jurisdiction of Action: District:- North 24 Parganas, West Bengal.

Sl. No.	R. No.	Particular(s)
(1)	(2)	(3)
1.	3	<u>Training of Officials</u> The 3 tier training for Civil and Police Officers at lower level will be organized at district only after getting the design and syllabus from National Human Rights Commission and the master trainer as well.
2.	3.1	<u>Annual Workshop of S.P.s & D.M.s</u> The State authorities are empowered to organize the said workshop.
3.	4	<u>Special Courts</u> As per notification no. 3280-J dt. 16.02.1990 of Judicial Department, Court of the First Additional Sessions Judge, North 24 Parganas has been specified as special court under SC/ ST (POA) Act, 1989 and Public Prosecutor, North 24 Parganas has been specified for the same purpose.
4.	5	<u>Meeting of DLV & MC</u> District Level Vigilance & Monitoring Committee has been constituted on 19.01.2012 vide Notification No. 12/BCW/BST dated 02.01.2012. N.G.O.'s working for SC's are also involved in this Committee. Steps have already been taken to publicize provisions of POA Act, 1989 through distribution of handbills, display of Flexi Board etc. Tri monthly meetings are organized and proceedings thereof have been transmitted onwards. Dates of such meeting already held- 06.02.2012 and 16.05.2012.
5.	7	<u>Identification of atrocities/ untouchability prone areas</u> In this respect, some areas have already been identified as atrocities prone areas under Jagaddal and Airport P.S. However cooperation has been sought from police authority for identification of such areas more judiciously.
6.	8	<u>Annual Award for the police station</u> We may assist the state authority in identifying pro-active police stations who will be found most responsive in dealing such cases.
7.	10.3	<u>Effective utilization of compensation money for sustainable rehabilitation of the victim</u> District Administration is monitoring the same itself and also through the District Level vigilance and Monitoring Committee. One Miss Gunja Halder had received a sum of Rs.25,000/- (Rupees Twenty Five thousand) only as compensation relating to a

12/05/17
JPP

		rape victimized case in this district and follow-up action is continuing in the purpose of rehabilitation.
8.	10.4	<u>Inclusion of the value of property destroyed in the compensation package</u> Guidelines will be followed.
9.	15	<u>Posting of one woman police functionary in each police station</u> After completion of identification of atrocities prone areas in whole district the matter will be placed to the District Level Vigilance and Monitoring Committee which in turn may recommend the name of police stations where woman police functionaries may be posted. In case of investigation into serious complaints of violence against SC women it is being tried to depute women police officer and where this is not feasible, a woman police functionary accompanies male police officer/ officers during investigation.
10.	16	<u>Setting up of women police station</u> Appropriate authority will take necessary action.
11.	17	<u>Notifying a lady officer for addressing the atrocities cases</u> If such an order be communicated from the end of State authority, it will be made more obligatory to entrust one lady officer in each block for entertaining such complaints.
12.	18	<u>Self- Help Groups</u> Already 4477 nos. SC SHGs and 359 nos. ST SHGs have been formed under SGSY. Most of them are involved in income generating works after getting proper capacity building training and skill development training from DRDC. The cluster leaders will be trained on relief provisions as laid down in POA Act, 1989, how to draft complaints on behalf of the victims etc. with assistance of DRDC authorities.
13.	20	<u>Identification of Welfare agencies</u> 3 such organizations are already working with us to help the victims in registering complaints and pursuing the cases.
14.	23	<u>Identification of organizations to deal with the custodial violence etc.</u> Organizations as mentioned in Sl. No. 13 will be requested to deal with this matter also for keeping liaison between competent authority and NHRC/ SHRC for initiating process of enquiry expeditiously.
15.	24	<u>Formation of an ombudsman to look into custodial atrocities</u> Specific guideline is required from the respective authority of State Level.
16.	24.1	<u>Formation of visitors committee for each Jail</u> The matter will be placed before the District Level Vigilance and Monitoring

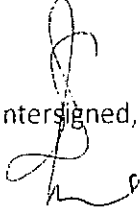
		Committee to constitute the Visitors Committee for each jail for performing the specified activities.
17.	25	<u>Creation of a cell for keeping informations about SCs in police and judicial custody</u> The cell will be formed very shortly headed by P.O.-cum-D.W.O. A detail guideline if issued by the authority about its composition and activity it will be very helpful.
18.	30	<u>Uploading of different informations</u> All related informations including proceedings of District Level Vigilance and Monitoring Committee are being provided to State authority for uploading in the website.
19.	35	<u>Strong Investigation and Law Wing</u> Necessary actions are expected to be taken by Ministry of Social Justice and Empowerment.
20.	57	N.A.
21.	58	<u>Awareness programme regarding the abolition of divine prostitution system</u> Nothing to do on this point as in our state the 'Devdasi' system is not in vogue.
22.	59	<u>Intensive survey to identify 'Devdasi'</u> N.A.
23.	60	<u>Rehabilitation programme for 'Devdasi'</u> N.A.
24.	61	<u>Society of 'Devdasi'</u> N.A.
25.	62	<u>Police Task Force</u> The matter will be taken up with district police authorities to investigate trafficking in women and children.
26.	63	<u>Enforcement of various laws</u> Asstt. Labour Commissioner of the district will be pursued to enforce various labour laws with a view to minimize the violence committed against SCs.
27.	65	<u>Strengthening of machinery for enforcement of labour laws</u> The Labour department officials are being contacted for organizing training/ capacity building etc. for strengthening their machinery.

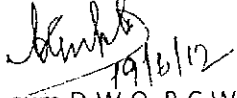
28.	67	<u>Occupations to be brought within the ambit of Minimum Wages Act.</u> Action will be taken as per guidelines would be issued time to time.
29.	77	<u>Comprehensive survey of SC child labour.</u> It will be done as will be directed.
30.	86	<u>Identification of SC bonded labour/child labour</u> Necessary cooperation will be made to NHRC in their intensive inspection in this regard.
31.	88	<u>Labour catchment area development programme.</u> According to specified direction of Ministry of Social Justice & Empowerment/ Ministry of Labour or the authority of State Government a labour catchment area development programme will be initiated to target those areas which push a large number of labourers to other States in search of work.
32.	96	<u>Ensuring possession of land.</u> This Department as well as this District Administration always remain alert so that no SC/ST people be deprived of getting possession of land distributed to them under any programme and land records are also being rectified accordingly.
33.	97	<u>Providing ownership rights for the Govt. land cultivated by SCs.</u> This is being done as per existing WBL & LR Act and Rules under the supervision of SDOs and officials of land department.
34.	98	<u>Protection of SCs working as insecure tenants or share croppers.</u> Officials of Land department are taking care of this matter as per law.
35.	99	<u>Distribution of Govt. land to eligible SCs/STs</u> This is a continuous process. BL& LROs are taking care of this matter after getting approval from concerned SDOs.
36.	100	<u>To make the land under litigation available for distribution to SCs.</u> This is being taken up with Judicial department for giving top priority to get expeditious court decisions.
37.	101	<u>Restoration of land encroached by non-SC persons.</u> Necessary steps are being taken whenever such problems arise with the help of civil and police administration.

38.	102	<u>Alienation of land owned by SCs to Non-SCs ----- to prohibit.</u> Relevant laws will be followed.
39.	103	<u>Enjoyment of equal rights on community land/ property etc.</u> Adequate steps are taken for ensuring that there be no restriction for SCs to enjoy equal rights on community land and other common property resources, their right of grazing or right of way, etc.
40.	104	<u>Ownership right for those lands where SCs have constructed residential house.</u> Such cases will be dealt within the ambit of existing law and in assistance of Land Department.
41.	105	<u>Providing land to landless SC persons.</u> The process is going on under the supervision of Land-department officials under 'Chas-O-Basobas'/'Nijo Griha Nijo Bhumi' Prakalpa. Benefit of IAY is also being provided to them for construction of houses on procured land.
42.	107	<u>Protection of SCs from being harassed for under payment/non-payment.</u> Whenever any such complaints received then and there the matter is investigated, financial institutions are contacted to prohibit under payment, non-payment and fraudulent drawal of loan amount by others. Punitive actions will be taken against officials/intermediaries, if found guilty.
43.	111	<u>Arrangements to look after needs and problems of DNT.</u> Necessary actions will be taken as per guidelines issued by competent authority.
44.	112	<u>Providing necessary support to DNTs.</u> This district is ready to extend all types of cooperation.
45.	113	<u>Sensitization of local Panchayats for development of DNTs</u> The matter will be taken up after getting proper training and guidelines from competent authority.
46.	114	<u>Research studies on various problems relating to DNTs.</u> Not relevant to district level activities.
47.	115	<u>Reservation of posts.</u> It is followed according to latest guidelines on 100-point roster of reservation in every sector wherever applicable.

48.	130	<p><u>Checks to stop under –utilization/diversion/misutilization of fund meant for SC development under SCP.</u></p> <p>Any such misutilization is never encouraged. It is well monitored from district level so that the fund allocated for SCs/STs never be pilferaged in any form.</p>
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Countersigned,


District Magistrate
North 24 Parganas


19/6/12
P.O. cum D.W.O, B.C.W.
North 24 Parganas, Barasat

Government of West Bengal
Office of the District Magistrate
Backward Classes Welfare
Howrah.

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Memo No. 1422

Dated 27/6 2012

To
The Sri. M.K. Kundu,
Joint Secretary
to the Government of West Bengal
Home (Special) Department,
Human Right Cell, Writers' Buildings,
Kolkata - 700001.

Sub :- Action taken report sought for by National Human Rights Commission over the recommendation of K.B. Saxena's report on "Prevention of Atrocities against Scheduled Castes"

Ref :- Your memo no 244 (27)-HS/HRC/Misc-02/12, dt. 01/03/2012 & No. 606 (25)-HS/HRC/Misc-02/12, dt. 26/04/2012.

Sir,

With reference to the subject and memo no quoted above, I am to inform you that the desired report has already been sent vide this office memo no. 1264/BCW-How dt. 21/05/2012. However I am again enclosing a copy of the said report for your perusal and taking necessary action.

Encl :- As stated.

Yours faithfully,

District Magistrate
Howrah.

Memo No. 1422/1(1)

Dated 27/6 2012

Copy to :-

CA to Additional District Magistrate (Dev), Howrah.

26/06/12
District Welfare Officer
Backward Classes Welfare
Howrah.

889



Government of West Bengal,
Office of the District Magistrate,
Backward Classes Welfare Department,
Howrah.

Memo. No. 1264 /BCW-HOW

Dated. 21.5.12

To
The Joint Secretary,
Home (Special) Department,
Human Rights Cell,
Writers' Buildings,
Kolkata 700001.

Sub: Action taken report on recommendations of National Human Rights Commission.

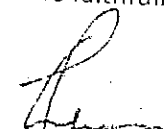
Ref: Your memo no. 244(27)-HS/HRC/MISC-02/12, dated 01.03.2012.

Sir,

I am submitting herewith action taken report on recommendations of National Human Rights Commission as desired in your memo no. 244(27)-HS/HRC/MISC-02/12, dated 01.03.2012.

Encl: as stated.


Yours faithfully,


District Magistrate,
Howrah.

Memo. No. _____ /BCW-HOW

Dated. _____

Copy for information forwarded to
The Additional District Magistrate (Dev), Howrah.


District Magistrate,
Howrah.

Jurisdiction of Action: State Governments.

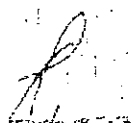
Sl. No.	R. No.	Recommendations
1	3	First and Second Tier of training is matter of State Policy On completion of First and Second tier of training Executive Magistrates will participate Third Tier Training at District Level.
2	3.1	Annual workshop will be fixed as per schedule framed by State Government.
3	4	Court of First Additional Sessions Judge, Howrah, has been empowered to try the offences vide Notification No. 2974-J dated 15.02.1990. Public Prosecutor, Howrah, has been empowered to conduct the cases vide Notification No. 3280-J, dated 16.02.1990. Matter of setting up Special Courts have been referred to the Secretary, Backward Classes Welfare Department, vide this office no. 1181/BCW-How, dated 04.05.2012, to take up with Judicial Department for taking necessary action.
4	5	In terms of Rule 17 of the Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Rules, 1995, District Level Vigilance Monitoring Committee has been reconstituted vide notice dated 3 rd . January, 2012. Matter of selection of Human Rights Organizations as invitees will be placed in the next meeting of the District Level Vigilance Monitoring Committee.
5	7	The Sub Divisional Officers and Block Development Officers have been requested vide this office no. 1185(16)/BCW-How, dated 04.05.2012, for identification of atrocity prone areas. The Commissioner of Police and Superintendent of Police have been requested to take necessary action vide this office no. 1184(2)/BCW-How, dated 04.05.2012, in the matter. Members of District Level Vigilance Monitoring Committee have also been requested to take initiative in the matter.
6	8	The Commissioner of Police and Superintendent of Police have been requested to take necessary action vide this office no. 1184(2)/BCW-How, dated 04.05.2012, in the matter. Identification of Police Station as most responsive to complaints will be taken up in the District Level Vigilance Committee Monitoring Meeting on recommendation of Police Authorities.
7	10.3	Compensation will be given as per Annexure-I, Schedule to Rule 12(4) of the West Bengal Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Rules, 1995, as amended, and the matter will be taken up in the District Level Vigilance Monitoring Committee in due course.
8	10.4	Value of property is included in compensation in Annexure-I, Schedule to Rule 12(4) of the West Bengal Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Rules, 1995 as amended.
9	15	Matter has been taken up with the Commissioner of Police, Howrah, and Superintendent of Police, Howrah, vide this office no. 1184(2)/BCW-How, dated 04.05.2012, to select woman police functionary. Woman Civil functionary will be selected by the District Magistrate.
10	16	Matter has been taken up with Commissioner of Police, Howrah, and Superintendent of Police, Howrah vide this office no. 1184(2)/BCW-How, dated 04.05.2012.

11	17	There are posts of Block Welfare Officer and Women Development Officer in each block. Selection of such officer by Block Development Officer will be done as per instruction of District Magistrate. Names of such Officers will be communicated in due course for notification. Arrangement will be publicized.
12	18	Matter has been taken up with the Block Development Officers and Project Director, District Rural Development Cell, vide this office no. 1187(14)/BCW-How, dated 04.05.2012, for formation of Self Help Groups by Scheduled Caste Women. Accordingly they will be given elementary training for building up confidence and to tackle cases of violence and atrocities to Scheduled Castes.
13	20	Attempts are being taken to select voluntary women's organization, lawyer, social activists and welfare agencies to intervene in the matters of atrocities and gender related violence. Particulars will duly be communicated to State Government.
14	23	District authority will communicate names of NGOs for selection by State.
15	24	Matter of setting up Special Courts have been referred to the Secretary, Backward Classes Welfare Department, vide this office no. 1181/BCW-How, dated 04.05.2012, to take up with Judicial Department for taking necessary action.
16	24.1	The Controller, Correctional Home, Howrah, has been directed vide this office no. 1188/BCW-How, dated 04.05.2012, to take necessary action for implementation of the recommendation. Matter will be reviewed periodically.
17	25	A cell is being constituted headed by District Welfare Officer, Backward Classes Welfare, to keep information about Scheduled Castes in Jail and Police Custody. Matter has been taken up with the Commissioner of Police, Howrah and the Superintendent of Police, Howrah, vide this office no. 1184(2)/BCW-How, dated 04.05.2012, to take necessary action.
18	30	All relevant information relating to atrocities, reservation, development and reports on enquiry will be uploaded in official website of district. Some information is available in the official website of Backward Classes Welfare Department.
19	35	Matter has been taken up with Commissioner of Police, Howrah, and Superintendent of Police, Howrah, vide this office no. 1184(2)/BCW-How, dated 04.05.2012.
20	57	Does not pertain to this State
21	58	Custom of 'Devdasi' is not prevalent in this district.
22	59	Does not arise
23	60	Does not arise
24	61	Does not arise
25	62	Matter has been taken up with Commissioner of Police, Howrah, and Superintendent of Police, Howrah, vide this office no. 1184(2)/BCW-How, dated 04.05.2012.
26	63	Deputy Labour Commissioner, Howrah, has been directed vide this office no. 1189/BCW-How, dated 04.05.2012, to implement law strictly.
27	65	Deputy Labour Commissioner, Howrah, has been directed vide this office no. 1189/BCW-How, dated 04.05.2012, to take necessary action in the matter involving Labour Department, NGOs, Social Activists and Trade Unions.
28	67	Deputy Labour Commissioner, Howrah, has been directed vide this office no. 1189/BCW-How, dated 04.05.2012, to see that Minimum Wages Act is implemented.

29	77	Deputy Labour Commissioner, Howrah, has been directed vide this office no. 1189/BCW-How, dated 04.05.2012, to undertake a comprehensive survey of child labour with emphasis to those engaged in hazardous occupations and to take measure within ambit of law.
30	86	Scheduled Caste migrant labours may be engaged in schemes under Mahatma Gandhi National Rural Employment Guarantee Act so that they earn livelihood within their abode.
31	88	The Block Development Officers and Sub Divisional Officers have been instructed vide this office no. 1186(14)/BCW-How, dated 04.05.2012, to find out areas from which labours go out. They have been instructed to ensure effective implementation of schemes under Mahatma Gandhi National Rural Employment Guarantee Act to eliminate exodus.
32	96	Matter has been taken up by Additional District Magistrate (LR) vide this office no. 1183/BCW-How, dated 04.05.2012 to take appropriate action.
33	97	Patta may be given to Scheduled Caste people who traditionally cultivate vested lands. Matter has been taken up by Additional District Magistrate (LR) vide this office no. 1183/BCW-How, dated 04.05.2012 to take appropriate action.
34	98	Matter has been taken up by Additional District Magistrate (LR) vide this office no. 1183/BCW-How, dated 04.05.2012 to take appropriate action. Share Croppers are enrolled as Bargadars and due protection is given to them.
35	99	Matter has been taken up by Additional District Magistrate (LR) vide this office no. 1183/BCW-How, dated 04.05.2012 to take appropriate action.
36	100	Matter has been taken up by Additional District Magistrate (LR) vide this office no. 1183/BCW-How, dated 04.05.2012 to take appropriate action.
37	101	Matter has been taken up by Additional District Magistrate (LR) vide this office no. 1183/BCW-How, dated 04.05.2012 to take appropriate action. Matter will be taken up by District Level Vigilance Monitoring Committee to ensure it under 'The Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Act, 1989.
38	102	Law is prevalent.
39	103	Matter is dealt under Protection of Civil Rights Act.
40	104	Matter of State policy.
41	105	Provision of purchasing of land from land owners by State is in vogue. Such persons under Below Poverty Line may be given houses under Indira Awas Yojana.
42	107	Matter has been taken up with the Lead District Manager, United Commercial Bank, Howrah, vide this office no. 1180/BCW-How, dated 04.05.12. Matter will also be reviewed in District Level Bankers' Meetings, and Development Meetings.
43	111	Matter has been referred to the Secretary, Backward Classes Welfare Department, vide this office no. 1182/BCW-How, dated 04.05.2012, to take up with Department of Social Welfare.
44	112	Matter has been referred to the Secretary, Backward Classes Welfare Department, vide this office no. 1182/BCW-How, dated 04.05.2012, to take up with Department of Social Welfare.

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45	113	Matter has been referred to the Secretary, Backward Classes Welfare Department, vide this office no. 1182/BCW-How, dated 04.05.2012, to take up with Department of Social Welfare.
46	114	Matter has been referred to the Secretary, Backward Classes Welfare Department, vide this office no. 1182/BCW-How, dated 04.05.2012, to take up with Department of Social Welfare.
47	121	100 point roster is being maintained by appointing authority for appointments.
48	130	Strict vigil will be kept to ensure that diversion or misutilization of fund under Community Development Schemes for Scheduled Castes is not done and optimum utilization of the fund.


District Magistrate,
Howrah.

Regd Post 171

GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE & DISTRICT COLLECTOR
MALDA

Memo No. : 1520/Bew(MLD)

Dated. 03/04/2012
877

From: The District Magistrate
Malda

To: Sri M.K.Kundu
Joint Secretary to the Government of West Bengal
Home (Special) Department
Human Rights Cell
Writer' Buildings, Kolkata-700001

[Handwritten signature]
10/7/12

Sub: Action taken report over the recommendation of K.B Saxena's report on
"Prevention of Atrocities against Scheduled Castes".

Ref: Your memo no. 812(23)-HS/HRC/Misc-02/12 dated , Kolkata, the 29th
May 2012

Sir,
With reference to the above, a report over the relevant matter is being placed
below for your kind information and taking necessary action.

Sl. No.	R.no.	Recommendations	Action taken
4	5	Regular meeting of Vigilance & Monitoring Committee meeting at District level	The meeting of District level Vigilance & Monitoring Committee , Malda, is being held properly and timely. The copy of its resolution also is being communicated to the State.
17	25	Creation of a cell for maintainance of records of victims and for providing relief	Action taken. P.O-cum-DWO is looking after such work.
37	101	Restoration of land belonging to Sc	Action is being taken immediately after receipt of any such informations in the district.
42	107	Investigations into complaints relating to bank loan to SCs under various development programmes	Action is being taken.
45	113	Sensitization of Local Panchayats , NGOs in the district as to various development programmes	Continuous effort is being placed from the district administration to sensitize Local panchayats and NGOs about all development programmes to SCa as well as legal provision against atrocities to them.

Yours faithfully

[Handwritten signature]
District Magistrate
Malda

[Handwritten signature]
11/7/12

1006 10/7/12

876

Government of West Bengal
Office of the District Magistrate, Murshidabad
Judicial Munshikhana

Memo No 969 JM/EN

Dated 21-06-12

From: The District Magistrate, Murshidabad.

To: The Joint Secretary to the Govt. of West Bengal,
Home (Special) Department, Human Rights Cell,
Writers Buildings, Kolkata-700001.

Sub: Action taken report sought for by National Human Rights Commission over the
Recommendation of K.B.Saxena's (Retd. IAS) report on "Prevention of Atrocities
Against Schedule Castes".

Ref: 672(25)-HS/HRC/Misc-02/12, dt. 09-05-12, 244(27)HS/HRC/Misc-02/12, dt. 01-03-12,
& 606(25)-HS/HRC/Misc-02/12 Dated 26-04-12. In enclosing herewith the photocopy of the
action taken report in respect of above noted subject and reference which are as follows will speak for
itself.

Location	Remarks	
Kandi Sub-Division	Any occurrence of atrocities against SCs was not received yet	As enclosed. Report of SDO, Kandi- 1 page.

This is for favour of kind information and necessary action. The report of other 3 Sub-Division i.e. Jangipur/Sadar and Domkal has already been sent vide this office memo no. 923/JM/EN Dt.07-06-12.

Encl: As stated.

[Signature]
21.6.12

For District Magistrate,
Murshidabad.

[Signature]
18/06/12

[Handwritten signature]
27/6/12

[Handwritten signature]
28/6

Govt. of West Bengal
Home Department
Special Secretary
Diary No 947 dt. 27-06-12

UO.No. 960/Gen(G)
Dt. 11/6/12

1701 13/01/12

875

11/6/12

ofc, gm

H



Government of west Bengal
Office of the Sub-Divisional Officer,
Kandi, Murshidabad.
(SC/ST/OBC Section)

The District Magistrate
Murshidabad

Sub-Action taken report sought for by NHRC regarding
prevention of Atrocities against Scheduled Castes.

Ref: - 820(3) / JM dated 14.05.2012

Sr,

With reference to your letter cited in the reference this is for favour of
your kind information that no such report of atrocities against Scheduled
Castes has been received by this office.

However, we are keeping close watch on the matter

11/6/12
Sub-Divisional Officer,
Kandi, Murshidabad

WEST BENGAL POLICE DIRECTORATE
WRITRS BUILDINGS, KOLKATA -1.

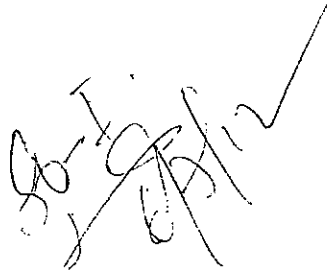
Memo. No. 3951 - Adm/HRC
Adm/HRC - 227/2012

Dated: 29/06/2012
02.07.12

874

To

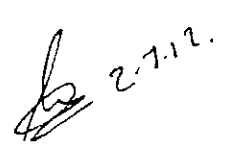
Shri M. K. Kundu,
Joint Secretary to the
Government of West Bengal
Home (Special) Department
H. R. Cell.



Sub.: Action taken report sought for by National Human Rights Commission over the recommendation of K.B. Saxanas' report on "Prevention of Atrocities against Scheduled Castes".

Ref.: Your No. 812(23)-HS/HRC/Misc.-02/12 dated 29/05/2012.

With reference to above a copy of action taken report on above noted recommendation received from Additional Director General & Inspector General of Police (II), C.I.D., West Bengal vide his Memo. No. 3839/POWC/ADGP/LAW dated 09/06/2012 is sent herewith for kind perusal and necessary action of the Government.



(SANJOY MUKHERJEE)
for Director General & Inspector
General of Police, West Bengal

mp
02.07.12

AP/29/06/12



Govt. of West Bengal,
Home Department
Special Section
Diary No. 277 dt 05-07-12

(143)

873

WEST BENGAL POLICE DIRECTORATE
WRITRS BUILDINGS, KOLKATA -1.

Memo. No. 3951 - Adm/HRC
Adm/HRC - 227/2012

Dated: 29/06/2012
02.07.12

To

Shri M. K. Kundu,
Joint Secretary to the
Government of West Bengal
Home (Special) Department
H. R. Cell.

Sub.: Action taken report sought for by National Human Rights Commission over the recommendation of K.B. Saxanas' report on "Prevention of Atrocities against Scheduled Castes".

Ref.: Your No. 812(23)-HS/HRC/Misc.-02/12 dated 29/05/2012.

With reference to above a copy of action taken report on above noted recommendation received from Additional Director General & Inspector General of Police (II), C.I.D., West Bengal vide his Memo. No. 3839/POWC/ADGP/LAW dated 09/06/2012 is sent herewith for kind perusal and necessary action of the Government.

[Handwritten signature] 2.7.12

(SANJOY MUKHERJEE)
for Director General & Inspector
General of Police, West Bengal

AP/29/06/12

[Handwritten mark]

7037/Adm/C
18/6/12

2993
12/06/12

M.B.
18/6/12

872
Adm/HRC
(28)

**GOVERNMENT OF WEST BENGAL
CRIMINAL INVESTIGATION DEPARTMENT
BHABANI BHAWAN, ALIPORE
KOLKATA - 700 027**

Memo No. 3839/POWC/ADGP/LAW

June 9, 2012

To
Shri M.K. Singh, IPS
Inspector General of Police (Hqrs.)
Holding Addl. Charge of Inspector General of Police (A)
West Bengal
Writers' Buildings,
Kolkata - 700 001

[Handwritten signature]

Subject: Action Taken Report sought for by National Human Rights Commission over the recommendation of K.B. Sexanas' report on "Prevention of Atrocities against Scheduled Castes".

Reference: His Office memo no. 2230-Adm/HRC/Adm/HRC- 227/2012 dated 16.04.2012.

With reference to the above, action taken report sought for by the National Human Rights Commission on the recommendations of K.B. Saxana on "Prevention of Atrocities against Scheduled Castes" relevant to the police department is furnished below.

Sl. R.No.

1. 3. The Civil Right Act and SC/ST (POA) Act have been introduced in the syllabus of basic training for the police personnel up to the rank of Dy. SP at Swami Vivekananda State Police Academy at Barrackpore. The Additional Superintendents of Police from the districts were called to the review meetings held by the SC/ST Protection Cell and they were sensitized about the provisions of the Act. They were directed to effectively implement the provisions at the field level and also sensitize/ create awareness amongst the police personnel in the districts.
2. 3.1 The Home Department may organise annual workshops with DMs and SPs on the implementation of these laws at State Administrative Training institute as desired by the Commission.
3. 4. Vide Notification 2974 - J dated 15.02.1990 of Judicial Department, Govt. of West Bengal, The First Addl. Session Court has been

-designated as special court in each district for conducting trial of cases under SC/ST Act. The Government had also appointed Special Public Prosecutors for each district for conducting the cases under these Acts.

- 4. 5. The reply/ report may be obtained from the B.C.W. department.
- 5. 7. There is no atrocity prone area as such in the state. Hence no plan of action was prepared.
- 6. 8. The Government may take a decision on instituting an Annual Award for the police station which emerges as the most responsive to the complaints of the SC/ST and achieved significant success.
- 7. 10.3 This matter is not related to the police department. The Government may give a reply.
- 8. 10.4 This matter is not related to the police.
- 9. 15 There is no atrocity prone area as such in the State. However the SPs will be directed to ensure that whenever serious complaints of SC women are investigated, a lady police officer may accompany the DySP.
- 10. 16. There is no exclusive police station for SCs in the State. The instructions mentioned in the para will be communicated to the exclusive woman police stations.
- 11. 17. This matter is not related to police department.
- 12. 18. This is not related to the police department.
- 13. 20. This is not related to the police department.
- 14. 23. This is not related to the police department.
- 15. 24. This is not related to the police department.
- 16. 24.1 This is not related to the police department.
- 17. 25. This is not related to the police department.
- 18. 30. This is not related to the police department.
- 19. 35. This is not related to the police department.
- 20. 57. This is not related to West Bengal.

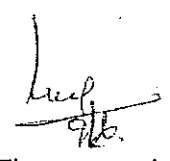
(110)
26

870

- 21. 58. This is not related to the police department.
- 22. 59. This is not related to the police department.
- 23. 60. This is not related to the police department.
- 24. 61. This is not related to the police department.
- 25. 62. Anti Human Trafficking Unit exists in CID to investigate complaints of trafficking of women and children.
- 26. 63. This is not related to the police department.
- 27. 65. This is not related to the police department.
- 28. 67. This is not related to the police department.
- 29. 77. This is not related to the police department.
- 30. 86. This is not related to the police department.
- 31. 88. This is not related to the police department.
- 32. 96. This is not related to the police department.
- 33. 97. This is not related to the police department.
- 34. 98. This is not related to the police department.
- 35. 99. This is not related to the police department.
- 36. 100. This is not related to the police department.
- 37. 101. This is not related to the police department.
- 38. 102. This is not related to the police department.
- 39. 103. This is not related to the police department.
- 40. 104. This is not related to the police department.
- 41. 105. This matter is not related to police department.
- 42. 107. This is not related to the police department.
- 43. 111. This is not related to the police department.

869

- 44. 112. This is not related to the police department.
- 45. 113. This is not related to the police department.
- 46. 114. This is not related to the police department.
- 47. 121. This matter is not related to the police department.
- 48. 130. This matter is not related to the police department.



(R. Thyagaraju)
Addl. Director General of Police (II)
CID, West Bengal



GOVERNMENT OF WEST BENGAL
OFFICE OF THE PROJECT OFFICER-CUM-DISTRICT
WELFARE OFFICER, B.C.W. PASCHIM MEDINIPUR
Zilla Parishad Complex, Midnapore

bcwpsmid@gmail.com
Phone & Fax No - 03222-275327

Memo No: - 1113..... /BCW/Mid(W).

Dated..... 4.7.12

To
Shri S.L. Chakraborty, W.B.C.S.(Exe)
Joint Commissioner for Reservation and
ex-officio Joint Secretary to the Govt. of West Bengal

Sub:- Action taken report on Prevention of Atrocities against
S.Cs' by the recommendation of K.B. Saxena;

Ref:- No. 1952(38)-BCW Dt. 04-06-2012;
& No. 2005(19)-BCW Dt. 08-06-2012;

Sir,

In reference to the above, I am sending herewith the action taken report on Prevention of Atrocities against S.Cs' by the recommendation of K.B. Saxena which are related to this office and the report submitted by the S.P., Paschim Medinipur for favour of your kind perusal.

Encl:- As stated

Yours faithfully,

P.O. Cum D.W.O.
B.C.W, PASCHIM MEDINIPUR

Dated..... 4.7.12

Memo No: - 1113/1(3)/BCW/Mid(W).

Copy forwarded for information and taking necessary action to:-

1. District Magistrate, Paschim Medinipur;
2. Joint Secretary, to the Govt. of West Bengal, Home (Special) Department, Human Rights Cell, Writers' Buildings, Kolkata - 700001;
3. Addl. District Magistrate(Gen), Paschim Medinipur;

P.O. Cum D.W.O.
B.C.W, PASCHIM MEDINIPUR

Govt. of West Bengal
Home Department
Special Section
Diary No 1043 dt 13-07-12



GOVERNMENT OF WEST BENGAL
OFFICE OF THE PROJECT OFFICER-CUM-DISTRICT
WELFARE OFFICER, B.C.W. PASCHIM MEDINIPUR
Zilla Parishad Complex, Midnapore

bcwpasmid@gmail.com
Phone & Fax No - 03222-275327

867

Memo No: - 976..... /BCW/Mid(W).

Dated.. 07-6-12

To
The Joint Commissioner for Reservation & Ex-Officio Jt. Secretary
to the Govt. of west Bengal
Backward Classes Welfare Deptt.
Writers Buildings
Kolkata - 700001

Sub:- Action taken report sought for N.H.R.C. over the recommendation of
K.B. Saxena's report on "Prevention of Atrocities against Sch. Castes"

Ref:- 606(25)-HS/HRC/Misc Dt. 26-04-2012 of Home (Special) Deptt.
Human Rights Cell;

Sir,

In reference to the above, I am enclosing herewith the action taken report sought for N.H.R.C.
over the recommendation of K.B. Saxena's report on "Prevention of Atrocities against Sch. Castes"
submitted by Superintendent of Police, Paschim Medinipur for your kind information and necessary
action.

Encl:- As stated

Yours faithfully,



P.O. Cum D.W.O.
B.C.W, PASCHIM MEDINIPUR

Memo No: - 976/1(2) /BCW/Mid(W).

Dated.. 07-6-12

Copy forwarded for information and taking necessary action to:-

1. District Magistrate, Paschim Medinipur;
2. Addl. District Magistrate(Gen), Paschim Medinipur;


P.O. Cum D.W.O.
B.C.W, PASCHIM MEDINIPUR



Government of West Bengal
Office of the Superintendent of Police
Paschim Medinipur.

Memo No. 2210 /E

Dated 17/5 /2012

To
The District Magistrate,
Paschim Medinipur.

Ref: Memo No. 606 (25)-HS/HRC/Misc-02/12 dated 26.04.2012 and Memo No. 244 (27)-HS/HRC/Misc-02/12 dated 01.03.2012 and 253(2)/Gen. Dated 11.05.2012.

Sub: Action taken report sought for by National Human Rights Commission over the recommendation of K.B. Saxena's report on "Prevention of Atrocities against Scheduled castes".

With reference to the subject mentioned above I am furnishing the action taken report as noted below point wise:-

SI. No.3. The Addl. District Seccession Judge 1st Court, Paschim Medinipur is Special Court in this District for dealing with the atrocity cases.

Si.No.4. District level monitoring committee has already been formed in this District. Committee details as noted below -

- i) Shri Pravat Kumar Chakraborty, Dy. Supdt. of Police (Admn), Paschim Medinipur and Nodal Officer of SC & ST Atrocity Act. Contract No. 9434054327.
- ii) Shri Gobinda Barman, DIO-1, DIB, Paschim Medinipur, Contract No. 9434166259.
- iii) SI-Tushar Kanti Paria, O/C, DCRB, Paschim Medinipur, Contract No. 9734364844.
- iv) ASI-Godadhar Ghosal, Reader to S.P, Paschim Medinipur, Contract No. 9775588463.

SI.No.5. No atrocities prone area in this District particularly.

SI.No.6. Award system is running in this District for most responsive to the complaint of Scheduled Castes and the taking follow up action timely and for future inspiration.

SI.No.9. Women Police functionary has already posted to all PSs in this District.

SI.No.10. Women Police Cell already setup in this District under Kotwali Police Station.

SI.No.25. Deputy Superintendent of Police investigates the atrocities cases in this District.

This is for favour of your kind information and perusal.

Superintendent of Police
Paschim Medinipur



GOVERNMENT OF WEST BENGAL
OFFICE OF THE PROJECT OFFICER-CUM-DISTRICT
WELFARE OFFICER, B.C.W. PASCHIM MEDINIPUR
Zilla Parishad Complex, Midnapore

bcwpasmid@gmail.com
Phone & Fax No - 03222-275327

805

Memo No: - 1079 /BCW/Mid(W).

Dated. 28.6.12

To
The District Magistrate
Paschim Medinipur

Sub:- Action taken Report in respect of K.B. Saxena on Prevention of
Atrocities against Sch. Caste (NHRC);
Ref:- 302/Gen Dt. 13-06-2012;


Sir,

In reference to above, the undersigned is sending herewith the action taken reports pertaining to those points which are relevant to this office.

S.L. No	R. No.	Recommendations	Action taken	Remarks
31	88	A labour catchment development programme may be initiated to target those areas which push a large nos. of labours to others States in search of work. Appropriate package of development measures may be implemented to remove conditions which force labourers from these areas to migrate. Ministry of social Justice and Empowerment with the help of Ministry of Labour may identify such areas from where SC labour migrates, get project prepared and pro actively work to get them included in the special component plan of the concerned state Govt. and sectoral programs of concerned ministries for implementation	Special emphasis has been given in the following sector to eradicate the problems of labour migration from local area : Re-construction / Extension / Up-gradation / Modification of Hostels of SC students / Minor-Irrigation and agriculture / village link road / Bridge / Culvert in order to fill up the critical gaps / drinking water facilities. All the above noted work are being implemented under SCA to SCSP.	
48	130	Under utilisation, diversion and misutilisation of funds allocated for S.C. development under SCP and sectoral schemes in various States is emerging as a matter of serious concern. Planning commission should collect details of these features state wise and arrange discussion with defaulting states and work out strong measures to stop diversion and misutilisation of funds and promote their full and proper utilisation. It should diverse effective mechanisms such as Punitive financial consequences which create adequate pressure on state Govt. against re-petition of these practices. National commission for SCs and STs may visit defaulting states for discussion to accelerate the pressure. Ministry of Social Justice and Empowerment may monitor the impact of these measures with the help of competent research organization.	While implementing schemes under SCA to SCSP emphasis is given on proper Utilisation of Fund and all the schemes have been executed properly. No under utilisation, diversion and misutilisation are allowed.	

This is for favour of your kind information.

Yours faithfully,


P.O. Cum D.W.O.
B.C.W, PASCHIM MEDINIPUR

Memo No: - 1079 /BCW/Mid(W).

Dated. 28.6.12

Copy forwarded for information and taking necessary action to the

1. Joint Commissioner for Reservation & Ex- Officio Joint Secretary, to the Govt. of West Bengal BCW Deptt. Writers' Buildings, Kolkata -- 700001;
2. Addl. District Magistrate (Gen). Paschim Medinipur.


P.O. Cum D.W.O.
B.C.W, PASCHIM MEDINIPUR

134

8/4

Government of West Bengal
Office of the Commissioner of Police, Kolkata,
18, Lalbazar Street, Kolkata-700 001.

Memo No. 1596R /RPT&Encl-
ID-471297

Dated 09/07/2012

From : The Commissioner of Police,
Kolkata.

To : The Joint Secy. to the Govt. of W.B.,
Home (Special) Department,
Human Rights Cell,
Writers' Buildings,
Kolkata – 1.

Sub. : Action taken report sought for by NHRC over the recommendation of K.B. Saxena's report on 'Prevention of Atrocities against Scheduled Castes'.

Ref. : Memo Nos. 759-HS/HRC/Misc-02/12 dated 18.05.2012 & 812(23)-HS/HRC/Misc-02/12 dated 29.05.2012 .

With reference to the subject cited above, this is to state that with regard to Kolkata Police the following relevant recommendations will be acted upon:

- (a) Sl. No. 1, Recommendation No. 3 – Kolkata Police will include the implementation of laws on atrocities against Scheduled Caste and other regulatory measures in the training programmes for subordinate officers and men; however, the design and syllabus of such training course will have to be approved by NHRC if the State Government so desires, as per the recommendations.
- (b) Sl. No. 2, recommendation No. 3.1 – This refers to Annual Workshop for the rank of Deputy Commissioner of Police. Such a workshop would be organized in consultation with Home Department.
- (c) Sl. No. 9, Recommendation No. 15 – At least one police functionary is posted in each Police Station, although there is no such atrocity prone area in Kolkata. Investigation on violence against Scheduled Caste women will be carried out by a Women Police officer and where there is no women police officer, a woman police or civil functionary will accompany male police officer/officers during investigation.
- (d) Sl. No. 10, Recommendation No. 16- A Women Police Station could be set up which can also entertain complaints of Scheduled Caste women.
- (e) Sl. No. 25, Recommendation No. 62 – It refers to setting up of a Police Task Force for investigation of complaint in trafficking of women and children. Detective Department is already dealing with this issue. Although the recommendation further suggests to investigate cases of *Devadasis*, the *Devadasi* tradition is not in existence in Kolkata.

for Commissioner of Police,
Kolkata.

80-1
13/7/12

1037 . 13-07-12

All communications to Government should be given the Number, Date and Subject of any previous correspondence and be addressed to the Secretary of the Department concerned

863

Government of West Bengal
Law Department
Legislative Branch
Writers' Buildings, Main Block, Top Floor, Kolkata-700001.

No. 977-L
Lw/O/7A-03/02

From : Shri A. Pal,
Joint Secretary to the
Government of West Bengal

To : The Joint Secretary,
Home (Special) Department

Dated, Kolkata, the 6th July, 2012

Sub : Action Taken Report on "Prevention of Atrocities against Scheduled Castes."

Ref : Your letter No. 812(23)-HS/HRC/Misc-02/12 dated 29.05.2012.

Sir,

I am directed to refer to the letter under reference on the subject cited above and to state that this Department is not related with the matter mentioned in the Recommendation of the Report by Shri K.B. Saxena.

Yours faithfully,

So-IC
13/7/12
DC


Joint Secretary to the
Government of West Bengal

Ref
13/7

Govt. of West Bengal
Home Department
Special Section
Diary No. 1033 dt 13-07-12

All communications to Government should be given the Number, Date and Subject of any previous correspondence and be addressed to the Secretary of the Department concerned

Government of West Bengal
Law Department
Legislative Branch
Writers' Buildings, Main Block, Top Floor,
Kolkata-700001.

862

No.1030-L.
LW/O/1M-72/2012.

From : Shri A. Pal,
Joint Secretary to the
Government of West Bengal.

To : The Joint Commissioner for
Reservation & Ex-officio Joint Secretary
to the Govt. of West Bengal,
B.C.W. Department,
Writers' Buildings, Block-I, 2nd floor,
Kolkata-700001.

Dated Kolkata, the 17th July, 2012.

Sub: Action Taken Report sought for NHRC over the recommendation of K.B. Saxena's report on "Prevention of Atrocities against Scheduled Castes".

Sir,

I am directed to refer to your letter No.1953(10)-BC W/MR-47/2011(Pt.I), dt.04.06.2012, addressed to the Secretary, Law Department, in connection with the subject noted above and to state over the matter relevant to the Law Department that, as per the W.B. Rules of Business read with Secretariat Manual, West Bengal, with the proposal for a legislation Act, 1993 shall be initiated by the Administrative Deptt. concerned and as such, this Deptt. cannot suo motu initiate a proposal for legislation.

I am, therefore, further directed to intimate you that the Protection of Human Rights Act, 1993 and the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 are Central Acts and these Acts may be amended by the State Govt. but the proposal for legislation shall be initiated by the concerned administrative Deptt. i.e. in this case the Home Department.

Yours faithfully,

sd/- A Pal

Joint Secretary
to the Government of West Bengal.

so-I 25/7/12

No. 1030/1-L.

Dated Kolkata, the 17th July, 2012.

Copy forwarded to the Joint Secretary, Backward Classes Welfare Deptt., Writers' Buildings, Block-I, 2nd floor, Kolkata-700001.

sd/- A Pal

Joint Secretary
to the Government of West Bengal.

No.1030/2-L.

Dated Kolkata, the 17th July, 2012.

Copy forwarded for information & necessary action, if any, to the Joint Secretary, Home (Special) Department, Human Rights Cell.

[Signature]

Joint Secretary
to the Government of West Bengal.

FAX

861

Government of West Bengal
Land and Land Reforms Department
Establishment Branch
Writers' Buildings, Kolkata-700001

No. 4476 -Estt./ LL/O/IM-25/12

Dated 19.07.2012

From: The Deputy Secretary to the
Government of West Bengal

To: The Director of Land Records and Surveys
& Jt. Land Reforms Commissioner, West Bengal
Survey Buildings
35, Gopal Nagar Road,
Alipore, Kolkata-27

Sub:- Prevention of Atrocities Against Scheduled Castes.

Sir,

In forwarding herewith the copies of this Department's Memo No. 3196-Estt dated 25.05.2012 and subsequent Reminder No.4066-Estt. dated 03.07.2012, I am directed to inform you that the reply sought for in the letter No. 3196-Estt. dated 25.05.2012 is still awaiting from your end .

I am, therefore, directed to request you again to kindly expedite the matter and send a report to this Department at an early date.

Encl. As stated

Yours faithfully,

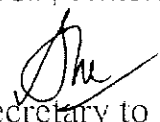
Sd/- S.K.Ghosh
Deputy Secretary to the
Government of West Bengal


No. 4476/1-Estt.

Dated 19.07.2012

Copy forwarded for information and necessary action to the:-

Joint secretary, Home (Special) Department, Human Right Cell , Writers'
Buildings, Kolkata-700001.


Deputy Secretary to the
Government of West Bengal


GOVERNMENT OF WEST BENGAL
Land and Land Reforms Department
Diary No. 1103 dt. 25.07-12.

860

Government of West Bengal
Office of the District Magistrate, Coochbehar.
J.M.Branch.

Memo No. J/606/II-25/12

Dated : 12/7/12

From : The District Magistrate,
Coochbehar.

TO : Sri M.K.Kundu,
Joint Secretary to the Government of West Bengal,
Home (Special) Department.
Human Rights Cell, Writers' Buildings.
Kolkata- 700001.

Sub : Action taken report on Prevention of Atrocities against
Scheduled Castes.

Ref : Your No. 812(25) Dated 29.5.2012.

Sir,

The report as called for on the subject caption above has
already been sent to you vide No. 3164 dt.7.6.2012 which was duly
signed by the District Magistrate, Coochbehar.

However a copy of the said report is sent herewith for your
information and ready reference.

Encls : As stated.

Handwritten signature and initials

Yours faithfully,
Handwritten signature
for District Magistrate,
Coochbehar.

1104 25-07-12

Handwritten initials

Government of West Bengal
Office of the District Magistrate
Backward Classes Welfare Department, Cooch Behar

Memo No. 3264 /BCW/CB

Dated: 27.03.2012

From : District Magistrate, Cooch Behar.
To : Sri M. K. Kundu,
Joint Secretary to the Government of West Bengal,
Home (Special) Department, Human Rights Cell,
Writers' Buildings, Kolkata - 700001.

Sub: Action Taken Report

Ref: Your No. 24462 dated 10.01.2012 Memo No. J/274/11-25, dated 27.03.2012

Sir,

With reference to above, furnished here under the recommendations on Prevention of Atrocities against Scheduled Castes.

S. No.	R. No.	Remarks
1	3	The 3rd tier of training relates to the district level. It will be started as soon as the training of the two tiers completed.
2	3.1	The annual workshops of the D.M.s & S.P.s are being organized.
3	4	Not applicable for Cooch Behar where till date no case has been reported.
4	5	The District Level Vigilance & Monitoring Committee under Rule 17 of the POA Rules has been reconstituted on 13 th January, 2012 and its meeting at that committee so held on 6 th March, 2012, was communicated to all concerned.
5	7	There is no Atrecity & Untouchability prior to the formation of the district till date.
6	8	Annual award for the best Police Station in the district which is most responsive to the complaints of Scheduled Castes may be organized to encourage the Officers.
7	10.3	Not applicable for Cooch Behar District.
8	10.4	Any such instruction is yet to receive.
9	15	At least 1 (one) Lady Police Officer should be appointed at each Police Station for better tackling of complaints of violence against SC.
10	16	Women Police Station at the District HQ and at the Sub-Divisional HQ may be set up exclusively dealing with complaints of violence against SC women including SC women.
11	17	Lady Officer of Civil Administration like Welfare Officer or Women & Child Development Officer may be designated for the purpose of handling complaints of violence against SC women if not attended by the Competent Authority. In such case the complaints may there after forwarded to the concerned Authority for taking necessary action.
12	18	Women SHGs are active.
13	20	Not applicable at the District Level.
14	23	Any such instruction is yet to receive.
15	24	Not applicable for Cooch Behar District.
16	24.1	Any such instruction is yet to receive from the Department.
17	25	A cell headed by the D.W.O., B.C.W., Cooch Behar, with other officers as members, may be constituted on approval of the B.C.W. Department.
18	30	Not applicable at the District Level.

Contd. next page

S. No.	R. No.	Reply
19	35	• Any such instruction is yet to receive from the Department
20	57	• Not applicable at the District Level.
21	58	• Not applicable at the District Level.
22	59	• Not applicable for Cooh Behar District
23	60	• Not applicable for Cooh Behar District
24	61	• Not applicable for Cooh Behar District
25	62	• Setting up a Task Force at the State Level to deal with the legal cases involving SC women, this will help in addressing the issue. It will help in the recovery of victims from other States, because it has often been found that help is not readily forthcoming in sending teams to other States due to paucity of manpower.
26	63	• Noted.
27	65	• Any such instruction is yet to receive from the Department
28	67	• Any such instruction is yet to receive from the Department
29	77	• Any such instruction is yet to receive from the Department
30	86	• Any such instruction is yet to receive from the Department
31	88	• Any such instruction is yet to receive from the Department
32	96	• Noted for future reference.
33	97	• Any such instruction is yet to receive from the Department
34	98	• Noted.
35	99	• Noted.
36	100	• Any such instruction is yet to receive from the Department
37	101	• Noted for future reference.
38	102	• Any such instruction is yet to receive from the Department
39	103	• Noted.
40	104	• Any such instruction is yet to receive from the Department
41	105	• Noted.
42	107	• Noted.
43	111	• Any such instruction is yet to receive from the Department
44	112	• Not applicable at the District Level.
45	113	• Any such instruction is yet to receive from the Department
46	114	• Not applicable at the District Level
47	121	• Not applicable at the District Level
48	130	• Noted.

Yours faithfully,

Ala
District Magistrate
Cooh Behar

Memo No. 3164/1 /BCW/CB

Dated: 7-6-12

Copy forwarded to: -
The Office of the District Magistrate, J. M. Branch, Cooh Behar District, Bihar Memo No. J/385/H-25. Dated 02.05.2012.

S. Singh
11/6
Jhb - may be...
12/6
11/6

Ala
District Magistrate
Cooh Behar

Government of West Bengal
Office of the District Magistrate, Murshidabad
Judicial Munshikhana

Memo No 923 JM/EN

Dated 07/06/12

From: The District Magistrate, Murshidabad.

To: The Joint Secretary to the Govt. of West Bengal,
Home (Special) Department, Human Rights Cello,
Writers Buildings, Kolkata-700001.

Sub: Action taken report sought for by National Human Rights Commission over the
Recommendation of K.B.Saxena's (Retd. IAS) report on "Prevention of Atrocities
Against Schedule Castes".

Ref: 672(25)-HS/HRC/Misc-02/12, dt. 09-05-12 , 244(27)HS/HRC/Misc-02/12, dt. 01-03-12,
& 606(25)-HS/HRC/Misc-02/12 Dated 26-04-12.

In enclosing herewith the photocopy of the action taken report in respect of above noted
subject and reference which are as follows will speak for itself.

Location:	Remarks:	As enclosed.
1. Jangipur Sub-Division, District- Murshidabad.	Any occurrence of atrocities against SCs was not received yet.	Report of SDO, Jangipur, pages - 1.
2. Sadar, Berhampore Sub-Division, District- Murshidabad.	There is no atrocities against SCs at this Sub-Division.	Report of SDO, Sadar, pages - 6.
1. Domkal Sub-Division, District- Murshidabad.	There is no atrocities against SCs at this Sub-Division.	Report of SDO, Domkal, pages - 8.

This is for favour of kind information and necessary action.

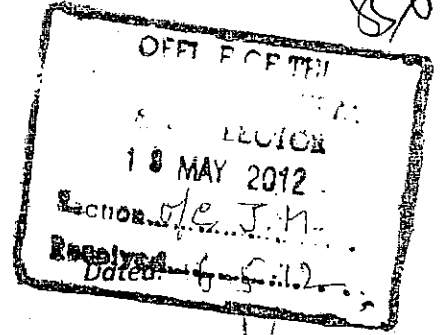
Encl: As stated.

SO-1/ATC (NA)
15-6-12

For District Magistrate,
Murshidabad.
07/06/12

Govt. of West Bengal
Home Department
Special Section
Diary No. 873 dt. 15-06-12

Govt. of West Bengal
Office of the Sub-Divisional Officer
Jangipur, Murshidabad



Memo no... 300 / C / MISC
To

The District Magistrate, Murshidabad

Sub:- Action taken report sought for by the NHRC regarding
"Prevention of Atrocities against schedule casts".

Ref:- Memo no 788(5)/JM/En Dated 30/04/2012

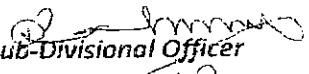
Sir

Jangipur Sub-division within the district of Murshidabad is having a schedule caste population of 183276 (2001 census) of which male comprises 93605 and female 89671 out of the total population of 1188622 in the sub division. The recommendations of the report on "PREVENTION OF ATROCITIES AGAINST SCs" by Shri K.B. Saxena IAS has been thoroughly discussed with all the functionaries at different level of sub-divisional administration for proper implementation and guidance. The matter also reviewed frequently in the sub-divisional level meetings with line departments. Any occurrence of atrocities against SCs was not received yet.

Special care has been taken in the matter of child labour. There are 140 no of NCLP special schools running in the sub-division under the guidance of the Murshidabad Authority for Elimination of Child labour, with the provision of Mid-Day-Meal.

Special care is extended through L&L R Department for settlement of ceiling surplus land to the eligible schedule caste beneficiaries with proper possession.

Yours faithfully


Sub-Divisional Officer
Jangipur
18/5/12

(124)



Government of West Bengal
Office of the Sub-Divisional Officer, Sadar,
Berhampore, Murshidabad.

855

Memo. No: - 1259/En.

Date: - 05/06/2012

- From : The Sub-Divisional Officer (Sadar)
Berhampore, Murshidabad.
- To : The District Magistrate,
Murshidabad.
Judicial Munshikhana.
- Sub : Action taken report sought for by NHRC over the recommendation
regarding prevention of atrocities against Schedule Caste of this
Sub-Division.
- Ref : Memo No. 788 (5)/ JM/ En, Dated- Berhampore 30.04.12.

Sir,

As per above reference this is to inform you that there is no
atrocities against Schedule Caste at this Sub-Division, so the question of
prevention such atrocities does not arise.

Yours faithfully,

Encl: Such report coming
from BDO, Berhampore
Hariharpara, Nowda,
Beldanga-I, Beldanga-II.

Sub-Divisional Officer (Sadar)
Berhampore, Murshidabad.



Government of West Bengal
Office of the Block Development Officer
Berhampore :: Murshidabad

Phone No.: (03482) 252-656 E-Mail: bdoherhampore@gmail.com FAX: (03482) 252-656

Memo No. 1970

Date 01/06/2012

To
The Sub-Divisional Officer,
Sadar Sub-Division,
Berhampore, Murshidabad


Sub:- Action taken report sought for NHRC over the
recommendation regarding Schedule Caste of this Block.

Ref:- Memo No. 1089, dated 14.05.2012.

Sir,

In reference to the above subject, this is to inform you that there is no case of atrocity against Schedule Caste in this Block. So the question of prevention of atrocity against Schedule Caste does not arise.

This is for your information and taking necessary action.


Block Development Officer
Berhampore :: Murshidabad



Government of West Bengal
OFFICE OF THE BLOCK DEVELOPMENT OFFICER
Hariharpara : Murshidabad.
Ph.No.(03482)230246/230292 Fax.(03482)230246
Email: hariharpara@gmail.com

Memo No- 172

Dated- 04/6/12

To,
The Sub Divisional Officer (Sadar)
Berhampore, Murshidabad.

Sub: Action taken report sought for by NHRC over the recommendation regarding prevention of Attraction against schedule caste in this Block

Ref: His Memo No-1089/En dated-14.05.2012

In reference to the subject noted above, that No information received by this office till date.

This may kindly be noted as "NIL"

Block Development Officer
Hariharpara, Murshidabad.



Government of West Bengal
Office of the Block Development Officer, Nowda
P.O. - Amtala, Dist - Murshidabad

E - Mail : bdonowda@gmail.com,

Website : www.nowdablock.in

Memo No :

1376/En

Date :

4/6/12

To,
The Sub-Divisional Officer (Sadar),
Murshidabad,

Sub :- Action taken report sought for by NHRC over the recommendation regarding
pretension of Atrocities against Schedule Caste of this Block.

Ref :- Memo No - 1089/En dated - 14.05.2012.

Sir,

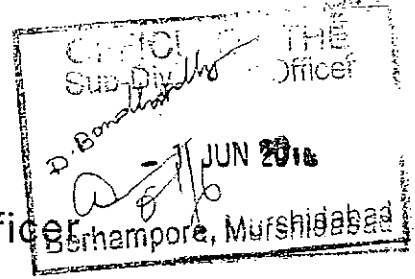
With reference to the above subject this is to inform him that there are no Atrocities against Schedule Caste in this Block. Therefore the report may be treated as nil.

- Yours faithfully

Block Development Officer, Nowda
Amtala, Murshidabad



Government of West Bengal
Office of the Block Development Officer
Beldanga - I, Murshidabad



E. Mail ID - bdbeldanga@rediffmail.com
bdbeldanga1@gmail.com

Phone No - 03482 - 264047
Fax No - 03482 - 264047

Memo No: 1189

Date: 18.05.12

From:

Block Development Officer
Beldanga - I, Murshidabad

To:

The Sub-Divisional Officer (Sadar)
Berhampore, Murshidabad

Sub: - Regarding prevention of Atrocities against schedule caste.

Ref:- 1089/En Dated- 14.05.2012

Sir

In respect of the matter noted above this is to inform you that no such report of atrocities at scheduled caste has been received-by the undersigned till date.

This is for your kind information and taking necessary action.

Yours faithfully

N. K. S.
18.05.12
Block Development Officer
Beldanga - I, Murshidabad

(19)

850



Done BCD
A 25 MAY 2012

462
28/5/12

Government of West Bengal Berhampore, Murshidabad
Office of the Block Development Officer
Beldanga - II Development Block

Village & Post Office - Shaktipur, District - Murshidabad, PIN - 742163, Telephone & Fax - (03482) - 242234 E-mail -
bdobeldanga2@gmail.com

Memo No. 1075 / Bel - II

Dated 21-05-12

To
The Sub-Divisional Officer
Berhampore Sadar, Murshidabad

Subject: Action taken report sought for by NHRC over the recommendation regarding prevention of atrocities against Schedule Caste of your Block
Ref: Memo No.-1089/En of/05/2012

Sir,
As per above reference, this is to inform you that there is no atrocities against Schedule Caste at this Block. So the question of prevention such atrocities does not arise.

Yours faithfully,
[Signature]
21/5/12
Block Development Officer
Beldanga - II Development Block
Shaktipur, Murshidabad

Government of West Bengal
Office of the Sub-Divisional Officer
Domkal, Murshidabad

15/5/2012
O/e, J.M. 849
(118)

Memo. No. 1370 /En/HRC

Dated 15.05.2012

To
The District Magistrate
Murshidabad
(J.M. Section)

795/Com (G.)

Sub: Action taken report sought for by NHRC over the recommendation of K.B. Saxena, IAS (Retd.) regarding "Prevention of Atrocities against Scheduled Castes"

Ref: Your Office Memo. No. 788(5)/JM/EN dt. 30.04.2012 & 820(5)/JM dt. 14.05.2012

Sir,

In reference to above subject, I am to submit herewith the pointwise Action taken report sought for by NHRC over the recommendation of K.B. Saxena, IAS (Retd.) regarding "Prevention of Atrocities against Scheduled Castes" for favour of your kind information and necessary action.

Yours faithfully,

Encl: As stated above.

P. Aditya
Sub-Divisional Officer 15/05/12
Domkal, Murshidabad
15/5/12

117

848

ACTION TAKEN REPORT SUBMITTED BY THE S.D.O. DOMKAL, MURSHIDABAD AGAINST THE RECOMMENDATIONS
 OF THE REPORT ON 'PREVENTION OF ATROCITIES AGAINST SCs' BY SHRI KB SAXENA, IAS (Retd.)

Jurisdiction of Action: State Governments

Sl. No.	R. No.	Recommendations	Action taken report
1	3	Training of Officials- A3-tier training programme for police and civil functionaries engaged in the implementation of laws and regulatory measures, which have a bearing on atrocities committed on SCs, may be implemented. The first tier of training may be imparted by National Police Academy and Lal Bahadur Shastri National Academy of Administration to cover only trainers from each State. The second tier training may be organized by a State Training institution identified for this purpose by each State Government to cover officers of level of DSPs, SDMs, ADMs, etc. The third tier of training would deal with other civil and police officers at the lower level. This training may be organized by the DMs and SPs of the concerned Districts. The design and syllabi of training for the three training course may be approved by the National Human Rights Commission.	Three tier training programme for civil functionaries though not started, the local administration is taking care to prevent atrocities committed against SC & STs
2	3 1	An Annual Workshop of DMs and SPs on implementation of these laws may be organized in the State's Administrative Training Institute where the State Home and Social Welfare Secretaries and DPs may interact with participants on the whole range of issues concerning the subject and specifically to identify problems experienced by them in investigation and trial of cases of atrocities, those experienced by victims and impact of measures undertaken to prevent recurrence of such incidents. Presiding officers of courts dealing with atrocities cases may be invited to these workshops to lecture on the shortcomings in investigation leading to acquittal. Based on this feedback, State Governments may take necessary corrective steps expeditiously to improve the administration of these laws.	Matter of state policy
3	4	States need to constitute exclusive special courts for dealing with atrocity cases in districts where volume of such cases is large. Special public prosecutors for this work may be selected on the basis of their competence and commitment and their level of remuneration should be adequate to sustain their interest in work. National Human Rights Commission may lay down norms for such selection to improve the level of motivation and performance.	Do
4	5	State level and district level vigilance and monitoring committees may meet regularly as per prescribed provisions. Human Rights Organizations and activists working for and with Scheduled Castes may be involved in their deliberations as members/ invitees. Their proceedings may be adequately publicized and also placed on the website of the State Governments. National Human Rights Commission may suggest that State Home Minister and SC Welfare Minister may jointly hold an Annual meeting of heads of District Vigilance Committees. This would activate their functioning and provide them necessary guidance.	Do
5	7	State Governments should expeditiously identify atrocities prone areas and untouchability prone areas as per provisions contained in the respective laws and thereafter prepare Plan of Action for eliminating untouchability practices and reducing incidence of violence against SCs through various regulatory and development measures. The norms for identification of such areas and framework of the action plan may be prescribed by the National Human Rights Commission in consultation with Human Rights Organizations and NGOs/ activists working for the SCs. These norms may also be incorporated in the Manual.	Do

Sl. No.	R. No.	Recommendations	Action taken report
6.	8	State Governments may institute an annual award for the police station which emerges as the most responsive to the complaints of Schedule d Castes and has achieved significant success in taking preventive measures timely, registering all cases of violence and expeditious follow-up action on them.	Do
7	10.3	States may be directed by National Human Rights Commission to make the District Magistrate solely responsible for ensuring that the compensation money given to the victims is effectively utilized to provide sustainable rehabilitation. The parameters of such rehabilitation may be laid down in the Manual. State and District level Monitoring and Vigilance Committees may monitor the status of rehabilitation.	No comment
8.	10.4	Appropriate instructions may be issued by National Human Rights Commission that value of property destroyed in the course of atrocities committed against Scheduled Castes is included in the compensation package provided to them.	No comment
9.	15	At least one women police functionary may posted in each police station located in atrocities prone areas in the State. It should be endeavored that, as far as possible, investigation into serious complaints of violence against SC women be carried out by the woman police officer and where this is not feasible, a woman police or civil functionary may accompany male police officer/ officers during investigation.	Policy matters
10.	16	At the district level, women police station may be set up exclusively manned by women functionaries so that complaints of Scheduled caste women, if not entertained elsewhere in the district, can be registered there. Where an exclusive police station for SCs has been set up at the District Headquarters, it could have a Women's Wing manned by women police functionaries to serve this purpose.	No comment
11.	17	State Governments may notify a lady officer from among the staff posted in each block, such as the Social Welfare Officer or Women & Child Development Officer to entertain complaints regarding the ill-treatment of and violence committed against SC women not registered by the competent authority and officially pass it on the concerned authority with a copy to the District Magistrate for taking up necessary investigation. This arrangement may be adequately publicized in SC habitations of the block.	Policy matters
12	18	Self-help groups of SC women should be formed in each village with sizeable SC population, in atrocities prone areas to start with and to other areas subsequently. These groups, apart from being mobilized for activities relating to thrift, credit and development may also be given elementary legal training along with sessions on confidence building which equips them with knowledge and strength to take up cases of violence and discriminations against SC women with Police/ Civil functionaries and provide emotional support to the victims and dispatch them to competent authorities and Human Rights organizations/ activists, if any. Ministry of Social Justice and Empowerment may include this measure as a part of activities for administration of SCs/ STs (Prevention of Atrocities) Act, 1989.	SC women have been brought into self-help Group
13.	20	National Human Rights Commission with the help of State Governments and Human Rights organizations should identify at the level of each district, where atrocities against SC women occur, a women's organization or its branch, a lawyer/ lawyers, human rights activist/activists or welfare agency/ agencies, social worker, who can be contacted by victims or members of her family in cases of complaints regarding gender related violence where the competent authorities do not respond or have shown obvious bias in dealing with it. The identified agency may take up the matter with the competent authority if the complaint has not been	Policy matters

Sl. No.	R. No.	Recommendations	Action taken report
		registered or is not being investigated properly. It may also, where necessary, take up the matter with an appropriate State or a National Commission (Human Rights/ SC & ST/ Women).	
14.	23	National Human Rights Commission with the help of State Governments and human rights organizations may identify at the level of each district, a NGO, human rights activist or an organization with empathy for SCs which can be approached in case of custodial violence or any other atrocity by the victim's family or well-wisher for help in taking up the matter with the competent authority and informing the National State Human Rights Commission so that process of enquiry is initiated expeditiously.	Do
15	24	State Governments reporting a large number of cases of violence in judicial custody may constitute an ombudsman (Committee) headed representative/ Social activist working for Dalits, public spirited citizen and retired civil/ Police officer with high reputation which may be utilized by National Human Rights Commission to look into cases of custodial atrocities where prima facie State's version does not satisfy.	Do
16	24.1	The visitors Committee constituted for each jail and special Rapporteurs visiting jails for inspection may specifically make discreet enquiries into conditions of SC under Trials in jail, untouchability related practices and treatment meted out to them.	Do
17	25	In respect of Districts which have sizeable SC population, District Magistrate shall create a Cell in his office headed by the District Social Welfare Officer looking after the interests of SCs. The information about SCs in police and judicial custody should be maintained there. On demand made by human rights organizations/ social activists/ SC organization, information in respect of SCs in custody may be provided to enable them to take up the matter in appropriate form for seeking relief admissible under the law.	Do
18	30	All relevant information of SCs relating to atrocities, reservation, development, including findings of Enquiry Reports, if any, should be placed on the website of the Ministry of Social Justice and Empowerment for greater transparency and wide accessibility. The material to be placed on the website of the State should include, in addition to the above, findings of inquiry ordered in respect of specific incidents, Proceedings of State level Vigilance and Monitoring Committees, etc. A non-official group of persons interested in problems of SCs may be constituted at the State and central level to regularly report on the material placed on the website, its shortcomings, what additional material can be brought on it, etc. It would be desirable for National Human Rights Commission to institutionalize this arrangement for ensuring greater transparency of information relating to SCs.	Do
19	35	It is extremely necessary to have a strong investigation and law wing in the National Commission for Scheduled Castes and Scheduled Tribes. Considering the level at which the Commission would be required to interact with the State Governments the existing arrangement for investigation headed by a DIG rank officer needs to be upgraded and supporting staff and facilities should be provided. Also, a law officer with appropriate staff should be available to the Commission for advice on legal matters. Ministry of Social Justice and Empowerment should take expeditious action in the matter.	Do
20.	57	Until such time a Central Law is in position, National Human Rights Commission may direct that the concerned State Governments of Maharashtra, Andhra Pradesh and Karnataka may amend their existing law, remove loopholes, make it more stringent and activate the enforcement machinery to implement it effectively.	Do

(143)
846

845

Sl. No.	R. No.	Recommendations	Action taken report
21.	58	The concerned State Governments may, through the coordinated efforts of their Departments of Scheduled Castes Welfare, Women & Child Development, Rural Development, etc. launch a massive awareness programme, particularly directed at the vulnerable communities regarding the abolition of divine prostitution system and availability of programmes for rehabilitation of liberated Devdasis. The programme should provide information on whom the women affected by the system, potential victims and their guardians should approach for seeking intervention of the Government. The temple priests should be targeted in this campaign for conveying the message that they incur criminal liability in encouraging or conniving at this practice. NGOs and social activists should be actively involved in this campaign.	Divine prostitution system is not in vogue under this Sub Division
22.	59	Intensive survey should be carried out by the concerned State Governments in their respective areas to identify 'Devdasis' who have not yet been liberated from the practice as also those who have abandoned this practice but have not yet been brought within the ambit of rehabilitation. This task may be accomplished with the help of NGOs, Villages Panchayats, women activists and social workers. The rehabilitation of such Devdasis may be taken up most expeditiously and completed within a specified time frame. The National Commission of Women may monitor this.	Policy matter
23.	60	<p>The pattern and contents of the rehabilitation programme for Devdasis may be completely overhauled so as to incorporate the following:</p> <ul style="list-style-type: none"> An integrated package which includes inputs of poverty alleviation, housing, health, nutrition for children, drinking water, education, PDS, Social security, etc., through appropriate convergence of existing programmes. Confidence building measures. Special efforts aimed at saving the girl child of Devdasis from falling into this practice and removal of stigma from their children in schools. The liberated Devdasis should not be subjected to load burden in the pattern of rehabilitation worked out for them. There should be single window delivery of various admissible benefits to remove bureaucratic red tape and other hassles. The entire programme implementation should be entrusted to a single organization with a full time functionary at the State level executing it. 	do
24.	61	The liberated Devdasis may be organized into a Society at the District level. The Society may be associated with the entire programme concerning Devdasis and some components of programmes may be entrusted to it for implementation as well. An apex level organization at the State level headed by Secretary, Women & Child Development may coordinate the work of District level societies. This society should also liaise with Government agencies to sort out problems of their members and also ensure that ineligible persons do not corner benefits meant for genuine Devdasis.	Do
25.	62	A Police Task Force should be set up in each concerned State Government to investigate complaints of trafficking in women and children. This Task Force should thoroughly investigate cases where Devdasis and / or their daughters has been pushed into brothels. It should build up information on agents, middlemen, religious priests and powerful local people who are still promoting this practice with a view to pursuing effective legal action against them. The inputs received from this investigation may be utilized for the Awareness Campaign suggested earlier. There should be regular consultation among the members of the Task Force in different States. Department of Women & Child Development should coordinate and	Do

Sl. No.	R. No.	Recommendations	Action taken report
		monitor this work with the help of Ministry of Home Affairs, where necessary.	
26	63	Enforcement of various labour laws, such as those relating to bonded labour system, minimum wages, equal remuneration, child labour, inter-state migrant labour, which have a bearing on the violence committed against the Scheduled Castes needs to be assigned high priority. The performance should also be intensively monitored at the Central, State and District levels. Ministry of Social Justice and Empowerment should associate it self with such monitoring at the central level, if it is already being done by Ministry of Labour, particularly in respect of atrocities prone States. State Secretaries in charge of SC welfare should do likewise in respect of atrocities prone districts/ areas in their States.	Bonded labour system is not in vogue under this Sub-Division
27	65	The machinery for enforcement of above labour laws needs to be strengthened for intensive coverage and activated through training and appropriate capacity building, particularly in respect of atrocities prone districts. Trade Unions, NGOs, social activists should be involved for organizing labour and helping them avail of benefits of these laws. Legal aid should be mobilized in needy cases for this purpose. Ministry of Social Justice and Empowerment should take initiative to push up these measures with State Governments/ Ministry of Labour.	Policy matters
28	67	The occupations which employ large number of SC labour, but have not yet been brought within the ambit of Minimum Wages Act may be included in the Schedule to provide protection to them with regard to wages and working conditions. Ministry of Social Justice and Empowerment may pursue this matter with Ministry of Labour and State Governments. Necessary survey of such occupations may be carried out for this purpose if no information exists on the strength of such labour.	Do
29	72	National Human Rights Commission may direct Ministry of Labour to sponsor a comprehensive survey of child labour in the country. Meanwhile, Ministry of Social Justice and Empowerment may identify areas where SC child labour is employed in hazardous occupations and assist National Human Rights Commission in vigorous enforcement of the Act to get labour released and rehabilitation projects started by the concerned State Governments/ Ministry of Labour in line with SC guidelines. It should also seek, if necessary, higher allocation under Special Component Plan of the Ministry of Labour for taking up sufficient number of such projects. It could also seek augmentation of its own resources to share the responsibility of Ministry of Labour.	Do
30	82	Ministry of Social Justice and Empowerment in cooperation with Ministry of Labour may identify occupations where SC migrant labourers and employed as bonded labour or child labour and assist National Human Rights Commission in their intensive inspection for their identification, release and rehabilitation by the State Governments.	Do
31	88	A labour catchment area development programme may be initiated to target those areas which push a large number of labourers to other State in search of work. Appropriate package of Development measures may be implemented to remove conditions which force labourers from these areas to migrate. Ministry of Social Justice and Empowerment with the help of Ministry of Labour may identify such areas from where SC labour migrates, get projects prepared and proactively work to get them included in the Special Component Plan of the concerned State Governments and sectoral programmes of concerned Ministries for implementation.	Do
32	96	Where SC beneficiaries have been distributed land under any programme but they have not been given formal possession of it, possession may be delivered to them in respect of such land and entry to this effect may be	L&LR officials are working as recommended

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Sl. No.	R. No.	Recommendations	Action taken report
		made in relevant revenue records. Contentious cases should be sorted out within a time frame and those which are pending in courts should be expeditiously fought out at the State's cost.	
	97	Where SCs are cultivation land which belongs to the Government, Gram Sabha/ Panchayat, etc, for which they have not ownership rights, such ownership may be conferred on them in accordance with the provisions of law, rules or the Government instructions pertaining to such lands in the concerned State.	Policy matter
34.	98	Where SCs are working as insecure tenants or share croppers their status may be entered in the revenue records to facilitate security of tenure and protection against arbitrary eviction in accordance with provisions contained in the relevant Land Reform laws of the State.	L&LR officials are working to record the names of share croppers in the revenue records.
35.	99	Government land, Bhoodan land and surplus ceiling land available for distribution but not yet allotted may be distributed to eligible SCs (also STs as per priorities laid down in respective States) so, that they are helped to disengage themselves from their traditional degrading occupations.	Do
36.	100	Top priority should be given to get expeditious court decisions on huge area of surplus ceiling land which is locked in litigation so that it is available for distribution to SCs and other poor.	Policy matter
37.	101	In cases where non-scheduled-caste persons have encroached upon the land which are owned/ cultivated by members of SCs, action may be taken to restore these lands to them. In case of litigation, either the State Government should fight out the case or provide legal aid to the affected SCs.	Local administration is taking positive role in such cases
38.	102	States may also make provisions in their Land Reforms Laws which prohibits alienation of land owned by SCs to Non-SCs for this purpose.	Policy matter
39.	103	States may take adequate steps to ensure that SCs are enabled to enjoy equal rights on community land and other common property resources and that their rights of grazing or rights of way, etc. are not restricted.	Do
40.	104	Where SCs are residing in houses constructed on the land of other persons or non Government land in rural areas, they may be provided ownership rights in respect of those lands as per provisions existing for this purpose in the laws/ instructions/ guidelines of concerned State.	L&LR Officials are working to record the Home land for SC & ST residing on others/ Govt. Land
41.	105	In case of SCs who have no land for residential houses in rural areas, if no vacant Government land in the area is available for allotment to them, land may be acquired for this purpose and minimum land for construction of a house may be allotted to them in order to provide security of a habitat to such persons. Benefit of House Construction Schemes may be made available to such allottees	Do
42.	107	District Magistrates may carry out investigation into complaints relating to v payment of bank loan to SCs under various Development/ Poverty Alleviation programmes, such as under payment, nonpayment and fraudulent drawal of loan amount in their name by others, etc. While appropriate punitive action may be taken for proceeding against the guilty officials intermediaries and perpetrators of fraud, protection may be given to affected victims of these malpractices against harassment.	Is being done as per instruction of District Magistrate
43.	111	Social Welfare Department of State Governments may make institutional arrangements within their organization to look after the needs and problems of DNTs, the way Government of Maharashtra has done. Ministry of Social Justice and Empowerment may pursue the matter with concerned State Governments. Ministry of Social Justice and Empowerment like-wise should create a cell to coordinate this work as a nodal agency at the central level.	Policy matter

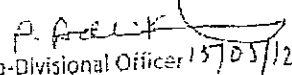
Recommendations Back to Delhi

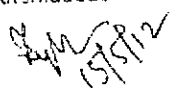
Sl. No.	R. No.	Recommendations	Action taken report
14.	117	At least one NGO in each major State may be funded by the Ministry of Social Justice & Empowerment (in case of DNTs notified as SCs/OBCs)/ Ministry of Tribal Affairs (in case of DNTs notified as STs) for liaising with State agencies, providing necessary support to members of DNTs and acting as an umbrella organization for social workers from villages of DNTs and mobilize necessary legal assistance for DNTs in distress. DNTs in the State may be encouraged to organize themselves as a society to take up their common problems with the various Government agencies.	Do
15.	118	Local Panchayats, in whose jurisdiction DNTs reside, may be sensitized about need for their development and rehabilitation needs and, in particular, about changing peoples' attitude towards them. Training programmes contemplated in National Human Rights Commission recommendations may cover this aspect also. Ministry of Social Justice and Empowerment may pursue the matter with the State Governments.	Do
16.	119	Ministries of Social Justice and Empowerment/ Tribal Affairs may sponsor research studies on various problems relating to DNTs (of specific tribes/ communities, where necessary) to obtain valuable insights and necessary inputs concerning them for undertaking policy interventions on their upliftment, destigmatization and mainstreaming.	Do
17.	121	Similar exercise should be carried out by the State Governments in respect of the reserved post under them and their PSUs, etc. where reservation is applicable.	Do
18.	130	Under-utilization, diversion and misutilization of funds allocated for SC development under SCP and Sectoral schemes in various States is emerging as a matter of serious concern. Planning Commission should collect details of these features state-wise and arrange discussion with defaulting States and work out strong measures to stop diversion and misutilization of funds and promote their full and proper utilization. It should devise effective mechanisms such as punitive financial consequences which create adequate pressure on State Governments against repetition of these practices. National Commission for SCs and STs may visit defaulting States for discussion to accelerate the pressure. Ministry of Social Justice and Empowerment may monitor the impact of these measures with the help of competent research organizations.	Funds are properly used for the development of SC & ST people

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Remarks :-

besides this, 1466 Nos. of SC & 43 Nos. of ST certificate have been issued from this office during the year 2011-12
 & 121 Nos. of SC & 11 Nos. of ST certificate have also been issued during the month of April '12


 Sub-Divisional Officer 15/05/12
 Domkal, Murshidabad


 15/5/12

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Government of West Bengal
Office of the District Magistrate, Birbhum
R.G. Section

Memo No...1382/.../RG/IX-76

Dated...13.6.12

To

The Joint Secretary,
Government of West Bengal,
Home (Spl.) Deptt., Human Rights Cell,
Writers' Buildings, Kolkata. 700 001.

Sub:- Action taken report sought for by N.H.R.C. over the recommendation of K.B. Saxena's report on " Prevention of Atrocities against Scheduled Castes".

Ref:- Your No. 244(27)- HS/HRC/Misc-02/12 dated 01.03.2012 and 672(25)- HS/HRC/Misc-02/12 dated 09.05.2012.

Sir,

With reference to the above, this is to bring to your kind notice that the following steps have already been taken for prevention of Atrocities against Scheduled Castes.

It has been discussed and decided by both the District Magistrate, Birbhum & the Superintendent of Police, Birbhum that soon after getting syllabi of training for the three training course which is approved by National Human Rights Commission, training will be organized.

District level Vigilance & Monitoring Committee meeting for preventing atrocities against SC'S are held at Birbhum District once in three month on regular basis to review the status.

Though there is no mentionable atrocities prone area but the district authorities is trying to bring all SC women in Self- help group. It is discussed not only to bring the SC women under the shade of SHG but also to give them elementary legal training along with sessions on confidence building with equips them with knowledge and strength to take up eases of violence and discriminations against SC women with Police/Civil functionaries and provide emotional support to the victims in situations of crisis.

Ref
257/b

Govt. of West Bengal
Home Department
Special Section
Diary No. 714 dt. 22-06-12

840

Till now, no incident of child labor is noticed by district authority, but it is also under strict vigilance.

Distribution of land to SC beneficiaries is running scheme of District Birbhum.

Information:-

Up to April' 2012

Sl. No.	Name of the Items	Total no. of SC beneficiaries	Area involved (in acre)
1.	Nija Griha Nija Bhumi	22	3.03
2.	Pattadar	79,880	20,162.29
3.	Bargadar	48,174	50,463.07
4.	Homes Stead	12,110	449.61

Besides those, the following steps are discussed and decided to be taken if not already implemented at the District Level Vigilance & Monitoring meeting.

Meeting of the Vigilance & Monitoring Committee on Prevention of Atrocities Act are held once in three month on regular basis to review the status. The following matter has been discussed and informed the members in the recent meeting held on 24.05.2012.

At present, an amount of Rs, 60,000/- for interim relief has been sanctioned in favour of Smt. Sumita Bauri being the victim of rape case and two cases of Atrocities on SC/ST have been sent to the Govt. for interim relief.

Publicity for awareness: Leaflet for awareness on Atrocities has been distributed among the people and flexi boards are being displayed shortly.

Education: 91 Nos. of School attached and Ashram Hostels exclusively for SC/ST are running in this district with the financial help of Government.

Post Matric Scholarship is given to the SC/ST community students in every year.

Coaching for Joint Entrance Examination and DOEACC computer training are given free of cost to SC/ST community students now the training are going on in four centres.

Book grant are given to the SC/ST Students.

Ekalavya Model Residential School is going to be started in the next academic session in this district for ST student.

Babu Jag Jiwan Ram Chhatrabas has been sanctioned by the Govt. for SC Student.

Two common facility centers have been established to give financial assistance to the unemployed computer knowing ST Young as entrepreneur.

5 Nos. of New Hostel Buildings for SC & St have been constructed.

26 Nos. of people belonging to SC community have been engaged as Dhakis in all the Blocks and Municipalities for publicity about the activities of the Back ward Classes Welfare Department.

Caste Certificate: 7490 Nos. of caste certificates have been issued in the financial year 2011-12 to the SC in this district.

Old age pension is given to the 14316 Nos. of old aged tribes.

102 Nos. of people belonging to SC/ST have been given training on production of Chappal from the year 2007 to 2012 free of cost to make them self sufficient in abdarpur TCPC.

70 Nos. of Land Alienation cases have been settled as on 31.01.2012.

Infrastructure developments has been done in the SC/ST Concentred many areas under CD Schemes and under SCA to SCP and many works are going on till date.

5498 Nos. & 1664 Nos. of SC/ST Self- help groups have been formed respectively.

This is for your kind information.

Yours faithfully,



District Magistrate

Birbhum

Government of West Bengal
Office of the District Magistrate, Purulia
General Section

By Regd Post

Memo. No. 2229 /GDated 19/6/ /2012

838

To
The Joint Secretary
to the Govt. of West Bengal.
Home (Special) Department,
Human Rights Cell,
Writers' Buildings,
Kolkata - 700001.

Sub: - Action taken report sought for by National Human Rights Commission over the recommendation of K.B. Saxena's report on "Prevention of Atrocities against Scheduled Castes".

Ref: - No. 244(27)-HS/HRC/Misc-02/12 dated Kolkata, the 1st March, 2012

Sir,

I am directed to forward herewith the desired report under reference as received from Superintendent of Police, (DEB), Purulia, Purulia vide Memo. No. 799/DEB dated 28/05/2012 for favour of your kind information and necessary action.

Encl: - As stated.
(In original)

Yours faithfully,

[Signature]
19/6/12
For District Magistrate,
Purulia.

[Handwritten signature]
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Ref
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Govt. of West Bengal.
Home Department
Special Section
Diary No. 911 dt. 22-06-12

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OFFICE OF THE SUPERINTENDENT OF POLICE
DISTRICT ENFORCEMENT BRANCH
PURULIA

Memo.No. 799 /DEB

Dated. 28 /05/2012.

To
The District Magistrate,
Purulia.

Ref. Your Memo.No.1298(16)/G dtd.05.04.2012 and Memo.No.1910(12)/G dtd. 23.05.2012.

Sub: Action taken report sought by National Human Rights Commission over the recommendation of K.B.Saxena's report on "Prevention of Atrocities against Scheduled Castes".

Kindly refer to your above noted Memo.nos., I am sending the reply in connection with above noted recommendation on "Prevention of Atrocities against Scheduled Castes" as per following seriatim as desired.

SI.No.1. No such training programme has been organized as yet.

SI.No.2. No such workshop has been organized as yet.

SI.No. 5. No such specific areas as cases are not reported from any particular area.

SI.No. 9. Due to shortage of Women Police Officer , all the Police Stations have not been posted with Women Police Officer.

At the time of necessity ladies Police are supplied from HQ to the respective PS.

SI.No.10. No such Police Station has been set up as yet.

[Handwritten Signature]
28/5/12
Superintendent of Police,
D.E.B. Purulia

GOVERNMENT OF WEST BENGAL
BACKWARD CLASSES WELFARE DEPARTMENT
WRITERS' BUILDINGS
BLOCK-I 2ND FLOOR
KOLKATA-700001

Visit our Website: www.anagrasarkalyan.gov.in

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No: 1952(38) -BCW/MR-47/2011(Pt)

Dated: 04/06/2012

From:-
Shri S. L. Chakraborty, WBCS (Exe),
Joint Commissioner for Reservation and
ex-officio Joint Secretary to the Govt. of West Bengal.

To

1. The Director General & Inspector General (Police), Kolkata
2. Commissioner of Police, Kolkata
3. Superintendent of Police, _____ (All district)
4. District Magistrate, _____ (All district)

Sub: Request for furnishing Action Taken Report

Sir/Madam,

I am directed to send herewith a copy of a letter bearing no: 672(25)-HS/HRC/Misc-02/12 dated 9th May, 2012 along with the copy of the relevant portion pertaining to your department/office of the Recommendations of the Report on 'Prevention of Atrocities Against SCs' by Shri KB Saxena received from the Home (Special) Department and to request you to kindly furnish action taken report of Recommendation No. 3.1,5,7,8,10.3,10.4,15,16,18,20,23,25,30,35 & 59-62, to this department by 15th June, 2012 positively for transmitting to National Human Rights Commission.

Enclo: As stated

Yours faithfully,



(S. L. Chakraborty),

Joint Commissioner for Reservation &
ex-officio Joint Secretary to the Govt. of W.B./

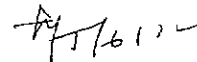
✓ No: 1952/1 -BCW

Date: 04/06/2012

Copy forwarded for information to:-

The Joint Secretary to the Govt. of West Bengal,
Home (Special) Department, Human Rights Cell
Writers' Buildings, Kolkata-700001

In reference to his memo no. 672(25)-HS/HRC/Misc-02/12 dated 9th May, 2012



(S. L. Chakraborty),

Joint Commissioner for Reservation &
ex-officio Joint Secretary to the Govt. of W.B.

SO-1
S. L. Chakraborty

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GOVERNMENT OF WEST BENGAL
HOME (SPECIAL) DEPARTMENT
HUMAN RIGHTS CELL
WRITERS' BUILDINGS, KOLKATA - 700 001

No. 672 (25)-HS/HRC/Misc-02/12.

Dated, Kolkata, the 9th May, 2012.

From: Sri M.K. Kundu,
Joint Secretary to the
Government of West Bengal.

- To:
- 1) The Joint Secretary, B.C.W. Department.
 - 2) The D.G. & I.G.P., West Bengal.
 - 3) The Commissioner of Police, Kolkata.
 - 4) The District Magistrate, _____ [By Fax]
 - 5) The Joint Secretary, Social Welfare Department.
 - 6) The Joint Secretary, Law Department.
 - 7) The Joint Secretary, Panchayat & Rural Development Department.
 - 8) The Joint Secretary, Labour Department.
 - 9) The Joint Secretary, L. & L.R. Department.

Sub: Action Taken Report sought for by National Human Rights Commission over the recommendation of K.B. Saxena's report on "Prevention of Atrocities against Scheduled Castes".

Ref: 1) No.244 (27)-HS/HRC/Misc-02/12, dt.01.03.2012, 2) No.606 (25)-HS/HRC/Misc-02/12, dt.26.04.2012.

Sir,

With reference to above, I am directed to request you kindly to send the Action Taken Report over the matter relevant to your Department/Offices to this Department by 18.05.2012 positively.

The matter is extremely urgent.

Yours faithfully,

[Signature]
Joint Secretary

URGENT
I have marked
27 dated letter as ~~Att~~ cell
but no file has been put up
by 14/5

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Encl

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11/5/2012



Government of West Bengal,
Office of the District Magistrate,
Backward Classes Welfare Department,
Howrah.

Memo. No. 1184(2)/BCW-HOW

Dated. 4.5.12.

To
The Commissioner of Police, Howrah.
The Superintendent of Police, Howrah.

Sub: Action Taken Report sought for on recommendations of
~~National Human Rights Commission~~

Ref: No. 244(27)-HS/HRCA/Misc-02/12. Dated 01.03.2012 from Joint Secretary to the
Government of West Bengal, Home Special Department.

A photocopy of recommendation of National Human Rights Commission as communicated
by Joint Secretary to the Government of West Bengal, Home Special Department, vide no. 244(27)-
HS/HRCA/Misc-02/12, date 01.03.2012 is being forwarded herewith for taking necessary action on
R. No. 7, 8, 15, 16, 25, 35, 62, at your end.

Action taken report may please be communicated at the earliest.

Encls: as stated.

District Magistrate,
Howrah.

Memo. No. 1184(2)/1(3)/BCW-HOW

Dated. 4.5.12.

Copy for information forwarded to
The Secretary to the Government of West Bengal, Backward Classes Welfare Department.
The Joint Secretary to the Government of West Bengal, Home Special Department.
The Additional District Magistrate (Dev), Howrah.

for District Magistrate,
Howrah.

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14/5/12

Jaydeep Das
We my discun.
By 12/5/2012

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**RECOMMENDATIONS OF THE REPORT ON 'PREVENTION OF
ATROCITIES AGAINST SCs' BY SHRI KB SAXENA**

Jurisdiction of Action : State Governments

S.No.	R.No.	Recommendations
1.	3	Training of Officials - A 3-tier training programme for police and civil functionaries engaged in the implementation of laws and regulatory measures, which have a bearing on atrocities committed on SCs, may be implemented. The first tier of training may be imparted by National Police Academy and Lal Bahadur Shastri National Academy of Administration to cover only trainers from each State. The second tier training may be organized by a State Training Institution identified for this purpose by each State Government to cover officers of level of DSPs, SDMs, ADMs, etc. The third tier of training would deal with other civil and police officers at the lower level. This training may be organized by the DMs and SPs of the concerned Districts. The design and syllabi of training for the three training courses may be approved by the National Human Rights Commission.
2.	3.1	An Annual Workshop of DMs and SPs on implementation of these laws may be organized in the State's Administrative Training Institute where the State Home and Social Welfare Secretaries and DGPs may interact with participants on the whole range of issues concerning the subject and specifically to identify problems experienced by them in investigation and trial of cases of atrocities, those experienced by victims and impact of measures undertaken to prevent recurrence of such incidents. Presiding officers of courts dealing with atrocities cases may be invited to these workshops to lecture on the shortcomings in investigation leading to acquittal. Based on this feedback, State Governments may take necessary corrective steps expeditiously to improve the administration of these laws.
3	4	States need to constitute exclusive special courts for dealing with atrocity cases in districts where volume of such cases is large. Special public prosecutors for this work may be selected on the basis of their competence and commitment and their level of remuneration should be adequate to sustain their interest in work. National Human Rights Commission may lay down norms for such selection to improve the level of motivation and performance.
4.	5	State level and district level vigilance and monitoring committees may meet regularly as per prescribed provisions. Human rights organizations and activists working for and with Scheduled Castes may be involved in their deliberations as members/invitees. Their proceedings may be adequately publicized and also placed on the website of the State Governments. National Human Rights Commission may suggest that State Home Minister and SC Welfare

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		Minister may jointly hold an Annual meeting of heads of District Vigilance Committees. This would activate their functioning and provide them necessary guidance.
5	7	State Governments should expeditiously identify atrocities prone areas and untouchability prone areas as per provisions contained in the respective laws and thereafter prepare Plan of Action for eliminating untouchability practices and reducing incidence of violence against SCs through various regulatory and development measures. The norms for identification of such areas and framework of the Action Plan may be prescribed by the National Human Rights Commission in consultation with Human Rights organizations and NGOs/ activists working for the SCs. These norms may also be incorporated in the Manual.
6	8	State Governments may institute an Annual Award for the police station which emerges as the most responsive to the complaints of Scheduled Castes and has achieved significant success in taking preventive measures timely, registering all cases of violence and expeditious follow-up action on them.
7	10.3	States may be directed by National Human Rights Commission to make the District Magistrate solely responsible for ensuring that the compensation money given to the victims is effectively utilized to provide sustainable rehabilitation. The parameters of such rehabilitation may be laid down in the Manual. State and District level Monitoring and Vigilance Committees may monitor the status of rehabilitation.
8	10.4	Appropriate instructions may be issued by National Human Rights Commission that value of property destroyed in the course of atrocities committed against Scheduled Castes is included in the compensation package provided to them.
9	15	At least one women police functionary may be posted in each police station located in atrocities prone areas in the State. It should be endeavoured that, as far as possible, investigation into serious complaints of violence against SC women be carried out by the woman police officer and where this is not feasible, a woman police or civil functionary may accompany male police officer/ officers during investigation.
10	16	At the district level, women police station may be set up exclusively manned by women functionaries so that complaints of Scheduled Caste women, if not entertained elsewhere in the district, can be registered there. Where an exclusive police station for SCs has been set up at the District Headquarters, it could have a Women's Wing manned by women police functionaries to serve this purpose.
11	17	State Governments may notify a lady officer from among the staff posted in each block, such as the Social Welfare Officer or Women & Child Development Officer, to entertain complaints regarding the ill-treatment of and violence committed against SC women not registered

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		by the competent authority and officially pass it on to the concerned authority with a copy to the District Magistrate for taking up necessary investigation. This arrangement may be adequately publicized in SC habitations of the block.
12	18	Self-help groups of SC women should be formed in each village with sizeable SC population, in atrocities prone areas to start with and to other areas subsequently. These groups apart from being mobilized for activities relating to thrift, credit and development may also be given elementary legal training along with sessions on confidence building which equips them with knowledge and strength to take up cases of violence and discriminations against SC women with Police/Civil functionaries and provide emotional support to the victims in situations of crisis. At least one or two women in each group may be specifically trained to draft complaints on behalf of the victims and despatch them to competent authorities and Human Rights organizations/activists, if any. Ministry of Social Justice and Empowerment may include this measure as a part of activities for administration of SCs/STs (Prevention of Atrocities) Act, 1989.
13	20	National Human Rights Commission with the help of State Governments and Human Rights organizations should identify at the level of each district where atrocities against SC women occur, a women's organization or its branch, a lawyer/ lawyers, human rights activist/ activists or welfare agency/ agencies, social worker, who can be contacted by victims or members of her family in cases of complaints regarding gender related violence where the competent authorities do not respond or have shown obvious bias in dealing with it. The identified agency may take up the matter with the competent authority if the complaint has not been registered or is not being investigated properly. It may also, where necessary, take up the matter with an appropriate State or a National Commission (Human Rights/ SC&ST/Women).
14	23	National Human Rights Commission with the help of State Governments and human rights organizations may identify at the level of each district, a NGO, human rights activist or an organization with empathy for SCs which can be approached in case of custodial violence or any other atrocity by the victim's family or well-wisher for help in taking up the matter with the competent authority and informing the National/State Human Rights Commission so that process of enquiry is initiated expeditiously.
15	24	State Governments reporting a large number of cases of violence in judicial custody may constitute an ombudsman (Committee) headed by a retired judicial officer, with an eminent lawyer, NGO representative/social activist working for Dalits, public-spirited citizen and retired civil/police officer with high reputation which may be utilized by National Human Rights Commission to look into cases of custodial atrocities where prima facie State's version does not satisfy.

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Home (S&T)
Dept

India

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16	24.1	The Visitors Committee constituted for each jail and Special Rapporteurs visiting jails for inspection may specifically make discreet enquiries into conditions of SC Under Trials in jail, untouchability related practices and treatment meted out to them.
17	25	In respect of Districts which have sizeable SC population, District Magistrate shall create a Cell in his office headed by the District Social Welfare Officer looking after the interests of SCs. The information about SCs in police and judicial custody should be maintained there. On demand made by human rights organizations/ social activists/ SC organizations, information in respect of SCs in custody may be provided to enable them to take up the matter in appropriate fora for seeking relief admissible under the law.
18	30	All relevant information on SCs relating to atrocities, reservation, development, including findings of Enquiry Reports, if any, should be placed on the website of the Ministry of Social Justice and Empowerment for greater transparency and wide accessibility. The material to be placed on the website of the State should include, in addition to the above, findings of inquiry ordered in respect of specific incidents, proceedings of State level Vigilance and Monitoring Committees, etc. A non-official group of persons interested in problems of SCs may be constituted at the State and Central level to regularly report on the material placed on the website, its shortcomings, what additional material can be brought on it, etc. It would be desirable for National Human Rights Commission to institutionalize this arrangement for ensuring greater transparency of information relating to SCs.
19	35	It is extremely necessary to have a strong investigation and law wing in the National Commission for Scheduled Castes and Scheduled Tribes. Considering the level at which the Commission would be required to interact with the State Governments the existing arrangement for investigation headed by a DIG rank officer needs to be upgraded and supporting staff and facilities should be provided. Also, a Law Officer with appropriate staff should be available to the Commission for advice on legal matters. Ministry of Social Justice and Empowerment should take expeditious action in the matter.
20	57	Until such time a Central Law is in position, National Human Rights Commission may direct that the concerned State Governments of Maharashtra, Andhra Pradesh and Karnataka may amend their existing law, remove loopholes, make it more stringent and activate the enforcement machinery to implement it effectively.
21	58	The concerned State Governments may, through the coordinated efforts of their Departments of Scheduled Castes Welfare, Woman & Child Development, Rural Development, etc. launch a massive awareness programme, particularly directed at the vulnerable communities regarding the abolition of divine prostitution system and availability of programmes for rehabilitation of liberated Devdasis. The

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		programme should provide information on whom the women affected by the system, potential victims and their guardians should approach, for seeking intervention of the Government. The temple priests should be targeted in this campaign for conveying the message that they incur criminal liability in encouraging or conniving at this practice. NGOs and social activists should be actively involved in this campaign.
22.	59	Intensive survey should be carried out by the concerned State Governments, in their respective areas to identify 'Devdasis' who have not yet been liberated from the practice as also those who have abandoned this practice but have not yet been brought within the ambit of rehabilitation. This task may be accomplished with the help of NGOs, Village Panchayats, women activists and social workers. The rehabilitation of such Devdasis may be taken up most expeditiously and completed within a specified time frame. The National Commission of Women may monitor this.
23.	60	The pattern and contents of the rehabilitation programme for Devdasis may be completely overhauled so as to incorporate the following. An integrated package which includes inputs of poverty alleviation, housing, health, nutrition for children, drinking water, education, PDS, Social security, etc., through appropriate convergence of existing programmes. Confidence building measures Special efforts aimed at saving the girl child of Devdasis from falling into this practice and removal of stigma from their children in schools. The liberated Devdasis should not be subjected to 'loan burden' in the pattern of rehabilitation worked out for them. There should be a single window delivery of various admissible benefits to remove bureaucratic red tape and other hassles. The entire programme implementation should be entrusted to a single organization with a full time functionary at the State level executing it.
24.	61	The liberated Devdasis may be organized into a Society at the District level. The Society may be associated with the entire programme concerning Devdasis and some components of programmes may be entrusted to it for implementation as well. An apex level organization at the State level headed by Secretary, Woman and Child Development may coordinate the work of District level societies. This society should also liaise with Government agencies to sort out problems of their members and also ensure that ineligible persons do not corner benefits meant for genuine Devdasis.
25.	62	A Police Task Force should be set up in each concerned State Government to investigate complaints of trafficking in women and children. This Task Force should thoroughly investigate cases where Devdasis and/or their daughters have been pushed into brothels. It should build up information on agents, middlemen, religious priests

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		and powerful local people who are still promoting this practice will view to pursuing effective legal action against them. The input received from this investigation may be utilized for the Awareness Campaign suggested earlier. There should be regular consultation among the members of the Task Force in different States. Department of Women & Child Development should coordinate and monitor this work with the help of Ministry of Home Affairs, where necessary.
26.	63	Enforcement of various labour laws, such as those relating to bonded labour system, minimum wages, equal remuneration, child labour, inter-state migrant labour, which have a bearing on the violence committed against the Scheduled Castes needs to be assigned high priority. The performance should also be intensively monitored at the Central, State and District levels. Ministry of Social Justice and Empowerment should associate itself with such monitoring at the central level, if it is already being done by Ministry of Labour, particularly in respect of atrocities prone States. State Secretaries in charge of SC welfare should do likewise in respect of atrocities prone districts/areas in their States.
27.	65	The machinery for enforcement of above labour laws needs to be strengthened for intensive coverage and activated through training and appropriate capacity building, particularly in respect of atrocities prone districts. Trade Unions, NGOs, social activists should be involved for organizing labour and helping them avail of benefits of these laws. Legal aid should be mobilized in needy cases for this purpose. Ministry of Social Justice and Empowerment should take initiative to push up these measures with State Governments/ Ministry of Labour.
28.	67	The occupations which employ large number of SC labour, but have not yet been brought within the ambit of Minimum Wages Act may be included in the Schedule to provide protection to them with regard to wages and working conditions. Ministry of Social Justice and Empowerment may pursue this matter with Ministry of Labour and State Governments. Necessary survey of such occupations may be carried out for this purpose if no information exists on the strength of such labour.
29.	77	National Human Rights Commission may direct Ministry of Labour to sponsor a comprehensive survey of child labour in the country. Meanwhile, Ministry of Social Justice and Empowerment may identify areas where SC child labour is employed in hazardous occupations and assist National Human Rights Commission in vigorous enforcement of the Act to get labour released and rehabilitation projects started by the concerned State Governments/Ministry of Labour in line with SC guidelines. It should also seek, if necessary, higher allocation under Special Component Plan of the Ministry of Labour for taking up sufficient number of such projects. It could also seek augmentation of its own resources to share the responsibility of Ministry of Labour.

Labour

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30	86	Ministry of Social Justice and Empowerment in cooperation with Ministry of Labour may identify occupations where SC migrant labourers are employed as bonded Labour or child labour and assist National Human Rights Commission in their intensive inspection for their identification, release and rehabilitation by the State Governments
31	88	A labour catchment area development programme may be initiated to target those areas which push a large number of labourers to other States in search of work. Appropriate package of development measures may be implemented to remove conditions which force labourers from these areas to migrate. Ministry of Social Justice and Empowerment with the help of Ministry of Labour may identify such areas from where SC labour migrates, get projects prepared and proactively work to get them included in the Special Component Plan of the concerned State Governments and sectoral programmes of concerned Ministries for implementation
32	96	Where SC beneficiaries have been distributed land under any programme but they have not been given formal possession of it, possession may be delivered to them in respect of such land and entry to this effect may be made in relevant revenue records. Contentious cases should be sorted out within a time frame and those which are pending in courts should be expeditiously fought out at the State's cost
33	97	Where SCs are cultivating land which belongs to the Government/ Gram Sabha/ Panchayat, etc. for which they have not got ownership rights, such ownership may be conferred on them in accordance with the provisions of law, rules or the Government instructions pertaining to such lands in the concerned State
34	98	Where SCs are working as insecure tenants or share croppers, their status may be entered in the revenue records to facilitate security of tenure and protection against arbitrary eviction in accordance with provisions contained in the relevant Land Reform laws of the State
35	99	Government land, Bhoodan land and surplus ceiling land available for distribution but not yet allotted, may be distributed to eligible SCs (also STs as per priorities laid down in respective States) so that they are helped to disengage themselves from their traditional degrading occupations
36	100	Top priority should be given to get expeditious court decisions on huge area of surplus ceiling land which is locked in litigation so that it is available for distribution to SCs and other poor
37	101	In cases where non-Scheduled Caste persons have encroached upon the land which are owned/ cultivated by members of SCs, action may be taken to restore these lands to them. In case of litigation, either the State Government should fight out the case or provide legal aid to the affected SCs
38	102	States may also make provisions in their Land Reforms Laws which

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		prohibits alienation of land owned by SCs to Non-SCs for this purpose.
39	103	States may take adequate steps to ensure that SCs are enabled to enjoy equal rights on community land and other common property resources and that their rights of grazing or rights of way etc. are not restricted.
40	104	Where SCs are residing in houses constructed on the land of other persons or on Government land in rural areas they may be provided ownership rights in respect of those lands as per provisions existing for this purpose in the laws/instructions/guidelines of concerned State.
41	105	In case of SCs who have no land for residential houses in rural areas if no vacant Government land in the area is available for allotment to them, land may be acquired for this purpose and minimum land for construction of a house may be allotted to them in order to provide security of a habitat to such persons. Benefit of House Construction Schemes may be made available to such allottees.
42	107	District Magistrates may carry out investigation into complaints relating to v. payment of bank loan to SCs under various Development/Poverty Alleviation programmes such as under payment, nonpayment and fraudulent drawal of loan amount in their name by others, etc. While appropriate punitive action may be taken for proceeding against the guilty officials intermediaries and perpetrators of fraud, protection may be given to affected victims of these malpractices against harassment.
43	111	Social Welfare Departments of State Governments may make institutional arrangements within their organisation to look after the needs and problems of DNTs the way Government of Maharashtra has done. Ministry of Social Justice and Empowerment may pursue the matter with concerned State Governments. Ministry of Social Justice and Empowerment like-wise should create a cell to coordinate this work as a nodal agency at the central level.
44	112	At least one NGO in each major State may be funded by the Ministry of Social Justice & Empowerment (in case of DNTs notified as SCs/OBCs) / Ministry of Tribal Affairs (in case of DNTs notified as STs) for liaising with State agencies providing necessary support to members of DNTs and acting as an umbrella organization for social workers from villages of DNTs and mobilize necessary legal assistance for DNTs in distress. DNTs in the State may be encouraged to organize themselves as a society to take up their common problems with the various Government agencies.
45	113	Local Panchayats in whose jurisdiction DNTs reside may be sensitized about the need for their development and rehabilitation needs and in particular about changing peoples attitude towards them. Training programmes contemplated in National Human Rights Commission recommendations may cover this aspect also. Ministry of Social Justice and Empowerment may pursue the matter with the State Governments.
		Ministry of Social Justice and Empowerment should create a cell to coordinate this work as a nodal agency at the central level.

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46.	114	Ministries of Social Justice and Empowerment / Tribal Affairs may sponsor research studies on various problems relating to DNTs (of specific tribes/ communities, where necessary) to obtain valuable insights and necessary inputs concerning them for undertaking policy interventions on their upliftment, destigmatization and mainstreaming.
47.	121	Similar exercise should be carried out by the State Governments in respect of the reserved posts under them and their PSUs, etc. where reservation is applicable.
48	130	Under-utilization, diversion and misutilization of funds allocated for SC development under SCP and Sectoral Schemes in various States is emerging as a matter of serious concern. Planning Commission should collect details of these features state-wise and arrange discussion with defaulting States and work out strong measures to stop diversion and misutilization of funds and promote their full and proper utilization. It should devise effective mechanisms such as punitive financial consequences which create adequate pressure on State Governments against repetition of these practices. National Commission for SCs and STs may visit defaulting States for discussion to accelerate the pressure. Ministry of Social Justice and Empowerment may monitor the impact of these measures with the help of competent research organisations.

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GOVERNMENT OF WEST BENGAL
BACKWARD CLASSES WELFARE DEPARTMENT
WRITERS' BUILDINGS
BLOCK-I 2ND FLOOR
KOLKATA-700001

Visit our Website: www.anagrasarkalyan.gov.in

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No: 1952(38) -BCW/MR-47/2011(Pt)

Dated: 04/06/2012

From:-

Shri S. L. Chakraborty, WBCS (Exe),
Joint Commissioner for Reservation and
ex-officio Joint Secretary to the Govt. of West Bengal.

To

1. The Director General & Inspector General (Police), Kolkata
2. Commissioner of Police, Kolkata
3. Superintendent of Police, _____ (All district)
4. District Magistrate, _____ (All district)

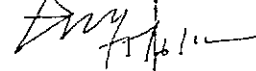
Sub: Request for furnishing Action Taken Report

Sir/Madam,

I am directed to send herewith a copy of a letter bearing no: 672(25)-HS/HRC/Misc-02/12 dated 9th May, 2012 along with the copy of the relevant portion pertaining to your department/office of the Recommendations of the Report on 'Prevention of Atrocities Against SCs' by Shri KB Saxena received from the Home (Special) Department and to request you to kindly furnish action taken report of Recommendation No. 3.1,5,7,8,10.3,10.4,15,16,18,20,23,25,30,35 & 59-62, to this department by 15th June, 2012 positively for transmitting to National Human Rights Commission.

Encl: As stated

Yours faithfully,



(S.-L. Chakraborty),

Joint Commissioner for Reservation &
ex-officio Joint Secretary to the Govt. of W.B.

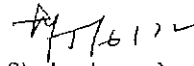
No: 1952/1 -BCW

Date: 04/06/2012

Copy forwarded for information to:-

The Joint Secretary to the Govt. of West Bengal,
Home (Special) Department, Human Rights Cell
Writers' Buildings, Kolkata-700001

In reference to his memo no. 672(25)-HS/HRC/Misc-02/12 dated 9th May, 2012



(S. L. Chakraborty),

Joint Commissioner for Reservation &
ex-officio Joint Secretary to the Govt. of W.B.

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Govt. of West Bengal
Home Department
Special Section

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GOVERNMENT OF WEST BENGAL
BACKWARD CLASSES WELFARE DEPARTMENT
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BLOCK-I 2ND FLOOR
KOLKATA-700001

Visit our Website: www.anagrasarkalyan.gov.in

No: 1953(88)-BCW/MR-47/2011(Pt I)

Dated: 4th June, 2012

From:-

Shri S. L. Chakraborty, WBCS (Exe),
Joint Commissioner for Reservation and
ex-officio Joint Secretary to the Govt. of West Bengal.

To

The Principal Secretary/Additional Secretary/Secretary

Sub: Request for furnishing action taken report

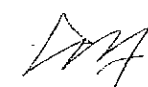
Sir/Madam,

I am directed to send herewith a copy of a letter bearing no: 672(25)-HS/HRC/Misc-02/12 dated 9th May, 2012 along with the copy of the relevant portion pertaining to your department of the Recommendations of the Report on 'Prevention of Atrocities Against SCs' by Shri KB Saxena received from the Home (Special) Department and to request you to kindly furnish action taken report of Recommendation Point no. specified in the table given below to this department by 15th June, 2012 positively for transmitting to National Human Rights Commission.

Sl.No.	Recommendation No.	Concerned Department
1.	3	Home (Police) Department
3	4	Judicial Department
11 & 21-24	17 & 58-61	Social Welfare and Women & Child Development Department
12	18	Self Help Group Department.
15	24	Home Department
16	24.1	Correctional Service Department ✓
20	57	Law Department
26-31	63, 65,67,77, 86 & 88	Labour Department
32-41	96-105	Land & Land Reforms Department
45	113	Panchayet & Rural Development Department

Encl: As stated

Yours faithfully,


(S. L. Chakraborty),

Joint Commissioner for Reservation &
ex-officio Joint Secretary to the Govt. of W.B.

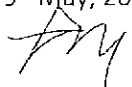
No: 1953/1-BCW

Date: 4th June, 2012

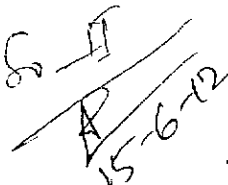
Copy forwarded for information to:-

The Joint Secretary to the Govt. of West Bengal,
Home (Special) Department, Human Rights Cell
Writers' Buildings, Kolkata-700001

In reference to his memo no. 672(25)-HS/HRC/Misc-02/12 dated 9th May, 2012.


(S. L. Chakraborty),

Joint Commissioner for Reservation &
ex-officio Joint Secretary to the Govt. of W.B.


Govt. of West Bengal.
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Memo No. 872 dt 15-06-12

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Government of West Bengal
Office of the District Magistrate
Backward Classes Welfare Section, Cooch Behar.

Memo No. 3162 /BCW/CB

Dated: 5-6-12

From : District Magistrate, Cooch Behar.
To : Sri M. K. Kundu,
Joint Secretary to the Government of West Bengal,
Home (Special) Department, Human Rights Cell,
Writers' Buildings, Kolkata - 700001.

Sub: Action Taken Report on POA.

Ref: Your No. 244(27), dated 03.03.2012. Memo No. J/274/II-25, dated 27.03.2012

Sir,

With reference to above, furnished here under the replies against the recommendations on Prevention of Atrocities against Scheduled Castes:-

S. No.	R. No.	Replies
1	3	• The 3rd tier of training relates to the district, which will be started as soon as the training of 1st two tiers completed.
2	3.1	• The annual workshops of the D.M.s & S.P.s are yet to organize.
3	4	• Not applicable for Cooch Behar where till date only 1 case has been reported.
4	5	• The District Level Vigilance & Monitoring Committee, as per Rule 17 of the POA Rules has been reconstituted on 13th January, 2012 and a meeting of the Committee so held on 6th March, 2012, was communicated to all concerned.
5	7	• There is no Atrocity & Untouchability prone areas in Cooch Behar District till date.
6	8	• Annual award for the best Police Station of Cooch Behar District which is most responsive to the complaints of Scheduled Castes may be contemplated to encourage the Officers.
7	10.3	• Not applicable for Cooch Behar District.
8	10.4	• Any such instruction is yet to receive.
9	15	• At least 1 (one) Lady Police Officer should be made available at each Police Station for better tacking of complaints of violence against SC women and to investigate the cases thereof.
10	16	• Women Police Station at the District HQ and if possible at Sub-Divisional HQ may be set up of exclusively dealing with complaints of violence against women including SC women.
11	17	• Lady Officer of Civil Administration like Social Welfare Officer or Women & Child Development Officer may be designated for addressing complaints of violence against SC women if not attended by the Competent Authority. In such cases, the complaints may there after forwarded to the concerned Authority for taking necessary action.
12	18	• Women SHGs are active.
13	20	• Not applicable at the District Level.
14	23	• Any such instruction is yet to receive.
15	24	• Not applicable for Cooch Behar District.
16	24.1	• Any such instruction is yet to receive from the Department.
17	25	• A cell headed by the D.W.O., B.C.W., Cooch Behar & other Officials as members, may be constituted on approval of the B.C.W. Department.
18	30	• Not applicable at the District Level.

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S. No.	R. No.	Replies
19	35	• Any such instruction is yet to receive from the Department.
20	57	• Not applicable at the District Level.
21	58	• Not applicable at the District Level.
22	59	• Not applicable for Cooch Behar District.
23	60	• Not applicable for Cooch Behar District.
24	61	• Not applicable for Cooch Behar District.
25	62	• Setting up a Task Force at the State Level to deal with trafficking cases involving SC women, this will help in addressing the issue of raids and recovery of victims from other States, because it has often been found that Police Stations face difficulties in sending teams to other States due to paucity of manpower.
26	63	• Noted.
27	65	• Any such instruction is yet to receive from the Department.
28	67	• Any such instruction is yet to receive from the Department.
29	77	• Any such instruction is yet to receive from the Department.
30	86	• Any such instruction is yet to receive from the Department.
31	88	• Any such instruction is yet to receive from the Department.
32	96	• Noted for future reference.
33	97	• Any such instruction is yet to receive from the Department.
34	98	• Noted.
35	99	• Noted.
36	100	• Any such instruction is yet to receive from the State Level.
37	101	• Noted for future reference.
38	102	• Any such instruction is yet to receive from the Department.
39	103	• Noted.
40	104	• Any such instruction is yet to receive from the Department.
41	105	• Noted.
42	107	• Noted.
43	111	• Any such instruction is yet to receive from the Department.
44	112	• Not applicable at the District Level.
45	113	• Any such instruction is yet to receive from the Department.
46	114	• Not applicable at the District Level.
47	121	• Not applicable at the District Level.
48	130	• Noted.

Yours faithfully,

[Signature]
District Magistrate
Cooch Behar

Memo No. 3164/1 /BCW/CB

Dated: 7-6-12

Copy forwarded to: -

The Office of the District Magistrate, J. M. Branch, Cooch Behar, in reference to his Memo No. J/385/II-25, Dated 02.05.2012.

[Signature]
District Magistrate
Cooch Behar

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P.S.D

GOVERNMENT OF WEST BENGAL
BACKWARD CLASSES WELFARE DEPARTMENT
WRITERS' BUILDINGS
BLOCK-I 2ND FLOOR
KOLKATA-700001

Visit our Website: www.anagrasarkalyan.gov.in

No: 1953(40)-BCW/MR-47/2011(Pt I)

Dated: 4th June, 2012

From:-

Shri S. L. Chakraborty, WBCS (Exe),
Joint Commissioner for Reservation and
ex-officio Joint Secretary to the Govt. of West Bengal.

To

The Principal Secretary/Additional Secretary/Secretary

(Handwritten signatures and initials)

Sub: Request for furnishing action taken report

Sir/Madam,

I am directed to send herewith a copy of a letter bearing no: 672(25)-HS/HRC/Misc-02/12 dated 9th May, 2012 along with the copy of the relevant portion pertaining to your department of the Recommendations of the Report on 'Prevention of Atrocities Against SCs' by Shri KB Saxena received from the Home (Special) Department and to request you to kindly furnish action taken report of Recommendation Point no specified in the table given below to this department by 15th June, 2012 positively for transmitting to National Human Rights Commission.

Sl.No.	Recommendation No.	Concerned Department
1.	3	Home (Police) Department
3	4	Judicial Department
11 & 21-24	17 & 58-61	Social Welfare and Women & Child Development Department
12	18	Self Help Group Department.
15	24	Home Department
16	24.1	Correctional Service Department ✓
20	57	Law Department
26-31	63, 65, 67, 77, 86 & 88	Labour Department
32-41	96-105	Land & Land Reforms Department
45	113	Panchayet & Rural Development Department

Encl: As stated

Yours faithfully,

(Signature)
(S. L. Chakraborty),
Joint Commissioner for Reservation &
ex-officio Joint Secretary to the Govt. of W.B.

Date: 4th June, 2012

Govt. of West Bengal
Home Department
Special Section
Diary No. 922 dated 26-06-12

No: 1953/1-BCW

Copy forwarded for information to:-
The Joint Secretary to the Govt. of West Bengal,
Home (Special) Department, Human Rights Cell
Writers' Buildings, Kolkata-700001
In reference to his memo no. 672(25)-HS/HRC/Misc-02/12 dated 9th May, 2012

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(Signature)
(S. L. Chakraborty),
Joint Commissioner for Reservation &
ex-officio Joint Secretary to the Govt. of W.B.

Ref
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GOVERNMENT OF WEST BENGAL
HOME (SPECIAL) DEPARTMENT
HUMAN RIGHTS CELL
WRITERS' BUILDINGS, KOLKATA - 700 001

No. 672 (25)-HS/HRC/Misc-02/12,

Dated, Kolkata, the 9th May, 2012.

From: Sri M.K. Kundu,
Joint Secretary to the
Government of West Bengal.

- To:
- 1) The Joint Secretary, B.C.W. Department.
 - 2) The D.G. & I.G.P., West Bengal.
 - 3) The Commissioner of Police, Kolkata.
 - 4) The District Magistrate, _____ [By Fax]
 - 5) The Joint Secretary, Social Welfare Department.
 - 6) The Joint Secretary, Law Department.
 - 7) The Joint Secretary, Panchayat & Rural Development Department.
 - 8) The Joint Secretary, Labour Department.
 - 9) The Joint Secretary, L. & L.R. Department.

Sub: Action Taken Report sought for by National Human Rights Commission over the recommendation of K.B. Saxena's report on "Prevention of Atrocities against Scheduled Castes".

Ref: 1) No. 244 (27)-HS/HRC/Misc-02/12, dt. 01.03.2012, 2) No. 606 (25)-HS/HRC/Misc-02/12, dt. 26.04.2012.

Sir,

With reference to above, I am directed to request you kindly to send the Action Taken Report over the matter relevant to your Department/Offices to this Department by 13.05.2012 positively.

The matter is extremely urgent.

Yours faithfully,

[Signature]
Joint Secretary

URGENT
I have marked several letters to ~~the~~ cell but no file has been put up
Joydeep

561/JR
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cc:ad

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JCR
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Government of West Bengal,
Office of the District Magistrate,
Backward Classes Welfare Department,
Howrah.

Memo. No. 1184(2)/BCW-HOW

Dated. 4.5.12

To
The Commissioner of Police, Howrah.
The Superintendent of Police, Howrah.

Sub: Action Taken Report sought for on recommendations of
~~National Human Rights Commission.~~

Ref: No. 244(27)-HS/HRCA/Misc-02/12. Dated 01.03.2012 from Joint Secretary to the
Government of West Bengal, Home Special Department.

A photocopy of recommendation of National Human Rights Commission as communicated
by Joint Secretary to the Government of West Bengal, Home Special Department, vide no. 244(27)-
HS/HRCA/Misc-02/12, date 01.03.2012 is being forwarded herewith for taking necessary action on
R. No. 7, 8, 15, 16, 25, 35, 62, at your end.

Action taken report may please be communicated at the earliest.

Encl: as stated.

[Signature]
District Magistrate,
Howrah.

Memo. No. 1184(2)/1(3)/BCW-HOW

Dated. 4.5.12

Copy for information forwarded to
The Secretary to the Government of West Bengal, Backward Classes Welfare Department.
The Joint Secretary to the Government of West Bengal, Home Special Department.
The Additional District Magistrate (Dev), Howrah.

[Signature]
for District Magistrate,
Howrah.

[Signature]
14/5/12

Joydeep Das
We are discussing.
14/5/2012

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**RECOMMENDATIONS OF THE REPORT ON 'PREVENTION OF
ATROCITIES AGAINST SCs' BY SHRI KB SAXENA**

Jurisdiction of Action : State Governments

S.No.	R.No.	Recommendations
1.	3	Training of Officials - A 3-tier training programme for police and civil functionaries engaged in the implementation of laws and regulatory measures, which have a bearing on atrocities committed on SCs, may be implemented. The first tier of training may be imparted by National Police Academy and Lal Bahadur Shastri National Academy of Administration to cover only trainers from each State. The second tier training may be organized by a State Training Institution identified for this purpose by each State Government to cover officers of level of DSPs, SDMs, ADMs, etc. The third tier of training would deal with other civil and police officers at the lower level. This training may be organized by the DMs and SPs of the concerned Districts. The design and syllabi of training for the three training courses may be approved by the National Human Rights Commission. Home (H.O.)
2.	3.1	An Annual Workshop of DMs and SPs on implementation of these laws may be organized in the State's Administrative Training Institute where the State Home and Social Welfare Secretaries and DGPs may interact with participants on the whole range of issues concerning the subject and specifically to identify problems experienced by them in investigation and trial of cases of atrocities, those experienced by victims and impact of measures undertaken to prevent recurrence of such incidents. Presiding officers of courts dealing with atrocities cases may be invited to these workshops to lecture on the shortcomings in investigation leading to acquittal. Based on this feedback, State Governments may take necessary corrective steps expeditiously to improve the administration of these laws. Dist SC
3.	4	States need to constitute exclusive special courts for dealing with atrocity cases in districts where volume of such cases is large. Special public prosecutors for this work may be selected on the basis of their competence and commitment and their level of remuneration should be adequate to sustain their interest in work. National Human Rights Commission may lay down norms for such selection to improve the level of motivation and performance. Judicial
4.	5	State level and district level vigilance and monitoring committees may meet regularly as per prescribed provisions. Human rights organizations and activists working for and with Scheduled Castes may be involved in their deliberations as members/invitees. Their proceedings may be adequately publicized and also placed on the website of the State Governments. National Human Rights Commission may suggest that State Home Minister and SC Welfare /

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		Minister may jointly hold an Annual meeting of heads of District Vigilance Committees. This would activate their functioning and provide them necessary guidance.
5	7	State Governments should expeditiously identify atrocities prone areas and untouchability prone areas as per provisions contained in the respective laws and thereafter prepare Plan of Action for eliminating untouchability practices and reducing incidence of violence against SCs through various regulatory and development measures. The norms for identification of such areas and framework of the Action Plan may be prescribed by the National Human Rights Commission in consultation with Human Rights organizations and NGOs/ activists working for the SCs. These norms may also be incorporated in the Manual.
6	8	State Governments may institute an Annual Award for the police station which emerges as the most responsive to the complaints of Scheduled Castes and has achieved significant success in taking preventive measures timely, registering all cases of violence and expeditious follow-up action on them.
7	10.3	States may be directed by National Human Rights Commission to make the District Magistrate solely responsible for ensuring that the compensation money given to the victims is effectively utilized to provide sustainable rehabilitation. The parameters of such rehabilitation may be laid down in the Manual. State and District level Monitoring and Vigilance Committees may monitor the status of rehabilitation.
8	10.4	Appropriate instructions may be issued by National Human Rights Commission that value of property destroyed in the course of atrocities committed against Scheduled Castes is included in the compensation package provided to them.
9	15	At least one women police functionary may be posted in each police station located in atrocities prone areas in the State. It should be endeavoured that, as far as possible, investigation into serious complaints of violence against SC women be carried out by the woman police officer and where this is not feasible, a woman police or civil functionary may accompany male police officer/ officers during investigation.
10	16	At the district level, women police station may be set up exclusively manned by women functionaries so that complaints of Scheduled Caste women, if not entertained elsewhere in the district, can be registered there. Where an exclusive police station for SCs has been set up at the District Headquarters, it could have a Women's Wing manned by women police functionaries to serve this purpose.
11	17	State Governments may notify a lady officer from among the staff posted in each block, such as the Social Welfare Officer or Women & Child Development Officer, to entertain complaints regarding the ill-treatment of and violence committed against SC women not registered

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		by the competent authority and officially pass it on to the concerned authority with a copy to the District Magistrate for taking up necessary investigation. This arrangement may be adequately publicized in SC habitations of the block.
12.	18	Self-help groups of SC women should be formed in each village with sizeable SC population, in atrocities prone areas to start with and to other areas subsequently. These groups, apart from being mobilized for activities relating to thrift, credit and development may also be given elementary legal training along with sessions on confidence building which equips them with knowledge and strength to take up cases of violence and discriminations against SC women with Police/Civil functionaries and provide emotional support to the victims in situations of crisis. At least one or two women in each group may be specifically trained to draft complaints on behalf of the victims and despatch them to competent authorities and Human Rights organizations/activists, if any. Ministry of Social Justice and Empowerment may include this measure as a part of activities for administration of SCs/STs: (Prevention of Atrocities) Act, 1989.
13.	20	National Human Rights Commission with the help of State Governments and Human Rights organizations should identify at the level of each district, where atrocities against SC women occur, a women's organization or its branch, a lawyer/ lawyers, human rights activist/ activists or welfare agency/ agencies, social worker, who can be contacted by victims or members of her family in cases of complaints regarding gender related violence where the competent authorities do not respond or have shown obvious bias in dealing with it. The identified agency may take up the matter with the competent authority if the complaint has not been registered or is not being investigated properly. It may also, where necessary, take up the matter with an appropriate State or a National Commission (Human Rights/ SC&ST/Women).
14.	23	National Human Rights Commission with the help of State Governments and human rights organizations may identify at the level of each district, a NGO, human rights activist or an organization with empathy for SCs which can be approached in case of custodial violence or any other atrocity by the victim's family or well wisher for help in taking up the matter with the competent authority and informing the National/State Human Rights Commission so that process of enquiry is initiated expeditiously.
15.	24	State Governments reporting a large number of cases of violence in judicial custody may constitute an ombudsman (Committee) headed by a retired judicial officer, with an eminent lawyer, NGO representative/social activist working for Dalits, public-spirited citizen and retired civil/police officer with high reputation which may be utilized by National Human Rights Commission to look into cases of custodial atrocities where prima facie State's version does not satisfy.

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16	24.1	The Visitors Committee constituted for each jail and Special Rapporteurs visiting jails for inspection may specifically make discreet enquiries into conditions of SC Under Trials in jail, untouchability related practices and treatment meted out to them.
17	25	In respect of Districts which have sizeable SC population, District Magistrate shall create a Cell in his office headed by the District Social Welfare Officer looking after the interests of SCs. The information about SCs in police and judicial custody should be maintained there. On demand made by human rights organizations/ social activists/ SC organizations, information in respect of SCs in custody may be provided to enable them to take up the matter in appropriate fora for seeking relief admissible under the law.
18	30	All relevant information on SCs relating to atrocities, reservation, development, including findings of Enquiry Reports, if any, should be placed on the website of the Ministry of Social Justice and Empowerment for greater transparency and wide accessibility. The material to be placed on the website of the State should include, in addition to the above, findings of inquiry ordered in respect of specific incidents, proceedings of State level Vigilance and Monitoring Committees, etc. A non-official group of persons interested in problems of SCs may be constituted at the State and Central level to regularly report on the material placed on the website, its shortcomings, what additional material can be brought on it etc. It would be desirable for National Human Rights Commission to institutionalize this arrangement for ensuring greater transparency of information relating to SCs.
19	35	It is extremely necessary to have a strong investigation and law wing in the National Commission for Scheduled Castes and Scheduled Tribes. Considering the level at which the Commission would be required to interact with the State Governments the existing arrangement for investigation headed by a DIG rank officer needs to be upgraded and supporting staff and facilities should be provided. Also, a Law Officer with appropriate staff should be available to the Commission for advice on legal matters. Ministry of Social Justice and Empowerment should take expeditious action in the matter.
20	57	Until such time a Central Law is in position, National Human Rights Commission may direct that the concerned State Governments of Maharashtra, Andhra Pradesh and Karnataka may amend their existing law, remove loopholes, make it more stringent and activate the enforcement machinery to implement it effectively.
21	58	The concerned State Governments may, through the coordinated efforts of their Departments of Scheduled Castes Welfare, Woman & Child Development, Rural Development, etc. launch a massive awareness programme, particularly directed at the vulnerable communities regarding the abolition of divine prostitution system and availability of programmes for rehabilitation of liberated Devdasis. The

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		programme should provide information on whom the women affected by the system, potential victims and their guardians should approach for seeking intervention of the Government. The temple priests should be targeted in this campaign for conveying the message that they incur criminal liability in encouraging or conniving at this practice. NGOs and social activists should be actively involved in this campaign.
22	59	Intensive survey should be carried out by the concerned State Governments in their respective areas to identify 'Devdasis' who have not yet been liberated from the practice as also those who have abandoned this practice but have not yet been brought within the ambit of rehabilitation. This task may be accomplished with the help of NGOs, Village Panchayats, women activists and social workers. The rehabilitation of such Devdasis may be taken up most expeditiously and completed within a specified time frame. The National Commission of Women may monitor this.
23	60	The pattern and contents of the rehabilitation programme for Devdasis may be completely overhauled so as to incorporate the following: An integrated package which includes inputs of poverty alleviation, housing, health, nutrition for children, drinking water, education, PDS, Social security, etc., through appropriate convergence of existing programmes. Confidence building measures Special efforts aimed at saving the girl child of Devdasis from falling into this practice and removal of stigma from their children in schools. The liberated Devdasis should not be subjected to loan burden in the pattern of rehabilitation worked out for them. There should be a single window delivery of various admissible benefits to remove bureaucratic red tape and other hassles. The entire programme implementation should be entrusted to a single organization with a full time functionary at the State level executing it.
24	61	The liberated Devdasis may be organized into a Society at the District level. The Society may be associated with the entire programme concerning Devdasis and some components of programmes may be entrusted to it for implementation as well. An apex level organization at the State level headed by Secretary, Woman and Child Development may coordinate the work of District level societies. This society should also liaise with Government agencies to sort out problems of their members and also ensure that ineligible persons do not corner benefits meant for genuine Devdasis.
25	62	A Police Task Force should be set up in each concerned State Government to investigate complaints of trafficking in women and children. This Task Force should thoroughly investigate cases where Devdasis and/or their daughters have been pushed into brothels. It should build up information on agents, middlemen, religious priests

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		and powerful local people who are still promoting this practice with view to pursuing effective legal action against them. The inputs received from this investigation may be utilized for the Awareness Campaign suggested earlier. There should be regular consultation among the members of the Task Force in different States. Department of Women & Child Development should coordinate and monitor this work with the help of Ministry of Home Affairs, where necessary.
26.	63	Enforcement of various labour laws, such as those relating to bonded labour system, minimum wages, equal remuneration, child labour, inter-state migrant labour, which have a bearing on the violence committed against the Scheduled Castes needs to be assigned high priority. The performance should also be intensively monitored at the Central, State and District levels. Ministry of Social Justice and Empowerment should associate itself with such monitoring at the central level, if it is already being done by Ministry of Labour, particularly in respect of atrocities prone States. State Secretaries in charge of SC welfare should do likewise in respect of atrocities prone districts/areas in their States.
27.	65	The machinery for enforcement of above labour laws needs to be strengthened for intensive coverage and activated through training and appropriate capacity building, particularly in respect of atrocities prone districts. Trade Unions, NGOs, social activists should be involved for organizing labour and helping them avail of benefits of these laws. Legal aid should be mobilized in needy cases for this purpose. Ministry of Social Justice and Empowerment should take initiative to push up these measures with State Governments/ Ministry of Labour.
28.	67	The occupations which employ large number of SC labour, but have not yet been brought within the ambit of Minimum Wages Act may be included in the Schedule to provide protection to them with regard to wages and working conditions. Ministry of Social Justice and Empowerment may pursue this matter with Ministry of Labour and State Governments. Necessary survey of such occupations may be carried out for this purpose if no information exists on the strength of such labour.
29.	77	National Human Rights Commission may direct Ministry of Labour to sponsor a comprehensive survey of child labour in the country. Meanwhile, Ministry of Social Justice and Empowerment may identify areas where SC child labour is employed in hazardous occupations and assist National Human Rights Commission in vigorous enforcement of the Act to get labour released and rehabilitation projects started by the concerned State Governments/Ministry of Labour in line with SC guidelines. It should also seek, if necessary, higher allocation under Special Component Plan of the Ministry of Labour for taking up sufficient number of such projects. It could also seek augmentation of its own resources to share the responsibility of Ministry of Labour.

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30	86	Ministry of Social Justice and Empowerment in cooperation with Ministry of Labour may identify occupations where SC migrant labourers are employed as bonded Labour or child labour and assist National Human Rights Commission in their intensive inspection for their identification, release and rehabilitation by the State Governments.
31	88	A labour catchment area development programme may be initiated to target those areas which push a large number of labourers to other States in search of work. Appropriate package of development measures may be implemented to remove conditions which force labourers from these areas to migrate. Ministry of Social Justice and Empowerment with the help of Ministry of Labour may identify such areas from where SC labour migrates get projects prepared and pro-actively work to get them included in the Special Component Plan of the concerned State Governments and sectoral programmes of concerned Ministries for implementation.
32	96	Where SC beneficiaries have been distributed land under any programme but they have not been given formal possession of it possession may be delivered to them in respect of such land and entry to this effect may be made in relevant revenue records. Contentious cases should be sorted out within a time frame and those which are pending in courts should be expeditiously fought out at the State's cost.
33	97	Where SCs are cultivating land which belongs to the Government/ Gram Sabha/ Panchayat etc. for which they have not got ownership rights, such ownership may be conferred on them in accordance with the provisions of law, rules or the Government instructions pertaining to such lands in the concerned State.
34	98	Where SCs are working as insecure tenants or share croppers their status may be entered in the revenue records to facilitate security of tenure and protection against arbitrary eviction in accordance with provisions contained in the relevant Land Reform laws of the State.
35	99	Government land, Bhoodan land and surplus ceiling land available for distribution but not yet allotted may be distributed to eligible SCs (also STs as per priorities laid down in respective States) so that they are helped to disengage themselves from their traditional degrading occupations.
36	100	Top priority should be given to get expeditious court decisions on huge area of surplus ceiling land which is locked in litigation so that it is available for distribution to SCs and other poor.
37	101	In cases where non-Scheduled Caste persons have encroached upon the land which are owned/ cultivated by members of SCs, action may be taken to restore these lands to them. In case of litigation either the State Government should fight out the case or provide legal aid to the affected SCs.
38	102	States may also make provisions in their Land Reforms Laws which

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		prohibits alienation of land owned by SCs to Non-SCs for this purpose.
39	103	States may take adequate steps to ensure that SCs are enabled to enjoy equal rights on community land and other common property resources and that their rights of grazing or rights of way etc. are not restricted.
40	104	Where SCs are residing in houses constructed on the land of other persons or on Government land in rural areas, they may be provided ownership rights in respect of those lands as per provisions existing for this purpose in the laws/instructions/guidelines of concerned State.
41	105	In case of SCs who have no land for residential houses in rural areas, if no vacant Government land in the area is available for allotment to them, land may be acquired for this purpose and minimum land for construction of a house may be allotted to them in order to provide security of a habitat to such persons. Benefit of House Construction Schemes may be made available to such allottees.
42	107	District Magistrates may carry out investigation into complaints relating to v payment of bank loan to SCs under various Development/Poverty Alleviation programmes, such as under payment, nonpayment and fraudulent drawal of loan amount in their name by others, etc. While appropriate punitive action may be taken for proceeding against the guilty officials intermediaries and perpetrators of fraud, protection may be given to affected victims of these malpractices against harassment.
43	111	Social Welfare Departments of State Governments may make institutional arrangements within their organisation to look after the needs and problems of DNTs the way Government of Maharashtra has done. Ministry of Social Justice and Empowerment may pursue the matter with concerned State Governments. Ministry of Social Justice and Empowerment like-wise should create a cell to coordinate this work as a nodal agency at the central level.
44	112	At least one NGO in each major State may be funded by the Ministry of Social Justice & Empowerment [in case of DNTs notified as SCs/OBCs] / Ministry of Tribal Affairs [in case of DNTs notified as STs] for liaising with State agencies, providing necessary support to members of DNTs and acting as an umbrella organization for social workers from villages of DNTs and mobilize necessary legal assistance for DNTs in distress. DNTs in the State may be encouraged to organize themselves as a society to take up their common problems with the various Government agencies.
45	113	Local Panchayats in whose jurisdiction DNTs reside may be sensitized about the need for their development and rehabilitation needs and in particular about changing peoples attitude towards them. Training programmes contemplated in National Human Rights Commission recommendations may cover this aspect also. Ministry of Social Justice and Empowerment may pursue the matter with the State Governments.
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46.	114	Ministries of Social Justice and Empowerment / Tribal Affairs may sponsor research studies on various problems relating to DNTs (of specific tribes/ communities, where necessary) to obtain valuable insights and necessary inputs concerning them for undertaking policy interventions on their upliftment, destigmatization and mainstreaming.
47.	121	Similar exercise should be carried out by the State Governments in respect of the reserved posts under them and their PSUs, etc. where reservation is applicable.
48.	130	Under-utilization, diversion and misutilization of funds allocated for SC development under SCP and Sectoral Schemes in various States is emerging as a matter of serious concern. Planning Commission should collect details of these features state-wise and arrange discussion with defaulting States and work out strong measures to stop diversion and misutilization of funds and promote their full and proper utilization. It should devise effective mechanisms such as punitive financial consequences which create adequate pressure on State Governments against repetition of these practices. National Commission for SCs and STs may visit defaulting States for discussion to accelerate the pressure. Ministry of Social Justice and Empowerment may monitor the impact of these measures with the help of competent research organisations.

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Government of West Bengal
Office of the District Magistrate
Backward Classes Welfare Section, Cooch Behar.

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Dated _____

District Magistrate, Cooch Behar.

Sri M. K. Kundu,
Joint Secretary to the Government of West Bengal,
Home (Special) Department, Human Rights Cell,
Writers' Buildings, Kolkata - 700001.

Sub: Action Taken Report on POA.

Ref: Your No. 244(27), dated 03.03.2012. Memo No. 4274,
27.03.2012

In reference to above, furnished here under the replies against the recommendations of the Commission for Scheduled Castes.

Sl. No.	Replies
	<ul style="list-style-type: none"> The 3rd tier of training relates to the district, which will be started as soon as the first two tiers completed.
	<ul style="list-style-type: none"> The annual workshops of the D.M.s & S.P.s are yet to organize
	<ul style="list-style-type: none"> Not applicable for Cooch Behar where till date only 1 case has been reported
	<ul style="list-style-type: none"> The District Level Vigilance & Monitoring Committee, as per Rule 77 of the Act, has been reconstituted on 13th January, 2012 and a meeting of the Committee on 27.03.2012, was communicated to all concerned.
	<ul style="list-style-type: none"> There is no Atrocity & Untouchability prone areas in Cooch Behar District.
	<ul style="list-style-type: none"> Annual award for the best Police Station of Cooch Behar District will be given. The complaints of Scheduled Castes may be contemplated to encourage the Officers.
	<ul style="list-style-type: none"> Not applicable for Cooch Behar District.
	<ul style="list-style-type: none"> Any such instruction is yet to receive.
	<ul style="list-style-type: none"> At least 1 (one) Lady Police Officer should be made available at each Police Station for tracking of complaints of violence against SC women and to investigate the same.
	<ul style="list-style-type: none"> Women Police Station at the District HQ and if possible at Sub-Divisional level should be set up for exclusively dealing with complaints of violence against women including SC women.
	<ul style="list-style-type: none"> Lady Officer of Civil Administration like Social Welfare Officer or Women Development Officer may be designated for addressing complaints of violence against SC women if not attended by the Competent Authority. In such cases, the complaints may be forwarded to the concerned Authority for taking necessary action.
	<ul style="list-style-type: none"> Women SHGs are active.
	<ul style="list-style-type: none"> Not applicable at the District Level.
	<ul style="list-style-type: none"> Any such instruction is yet to receive.
	<ul style="list-style-type: none"> Not applicable for Cooch Behar District.
	<ul style="list-style-type: none"> Any such instruction is yet to receive from the Department.
	<ul style="list-style-type: none"> A cell headed by the D.W.O., B.C.W., Cooch Behar & other Districts may be constituted on approval of the B.C.W. Department.
	<ul style="list-style-type: none"> Not applicable at the District Level.

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No.	Date	Replies
19	25	• Any such instruction is yet to receive from the Department.
20		• Not applicable at the District Level.
21	28	• Not applicable at the District Level.
22	29	• Not applicable for Cooch Behar District.
23		• Not applicable for Cooch Behar District.
24		• Not applicable for Cooch Behar District.
25		• Setting up a Task Force at the State Level to deal with trafficking cases. It will help in addressing the issue of raids and recovery of victims from States due to paucity of manpower.
26		• Noted.
27		• Any such instruction is yet to receive from the Department.
28		• Any such instruction is yet to receive from the Department.
29		• Any such instruction is yet to receive from the Department.
30	30	• Any such instruction is yet to receive from the Department.
31	30	• Any such instruction is yet to receive from the Department.
32	31	• Any such instruction is yet to receive from the Department.
33	31	• Noted for future reference.
34	31	• Any such instruction is yet to receive from the Department.
35	31	• Noted.
36	31	• Noted.
37	100	• Any such instruction is yet to receive from the State Level.
38	101	• Noted for future reference.
39	101	• Any such instruction is yet to receive from the Department.
40	101	• Noted.
41	101	• Any such instruction is yet to receive from the Department.
42	101	• Noted.
43	101	• Noted.
44	101	• Any such instruction is yet to receive from the Department.
45	101	• Not applicable at the District Level.
46	101	• Any such instruction is yet to receive from the Department.
47	101	• Not applicable at the District Level.
48	101	• Not applicable at the District Level.
49	101	• Noted.

ours

District Magistrate
Cooch Behar

Memo No. 3, 64/1 /BCW/CB

Dated: 21/11/20

Copy forwarded to:-

The Office of the District Magistrate, J. M. Branch, Cooch Behar in reference to his Memo No. 1/358/2019 dated 21.05.2019

District Magistrate
Cooch Behar

Government of West Bengal
Office of the District Magistrate
Uttar Dinajpur: Raiganj.

Memo No. 1155 /BCW(UD)

Date 17.5.12

To
The Joint Secretary,
Govt. of West Bengal,
Home (Special) Department,
Human Rights Cell,
Kolkata- 700001.

Ref: Memo no 244 (27)- HS/HRC/Misc -02/12, dt. 01.03.2012.

Enclosed kindly find the action taken report over the recommendation of K.B. Saxena's report on Prevention of Atrocities against SCs.

17.5.12
District Magistrate
Uttar Dinajpur

(Signature)

~~SO-7
Kindly take n.a.
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RECOMMENDATIONS OF THE REPORT ON 'PREVENTION OF ATROCITIES AGAINST SCs' BY SHRI KB SAXENA

Sl. No	R.No	Recommendations	Action taken
1	3	Training of Officials – A 3-tier training programme for police and civil functionaries engaged in the implementation of laws and regulatory measures, which have a bearing on atrocities committed on SCs, may be implemented. The first tier of training may be imparted by National Police Academy and Shastri National Academy of Administration to cover only trainers from each State. The second tier training may be organized by a State Training Institution identified for this Purpose by each State Government to cover officers of level of DSPs, SDMs, ADMs, etc. The third tier of training would deal with other civil and police officers at the lower level. This training may be organized by the DMs and SPs of the concerned Districts. The design and syllabi of training for the three training courses may be approved by the National Human Right Commission.	Not applicable
2	3.1	An Annual Workshop of DMs and SPs on implementation of these laws may be organized in the State's Administrative Training Institute where the State Home and Social Welfare Secretaries and DGPs may interact with participants on the whole range of issues concerning the subject and specially to identify problems experience by them in investigation and trial of cases of atrocities, those experienced by victims and impact of measures undertaken to prevent recurrence of such incidents. Presiding officers of courts dealing with atrocities cases may be invited to this workshop to lecture on the shortcoming in investigation leading to acquittal. Based on this feedback, State Governments may take necessary corrective steps expeditiously to improve the administration of these laws.	Not applicable
3	4	States need to constitute exclusive special courts for dealing with atrocity cases in districts where volume of such cases is large. Special public prosecutors for this work may be selected on the basis of their competence and commitment and the level of remuneration should be adequate to sustain their interest in work. National Human Rights Commission may lay down norms for such selection to improve the level of motivation and performance.	Not applicable
4	5	State level and district level vigilance and monitoring committees may meet regularly as per prescribed provisions. Human rights organizations and activists working for and with Scheduled Castes may be involved in their deliberations as members /invitees. Their proceedings may be adequately publicized and also placed on the website of the State Governments. National Human Rights Commission may suggest that State Home Minister and SC Welfare Minister may jointly an Annual meeting of heads of District Vigilance Committees. This would activate their functioning and provide them necessary guidance.	District Level Vigilance & Monitoring Committee meets regularly. Two meeting held during this year.
5	7	State Governments should expeditiously identify atrocities prone areas and untouchability prone areas as per provisions contained in the respective laws and thereafter prepare Plan of Action for eliminating untouchability practices and reducing incidence of violence against SCs through various regulatory and development measures. The norms for identification of such areas and framework of the Action Plan may be prescribed by the National Human Rights Commission in consultation with Human Rights organizations and NGOs/ activists working for the SCs. These norms may also be incorporated in the Manual.	Not applicable
6	8	State Governments may institute an Annual Award for the police station which emerges as the most responsive to the complaints of Scheduled Castes and has achieved significant success in taking preventive measures timely, registering all cases of violence and expeditious follow-up action on them.	Not applicable

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7	10.3	States may be directed by National Human Rights Commission to make the District Magistrate solely responsible for ensuring that the compensation money given to the victims is effectively utilized to provide sustainable rehabilitation. The parameters of such rehabilitation may be laid down in the Manual. State and District level Monitoring and Vigilance Committees may monitor the status of rehabilitation.	Not applicable
8	10.4	Appropriate instructions may be issued by National Human Rights Commission that value of property destroyed in the course of atrocities committed against Scheduled Castes is included in the compensation package provided to them.	Not applicable
9	15	At least one women police functionary may be posted in each police station located in atrocities prone areas in the State. It should be endeavored that, as far as possible, investigation into serious complaints of violence against SC women be carried out by the woman police officer and where this is not feasible, a woman police or civil functionary may accompany male police officer/ officers during investigation.	Not applicable
10	16	At the district level women police station may be set up exclusively manned by women functionaries so that complaints of Scheduled Caste women, if not entertained elsewhere in the district, can be registered there. Where an exclusive police station for SC's has been set up at the District Headquarters, it could have a <u>Women's Wing manned by women police functionaries to serve this purpose.</u>	Not applicable
11	17	State Governments may notify a lady officer from among the staff posted in each block, such as the Social Welfare Officer or Women & Child Development Officer to entertain complaints regarding the ill-treatment of and violence committed against SC women not registered by the competent authority and officially pass it on to the concerned authority with a copy to the District Magistrate for taking up necessary investigation. This arrangement may be adequately publicized in SC habitations of the block.	Not applicable
12	18	Self help groups of SC women should be formed in each village with sizeable SC population in atrocities prone areas to start with and to other areas subsequently. These groups, apart from being mobilized for activities relating to thrift, credit and development may also be given elementary legal training along with sessions on confidence building which equips them with knowledge and strength to take up cases of violence and discriminations against SC women with Police/Civil functionaries and provide emotional support to the victims in situations of crisis. At least one or two women in each group may be specifically trained to draft complaints on behalf of the victims and despatch them to competent atrocities and Human Rights organization/ activists, if any. Ministry of Social Justice and Empowerment may include this measure as a part of activities for administration of SCs, STs (Preventions of Atrocities) Act, 1989.	Project Director, DRD Cell, Uttar Dinajpur Zilla Parishad has been directed to take necessary action.
13	20	National Human Rights Commission with the help of State Governments and Human Rights organizations should identify at the level of each district, where atrocities against SC women occur, a women's organization or its branch, a lawyer/ lawyers, human rights activist/activists or welfare agency/ agencies, social worker, who can be contacted by victims or members of her family in cases of complaints regarding gender related violence where the competent authorities do not respond or have shown obvious bias in dealing with it. The identified agency should take up the matter with the competent authority if the complaint has not been registered or is not being investigated properly. It may also, where necessary, take up the matter with an appropriate State or a National Commission (Human Rights/ & S.T./ Women).	Not applicable
14	25	National Human Rights Commission with the help of State Governments and Human Rights organizations may identify at the level of each district, a NGO, human rights activist or an organization with empathy for SCs which can be	Not applicable

		approached in case of custodial violence or any other atrocity by the victim's family or well wisher for help in taking up the matter with the competent authority and informing the National / State Human Rights Commission so that proper enquiry is initiated expeditiously.	
15	24	State Governments reporting a large number of cases of violence in judicial custody, may constitute an ombudsman (Committee) headed by a retired judicial officer, with an eminent lawyer, NGO representative / social activist working for Dalits, public-spirited citizen and retired civil / police officer with high reputation which may be utilized by National Human Rights Commission to look into cases of custodial atrocities where prima facie State's version does not satisfy.	Not applicable
16	24.1	The Visitors Committee constituted for each jail and Special Inquiries Committee for jails for inspection may specially make discreet enquiries into condition of SC Under Trials in jail, untouchability related practices and treatment meted out to them.	Not applicable
17	25	In respect of Districts which have sizeable SC population, District Magistrate shall create a Cell in his office headed by the District Social Welfare Officer looking after the interests of SCs. The information about SCs in police and judicial custody should be maintained there. On demand made by human rights organizations / social activists / SC organizations, information in respect of SCs in custody may be provided to enable them to take up the matter in appropriate form for seeking relief admissible under the law.	A cell has been formed in this district headed by P.O. cum-D.S.O. BCW. D to look after the interest of SCs.
18	30	All relevant information on SCs relating to atrocities, reservation, development, including findings of enquiry Reports, if any should be placed on the website of the Ministry of Social Justice and Empowerment for greater transparency and wide accessibility. The material to be placed on the website of the State should include, in addition to the above, finding of inquiry ordered in respect of specific incidents, proceedings of State level Vigilance and Monitoring Committees, etc. A non-official group of persons interested in problems of SCs may be constituted at the State and Central level to regularly report on the material can be brought on it, etc. It would be desirable for National Human Rights Commission to institutionalize this arrangement for ensuring greater transparency of information relating to SCs.	Not applicable
19	35	It is extremely necessary to have a strong investigation and law wing in the National Commission for Scheduled Castes and Scheduled Tribes. Considering the level at which the Commission would be required to interact with the State Governments the exiting arrangement for investigation headed by a DIG rank officer needs to be upgraded and supporting staff and facilities should be provided. Also, a Law Officer with appropriate staff should be available to the Commission for advice on legal matters. Ministry of Social Justice and Empowerment should take expeditious action in the matter.	Not applicable
20	57	Unit such time a Central Law is in position, National Human Rights Commission may direct that the concerned State Governments of Maharashtra, Andhra Pradesh and Karnataka may amend their exiting law, remove loopholes, make it more stringent and activate the enforcement machinery to implement it effectively.	Not applicable
21	58	The concerned State Governments may, through the coordinated efforts of their Departments of Scheduled Castes Welfare, Woman & Child Development, Rural Development, etc. launch a massive awareness programme, particularly directed at the vulnerable communities regarding the abolition of divine prostitution system and availability of programmes for rehabilitation of liberated Devdasis. The programme should provide information on whom the women affected by the system, victims and their guardians should Approach for seeking investigation of the Government. The temple priests should be targeted in this campaign the conveying the message that they incur criminal liability in encouraging or	Not applicable

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22	59	<p>Continuation of this practice. NGOs and social activists should be actively involved in this campaign.</p> <p>Intensive survey should be carried out by the concerned State Governments in their respective areas to identify 'Devdasis' who have not yet been liberated from the practice as also those who have abandoned this practice but have not yet been brought within the ambit of rehabilitation. This task may be accomplished with the help of NGOs, Village Panchayats, women activists and social workers. The rehabilitation of such Devdasis may be taken up most expeditiously and completed within a specified time frame. The National Commission of Women may monitor this.</p>	Not applicable
23	60	<p>The pattern and contents of the rehabilitation programme for Devdasis may be completely overhauled so as to incorporate the following :</p> <ul style="list-style-type: none"> An integrated package which includes inputs of poverty alleviation, housing, health, nutrition for children, drinking water, education, PDS, Social security, etc., through appropriate convergence of existing programmes Confidence building measures Special efforts aimed at saving the girl child of Devdasis from falling into this practice and removal of stigma from their children in schools. The liberated Devdasis should not be subjected to loan burden in the pattern of rehabilitation worked out for them. There should be a single window delivery of various admissible benefits to remove bureaucratic red tape other hassles. The entire programme implementation should be entrusted to a single organization with a full time functionary at the State level executing it. 	Not applicable
24	61	<p>The liberated Devdasis may be organized into a Society at the District level. The Society may be associated with the entire programme concerning Devdasis and core components of programmes may be entrusted to it for implementation as well. An apex level organization at the State level headed by Secretary, Women and Child Development may coordinate the work of District level societies. This society should also liaise with Government agencies to sort out problems of their members and also ensure that ineligible persons do not corner benefits meant for genuine Devdasis.</p>	Not applicable
25	62	<p>A Police Task Force should be set up in each concerned State Government to investigate complaints of trafficking in women and children. This Task Force should thoroughly investigate cases where Devdasis and / or their daughters have been pushed into brothels. It should build information on agents, middlemen, religious priests and powerful local people are still promoting this practice with a view to pursuing effective legal action against them. The inputs received from this investigation may be utilized for the Awareness Campaign suggested earlier. There should be regular consultation among the members of the Task Force in different States. Department of Women & Child Development should coordinate and monitor this work the help of Ministry of Home Affairs, where necessary.</p>	Not applicable
26	63	<p>Enforcement of various labour laws such as those relating to bonded labour system, minimum wages, equal remuneration, child labour, inter-state migrant workers which have a bearing on the violence committed against the Scheduled Caste's needs to be assigned high priority. The performance should also be intensively monitored at the Central, State and District level. Ministry of Social Justice and Empowerment should associate itself with such monitoring at the central level, if it is already being done by Ministry of Labour, particulars in respect of atrocities prone States. State Secretaries in charge of SC welfare should do likewise in respect of atrocities prone districts/ areas in their States.</p>	Assistant Labour Commissioner, Uttar Dinajpur has been directed to take necessary action

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27	65	The machinery for enforcement of above labour laws needs to be strengthened for intensive coverage and activated through training and appropriate capacity building, particularly in respect of atrocities prone district. Trade Unions, NGOs, social activists should be involved for organizing labour and helping them avail of benefits these laws. Legal aid should be mobilized in needy cases for this purpose. Ministry of Social Justice and Empowerment should like initiative to push up these measures with State Governments / Ministry of Labour.	Not applicable
28	67	The occupations which employ large number of SC labour, but have not yet been brought within the ambit of minimum Wages Act may be included in the Schedule to provide protection to them with regard to wages and working conditions. Ministry of Social Justice and Empowerment may pursue this matter with Ministry of Labour and State Governments. Necessary survey of such occupations may be carried out for this purpose if no information exists on the strength of such labour.	Not applicable
29	77	National Human Rights Commission may direct Ministry of Labour to sponsor a comprehensive survey of child labour in the country. Meanwhile, Ministry of Social Justice and Empowerment may identify areas where SC child labour is employed in hazardous occupation and assists National Human Rights Commission in vigorous enforcement of the Act to get labour released and rehabilitation projects stated by the concerned State Governments/ Ministry of Labour in line with SC guidelines. It should also seek, if necessary, higher allocation under Special Component Plan of the Ministry of Labour for taking up sufficient number of such projects. It could also seek augmentation of its own resources to share the responsibility of Ministry of Labour.	Not applicable
30	86	Ministry of Social Justice and Empowerment in cooperation with Ministry of Labour may identify occupations where SC migrant labourers are employed as bonded labour or child labour and assist National Human Rights Commission in their inspection for their identification, release and rehabilitation by the State Governments.	Not applicable
31	88	A labour catchment area development programme may be initiated to target those areas which push a large number of labourers to other State in search of work. Appropriate package of development measures may be implemented to remove conditions which force labourers from these areas to migrate. Ministry of Social Justice and Empowerment with the help of Ministry of Labour may identify such areas from where SC labour migrates, get projects prepared and pro-actively work to get them included in the Special Component Plan of the concerned State Governments and sectoral programmes of concerned ministries for implementation.	Not applicable
32	96	Where SC beneficiaries have been distributed land under any programme but they have not been given formal possession of it, possession may be delivered to them in respect of such land and entry to this effect may be made in relevant revenue records. Contentious cases should be sorted out within a time frame and those which are pending in courts should be expeditiously fought out at the State's cost.	
33	97	Where SCs are cultivating land which belongs to the Government/ Gram Sabha / Panchayat, etc. for which they have not got ownership rights, such ownership may be concerned on them in accordance with the provisions of law, rules or the Government instructions pertaining to such lands in the concerned State.	District Land & Land Reforms Officer, Uttar Dinajpur has been directed to
34	98	Where SCs are working as insecure tenants or share coppers their status may be entered in the revenue records to facilitate security of tenure and protection against arbitrary eviction in accordance with provisions contained in the relevant Land Reforms laws of the State.	take necessary action.
35	99	Government land, Bhoodan land surplus ceiling land available for distribution but not yet allotted may be distributed to eligible SCs (also STs as per priorities laid down in respective States) so that they are helped to disengage themselves from their traditional degrading occupations.	

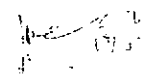
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36	100	Top priority should be given to the expeditious court decision on huge area of impus. ceiling land which is locked in litigation so that it is available for distribution to SCs and other poor.	Not applicable
37	101	In cases where non-Scheduled Caste persons have encroached upon the land which are owned & cultivated by members of SCs action may be taken to restore these lands to them. In case litigation, either the State Government should fight out the case or provide legal aid to affected SCs	Not applicable
38	102	States may also make provision in their Land Reforms laws which prohibits alienation of land owned by SCs to Non SCs for this purpose.	Not applicable
39	103	State may take adequate steps to ensure that SCs are enabled to enjoy equal rights on community land and other common property resources and that their rights of grazing or rights of way, etc. are not restricted.	Not applicable
40	104	Where SCs are residing in houses constructed on the land of other persons or on government land in rural areas, they may be provided ownership rights in respect of those lands as per provisions existing for this purpose in the laws/instructions / guidelines of concerned.	Not applicable
41	105	In case of SCs who have no land for residential houses in rural areas, if no vacant Government land in the area is available for allotment to them, land may be acquired for this purpose and minimum land for construction of a house may be allotted to them in order to provide security of a habitat to such persons. Benefit of House Construction Schemes may be made available to such allottees.	Not applicable Nijo Gramin Nijo R. in of legal imple & direct of district
42	107	District Magistrates may carry out investigation into complaints relating to V payment of bank loan to SCs under various Development/Poverty ALLEVIATION PROGRAMMES, Such as under payment, nonpayment and fraudulent drawal of loan amount in their name by others, etc. While appropriate punitive action may be taken for proceeding against the guilty officials intermediaries and perpetrators of fraud, protection may be given to affected victims of these malpractices against harassment.	District Manager, W.B. SC/ST Dev. & Fin. Corp., Uttar Dinajpur has been directed to take necessary action.
43	111	Social Welfare Departments of State Governments may make institutional arrangements within their organization to look after the needs and problems of DNTs, the way Government of Maharashtra has done. Ministry of Social justice and Empowerment may pursue the matter with concerned state Governments. Ministry of social justice and Empowerment like-wise should create a cell to coordinate this work as a nodal agency at the central level.	Not applicable
44	112	At least one NCD in each major state may be funded by the Ministry of social justice & Empowerment [in case of DNTs notified as STs] for liaising with state agencies, providing necessary support to members of DNTs and acting as an umbrella organization for social workers from villages of DNTs and mobilize necessary legal assistance for DNTs in distress. DNTs in the State may be encouraged to organize themselves as a society to take up their common problems with the various Government agencies	Not applicable
45	113	Local Panchayats in whose jurisdiction DNTs reside, may be sensiteized about the need for their development and rehabilitation needs and in particular, about changing peoples attitude towards them. Training programmes contemplated in National Human Rights Commission recommendations may cover this aspect also. Ministry of social Justice and Empowerment may pursue the matter with the State Governments.	Not applicable
46	144	Ministries of social justice and Empowerment / Tribal Affairs may sponsor research studies on various problems relating to DNTs (of specific tribes communities where necessary) to obtain valuable insights and necessary inputs concerning them for undertaking policy interventions on their upliftment,	Not applicable

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		desigmatization and mainstreaming.	
47	121	Similar exercise should be carried out by the state Governments in respect of reserved posts under them and their PSUs, etc. where reservation is applicable.	is applicable
48	130	Under-utilization, diversion and misutilization of funds allocated for development under SCP and Sectoral schemes in various states is emerging as a matter of serious concern planning commission should collect details of these features state-wise and arrange discussion with defaulting states and work out strong measures to stop diversion and misutilization of funds and promote their full and proper utilization It should devise effective mechanism such as financial consequences which create adequate pressure on state Governments against repetition of these practices. National commission for SCs and STs may visit defaulting States for discussion to accelerate the pressure. Ministry of Social justice and Empowerment may monitor the impact of these measures with the help of competent research organizations.	is applicable


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145-212119

GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE, BURDWAN,
J. M. SECTION.

Memo. No. 853/JM.

998
Dated.. 22. 22. May, 2012.

To
The Joint Secretary,
Government of West Bengal,
Home (Spl.) Department,
Human Rights Cell,
Writers' Buildings,
Kolkata-700 001.

*So J
W/S*

Sub : Action taken report sought for by National Human Rights Commission over the recommendation of K.B. Saxena's report on prevention of Atrocities against Scheduled Castes.

Ref : Your Memo. No. 606(25)HS/HRC/Mist/02/12 dt. 26.04.2012.

Sir,

I would like to send the action taken report over the recommendation of K.B.Saxena's report on prevention of Atrocities against the Scheduled Casts for your kind perusal.

- (a) As per report of the Dist. Social Welfare Officer, Burdwan and that of the S.P., Burdwan, 23 Nos. of cases for the period from 2007 to 2011 have been started by the O.C.s of the Police Stations under this District and the cases are under Sub-Judice. 4 Nos. of cases have been taken up by the Police sectors for the year-2012 and the investigations of the cases is going on (copy enclosed).
- (b) Action taken report received from the Project Officer-Cum-District Welfare Officer, Back Ward Classes Welfare, Burdwan, is enclosed herewith for your kind perusal.

Civil sectors and Police sectors have been directed to keep the highest degree of care and vigilance to follow the guidelines of the recommendation of K.B.Saxena on prevention of Atrocities against the Scheduled Castes. This may kindly be treated as interim report over the matter.

Enclo: As stated.

Yours faithfully,

[Signature]
22/05/12
Addl. District Magistrate (G),
Burdwan.

del
75/11
Rd/42/acer.

Govt. of West Bengal
Home Department
Special Section
Diary No. 722 dt. 24/5/12.

Ag. A. Subm 03/05/12
NHR C report
to govt
03/05/12
XIV/36/12

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Government of West Bengal
Office of the District Magistrate, Burdwan.
Social Welfare Section
Court Compound, Burdwan.

Memo No 732 /SW

Dated : 03.05.2012

To
The Officer-in Charge,
J.M. Section, Burdwan.

Sub. : Report on cases of S.C./S.T. under Burdwan Police District.

Madam,

In continuation of the meeting held today in the Office Chamber of the Additional District Magistrate (G), Burdwan, copies of Report on cases of S.C./S.T. under Burdwan Police District are enclosed for your information and taking necessary action.

Encl. : As stated.

Yours faithfully,

[Signature]
District Social Welfare Officer
Burdwan.

Memo No-----/SW

Dated : -----

Copy alongwith the enclosures forwarded for kind information and taking necessary action to :

- 1. The Additional District Magistrate (G), Burdwan.

[Signature]
District Social Welfare Officer
Burdwan.

Details of cases pending for investigation in connection with SC/ST Cases of Burdwan Police District.

SL No	FIR No & dated	Section of Law	Gist of the Case	Full Name of the Victims	Names of the Accuseds	Name of the I.O	Remarks
1	Burdwan PS Case No- 622/10 dated 17.09.10 SR 24/12	u/s 323/504 IPC and 3 of SC/ST Prevention of Atrocities Act.	The case was started on the complaint of Dharmadas Mal s/o Bangshidhar Mal of Khargram PS Memari to the effect that the complainant is a caretaker of the Land whose owner is Bijay Kumar Sain, he used to cultivate the said land each and every year. Similarly this year also cultivated the said land and spreaded some seeds of paddy on 18.08.10 at noon when the complt. came to see his paddy field. Aziz Mia & Allauddin Mia of both Hatkundu PS Burdwan up routed his paddy plants and he was beaten by the accused persons and used abused languages and called him scheduled.	Dharmadas Mal s/o Bangshidhar Mal of Khargram PS Memari	1)Aziz Mia s/o Lt. Sukur Mia 2)Alauddin Mia s/o Aziz Mia both of Hat Kanda PS.+Dist. Burdwan.of both Hatkundu PS Burdwan Both the accused persons work as cotton cleaner (Dhunuri) for which their whreabouts could not be fixed as yet.	Shri Amlan Kusum Ghosh Dy. S.P.(HQ), Burdwan	During investigation IO exmined available witness. collected injury report and report regarding land. FIR named accused Allauddin Mia s/o Aziz Mia of Hathanda P.S & Dist. Burdwan was arrested on 30.02.2012 and forwarded to the Ld. Court. Now he is in jail custody. Next date of production before the Ld. Court on <u>04.04.2012.</u>
2	Ketugram PS Case No.-13/ 12 dated 25.01.12 SR 26/12	u/s 341/323/506 /349 IPC & 3/4 SC/ST Act.	This Case was started on the Court complaint of Srimati Chinta Thandar w/o Tamal Thandar of Balutia PS Ketugram to the effect that on 03.11.11 at 08.00 hrs one Bhuban Mohan Pal s/o Bidur Chandra Pal and 5 others, all of same locality assulted her husband viz. Tamal Thandar over the issue of using of village Path and also saying they were low cast as a result of which her husband sustained inju ries on his person and was shifted to Katwa S.D.Hospital.	Srimati Chinta Thandar w/o Tamal Thandar of Balutia PS Ketugram	i) Sri Bhuban Mohan Pal ii) Sri Susanta Pal iii) Mathura Pal iv) Sujit Pal all s/o Bidur Chandra Pal v) Bidur Chandra Pal s/o Lt Narayan Pal vi) Pintu Pal s/o Bhuban Mohan Pal all of village Balutia, PS Ketugram, Dist- Burdwan.	Shri Dhruva Das S.D.P.O. Katwa	IO visited the PO of the incedent-and exmined the witness. He also held raid at the house of the accused persons. None could be arrested. investigation of the case is proceeding

District Magistrate
 Burdwan

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Details of cases pending for investigation in connection with SC/ST Cases of Burdwan Police District.

SL No.	FIR.No & dated	Section of Law	Gist of the Case	Full Name of the Victims	Names of the Accuseds	Name of the I.O	Remarks
3	Katwa PS Case No- 27/12 dated 01.02.2012 SR 27/12	u/s 323/341/354 /34 IPC & 3/4 SC/ ST Act.	This case was started on the Court complaint of Goutam Pandit s/o Lt. Kuroram Pandit of Mallick para PS Katwa to the effect that on 15th aghrayan 1418 BS at 6.00 hrs morning the accused Bholan Mondal @ Sk s/o Lt. Morshed Mondal and 2 (two) others of same locality retrained the complainant intensionally and asulted and casused out rage of the modesty of his daughter.	Goutam Pandit s/o Lt. Kuroram Pandit of Mallick para PS Katwa	i) Bholan Mondal s/o Lt. Morshed Mondal of Mallickpara PS Katwa ii) Norshed Mondal s/o Lt. Morshed Mondal of do iii) Khudu Mondal s/o Lt. Morshed Mondal of do	Sr. Dhruva Das S.D.P.O. Katwa	On 17.03.2012 I.O of this case arrested the following FIR named accused and forwarded to the Ld. Court. 1. Bholon Mondal @ Bholan Sk. (30) 2) Khudu Mondal @ Khudu Sk. (38) both s/o Late Morshed Mondal @ Morshed Sk. of Vill. Mallickpur, PS. Katwa, Dist. Bwn.
4	Burdwan PS Case No-102/12 dated 11.02.2012 SR 28/12	u/s 147/148/149 /450/323/32 4/325/326/3 07/392/506/ 34 & SC/ST A.P. Act.-3 of IPC	This case was started on the Court complaint of one Gobinda Maily s/o Lt. Gonesh Maily of Kachhari Road Dhangarpara PS & Dist- Burdwan to the effect that on 19.12.2011 between 09.00 hrs. and 09.30 hrs one Suchand Ghosal, Arnab Ghoshal and 30/40 others of Yagasram Kalna Road, Burdwan forming an unlawful assembly with deadly weapons forcibly entered the Dhagarpara Basti and assaulted the complainant and others of that locality with a view to evict them by the Higher Caste people for constructing big buildings As a result they received injuries to their persons and were shifted to BMCH Burdwan for treatment. Lastly they looted away cash Rs. 2 Lacs from complainants and other of the said basti area	Gobinda Maily s/o Lt. Gonesh Maily of Kachhari Road Dhangarpata PS & Dist- Burdwa	Suchand Ghosal, Arnab Ghoshal of Yagasram Kalna Road, PS & Dist- Burdwan	Sr. Amlan Kusum Ghosh Dy. S.P.(H.Q). Burdwan	Pending Investigation

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Superintendent of Police
Burdwan

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STATEMENT OF SC / ST CASES OF BURDWAN POLICE DISTRICT

(62)

SL NO	FIR NO & DATE	SECTIONS OF LAW	FULL NAME OF THE VICTIMS	NAMES OF ACCD	DATE OF CS	NAME OF COURT	PENDING INVESTIGATION / SUBJUDICE / ACQUITTAL / CONVICTION	CAUSE OF PENDING
2007								
1	Madhabdihi Ps Case NO- 20/07 dtd 09/04/2007	U/S 323/354/504/506/34 IPC and 3&4 SC/ST Atrocity Act	Smt. Krishna Patra w/o Tarun Patra of Machhabdihi	one Syed Jamaluddin and 3 others of same locality	C S No-45/08 Dtd-29.09.2008 u/s 444B 323/354/504/506/34 IPC and 3 & 4 SC/ST Atrocities Act	BURDWAN	SUBJUDICE	For Appearance of Accused Person Next Date 13.06.2012 before Ld. C.J.M. Court Burdwan
2	Burdwan Ps Case No 489/07 Dt 14.09.07	U/S 420/406/326/34 IPC & 3 of SC/ST Prevention Act	Prasanta Santra s/o Lt Gajon Santra of Tentultala PS Burdwan	one Uday Chand Paramanik s/o Lt Shyamapada Paramanik and 2 others of Tentultala PS Burdwan	FRM No-155/08 Dtd-30.12.2008	X		
3	Monteswar PS Case No- 17/2007 dtd-16.03.07 Spl Case No.05/07	u/s 376(2)(G) IPC/3(1)(xii)/3(i)(v) SC/ST Act 1989	daughter Mu ngli Murmu (14)	one Laxmiram Hansda @Matal s/o Bablu Hansda and Nur Islam Mondal s/o Sarkat Mondal both of uttar Khorad, PS Monteswar and Suraj Mondal s/o Chhapatullah Mondal of village Khorad, PS Memar	C.S.No-37/07 dt.-06.06.07 u/s 376(2)(G)IPC-SC/ST Act 3(i)(v)of SC/ST Act-1989. FM NO.148/11 GR 107	BURDWAN	SUBJUDICE	Sent to ACJM Kalna vide No.36 Dt-12.04.07
4	Burdwan PS case no. 371/07 dt. 17/7/07	u/s 147/323/341/392/506 IPC and 3 Prevention Act Atrocities against SC/ST.	Bhibhutibusari Biswas s/o Sakti Charan Biswas of Rajganj Akarbagan, PS Burdwan	one Narendra Nath Chakraborty and five others	FRM No-20/11 Dtd-31.09.2011	BURDWAN		
2008								
5	Madhabdihi PS Case No 33/08 dtd-23.06.08	u/s 147/148/149/341/323 IPC 3/4 SC/ST Act	Tumpa Mahanta D/O Shudev Mohanto	1)Sahader Mahanta 2)Sambhu Mahanta 3)Sukdeb Mahanta 4)Basudeb Mahanta all of Bulchandpur , Ps.- Madhabdihi, Dist.- Burdwan.	C.S.No- 33/08 dt.-30.09.09 u/s 147/148/149/341/323 IPC 3/4 SC/ST Act	BURDWAN	SUBJUDICE	Next Date 11.06.2012 before Ld. C.J.M. Court Burdwan
6	Aushgram PS Case No-85/08 dtd-05.09.08 Spl No.-06/11	u/s 420/406 IPC 3(1)(x) SC/ST Act	Swapan Mete @ Majhi s/o dinanath Majhi of Talimbat, PS aushgram	1) Pradip Ghosh, Dealer ghosh enterprise, gushkara school morh, PS Aushgram	C.S. No- 85/08 dt.-08.02.09 u/s-420/406 IPC against-1 person.	BURDWAN	SUBJUDICE	Next Date- 16.04.12 to 18.04.12 for evidence

Attested

hbt

			THE ACCUSED	NAMES OF ACCD	DATE OF CS	NAME OF COURT	PENDING INVESTIGATION / SUBJUDICE / ACQUITTAL / CONVICTION	CAUSE OF PENDING
7	Khandaghosh PS Case No-65/08 dtd-18.09.08	u/s 323/448/380/384 IPC 3(II)(x)3(ii)(v) SC/ST Act	Piru Gopal Roy @ Bagdi s/o Lt. Krishna Pada Roy of Baidya Kalna, PS Khandaghosh	1) Dibakar roy s/o Lt. Chandra Sekhar roy and 8/10 others of same locality	C S No.-01/09 dt.-23.01.09 u/s-47/323/379/506/34 IPC and SC/ST(Prevention of Apartheid) Act-1988 3(1)(x) and 3(2)(v) against two accused person	BURDWAN	CONVICTION	Convicted on 18.02.2011 but next date 21.05.2012 for appearance of accused person bringing order of Hon'ble High Court
8	Jamalpur PS Case No-139/08 dtd-24.11.08 GR NO.-1719/08	u/s 323/324/379/34 IPC 3/4 SC/ST Act.	Rekha Bag w/o sripada bag of Ajhapur, PS Jamalpur	1) Sakti Pal s/o Khoka Pal and 2 others of the same locality	C S -125/08 dt.-31.12.08 u/s-323/324/34 IPC SC/ST Act.	BURDWAN	SUBJUDICE	Next Date 17.07.2012 for evidence before Ld. C J.M. Burdwan

*Attended
Admin*

SR NO & DATE				NAME OF	PENDING INVESTI / SUB. ACQUITTAL/CO	CAUSE OF F
9	Monteswar PS Case No-128/08 dtd-20.12.08	u/s 147/149/323/504/506 IPC & 4/5 Prevention Atrocities Act.	Raju Turi s/o Sibul Turi of Monteswar Uttarpara PS Monteswar t.	BURDWAN	SUBJUDICE	Charge Sheet Submitted Omitting SC/ST Case

2009

10	Khandaghosh PS Case No-6/09 dtd-30.01.09	u/s 341/325/427/504/506/34 IPC & 3/4 SC/ST (POA) Act	Tumpa Douli D/O Mukta douli of Rupsa, PS Khandaghosh	BURDWAN	SUBJUDICE	Charge Sheet Submitted Omitting SC/ST Case
11	Burdwan PS Case No-158/09 dtd-17.03.09	u/s 147/448/323/342/384/506 IPC 3(i) (x) of prevention Atrocities Act.	Satya Narayan Mandi of 189, B.L. chowdhury Road, Burir Bagan, PS+ Dist- Burdwan	BURDWAN	SUBJUDICE	Charge Sheet Submitted Omitting SC/ST Case
12	Purbasthali PS Case No-78/09 dtd-28.04.09 . Spl. 2/11	u/s 323/325/307/34 IPC & 3/4 SC/ST Act	Debnath Arya of Samudragarh, PS Purbasthali	BURDWAN	SUBJUDICE	Next Date 17.04.2012 for evidence
13	Burdwan PS Case No-522/09 DTD-04.09.09 GR NO.-1481/09	u/s 3 of prevention of Atrocities SC/ST Act.	Sabita Das @ Sabita Chakraborty D/O Lt. Kartick Das of rabindrapally near Srisangha Club, PS Burdwan	BURDWAN	SUBJUDICE	Next Date 02.08.2012
14	Memari PS Case No-287/09 dtd-18.11.09	u/s 448/376/511 IPC & 3/4 SC/ST Act.	Annapurna Kshetrapal (40 Yrs.) w/o Tarak Kshetrapal of Kakdanga (Sealdanga Para) PS Memari, Burdwan	BURDWAN	CONVICTION	

*Attended
Physically*

2009

2010

			FULL NAME OF THE VICTIMS	NAMES OF ACCD	DATE OF CS	NAME OF COURT	PENDING INVESTIGATION / SUBJUDICE / ACQUITTAL / CONVICTION	CAUSE OF PENDING
15	Purbasthali PS Case No-11/10 dated 10.01.10	u/s 376/511 IPC & 3/4 Prevention of Atrocities to SC/ST Act.	Minor girl namely Nachu Murmu(12) of vill.chhatni , P.S.- Purbasthali, Dist.- Burdwan.	one Samar Hazra s/o Lt Sadhan hazra of of vill.chhatni , P.S.- Purbasthali, Dist.- Burdwan.	CS No. 158/11 dt. 21/07/11 u/s 376/511 IPC & 3/4 Prevention of Atrocities to SC/ST Act	BURDWAN	SUBJUDICE	Copy served to the accused person for Commitment 05.06.12 A.C.J.M Kalna
16	Burdwan PS Case No-91/10 dated-12.02.10 GR NO.-252/10	U/S 498A/ 406/120B IPC 3/4 D.P. Act. And SC/ST Act.	Pumima Das w/o Hiren Das of Bhadra pally, PS Burdwan	1)Hiren Das . 2) Keshab Das all s/o Lt. Gopal Ch. Das . 3) Mayamani Das . 4) Manata Das all s/o Lt. Gopal Ch. Das all of Asansol Railpar Ps.- Asansol North , Dist.- Burdwan	C S No.-12/11 dt.-18.01.11 u/s U/S 498A/ 406/120B IPC 3-4 D.P. Act. And SC/ST Act. Against 2 person	BURDWAN	SUBJUDICE	Next Date-19.07.12 for appearance and copy before Lt. CJM Court Burdwan
17	Ketugram PS Case No-72/10 dated-01.04.10 Spl Case No.07/11	u/s 380/427/448/506/34 IPC and 3/4 SC/ST Act.	Parbati Majhi w/o Shibanath Majhi of Birahampur village, PS Ketugram	1)Bholanath Majunder s/o K.N. Majumder . 2) Sudeb Mistri s/o Lt. Banka Shyan Mistri . 3) Chhotu Mistri s/o Ujjal Mistri all of vill. Birahampur , Ps.- Ketugram	C.S No.-244/11 dtd.-01.12.2011 u/s 380-427/448/506/34 IPC & 3/4 SC/ST Act.	BURDWAN	SUBJUDICE	Next Dat-09.04.2012 for Charge
18	Memari PS Case No-85/10 dated-06.04.10 G.R. 815/10	u/s 452/323/506 IPC and 3 (6) SC/ST Prevention of Atrocities Act.	Tinkari Bag s/o Tarapada Bag of village Bara Po- Simlon , PS Memari	1)Gopeswar Ghosh s/o Dijapada Ghosh . 2) Sagar Ghosh s/o Kanti Ghosh. 3)Mrinal Kanti Ghosh s/o Gopeswar Ghosh all of vill. Bora Ps.- Memari, Burdwan.	C.S No.66/10 dt.-20.04.10 u/s 341-323/506/34 IPC	BURDWAN	SUBJUDICE	Charge Sheet Submitted Omitting SC/ST Case
19	Ketugram PS Case No-112/10 dated-14.05.10	u/s 143/447/323/326/186/353/384/379/506 IPC and 3/4 Prevention of Atrocities SC/ST Act.	Pa ban Majhi, Prodhan, Berugram GP s/o Shibsadhan Majhi of Berugram, PS Ketugram	1)Allauddin s/o Rejak Sk 2) Khoka Mallick 3)Golam Murshed 4) Dablu Sk. all of Berugram ps.- Ketugram , Burdwan.	C.S No -245/11 dtd . 01.12 2011 u/s 143/447-323/326/186/353/384 /379/506 IPC & 3/4 Prevention of Atrocities SC/ST Act.	BURDWAN	SUBJUDICE	Next Date-21.06.12 for appearance at 3rd J, M Katwa Court
20	Burdwan PS Case No-254/10 dtd-01.05.10 GR NO.-753/10	u/s 406/420/467/468/120B IPC of SC/ST Act.	Asirn Kumar Das s/o Lt Prangopal Das of Shyama Ma Rice Mill, B.I.Hati Road, PS Burdwan	1) Prabir Chatterjee s/o Lt Patitpaban Chatterjee of 24 B Kalipur Biren Roy Road, Ps Behela , Kol-61. 2) Anil Kr. Chakroborty s/o Lt. D. Chakroborty. 3)Falguni Saha s/o Anadi Mohon Saha all of Kharidda , Ps.- Suri , Birbhum	Cs No. 252/10 dt 23/11/10 u/s 406/420-467/468/120B IPC of SC/ST Act against -2	BURDWAN	SUBJUDICE	Pending for L.D.C.J.M. a wating order of Hon'ble.H.C ourt Next Dt-04.08.12

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SL NO	FIR NO & DATE	SECTIONS OF LAW	FULL NAME OF THE VICTIMS	NAMES OF ACCD	DATE OF CS	NAME OF COURT	PENDING INVESTIGATION / SUBJUDICE / ACQUITTAT / CONVICTION	CAUSE OF PENDING
21	Burdwan PS Case No-622/10 dtd-17.09.10 GR NO-1688/10	u/s 323/504 IPC and 3 of SC/ST Prevention of Atrocities Act.	Dharmadas Mai s/o Bangshidhar Mal of Khargram PS Memari	1)Aziz Mia s/o Lt. Sukur Mia 2)Alauddin Mia s/o Aziz Mia both of Hat Kanda PS.+Dist.- Burdwan.and two others of both Hatkundu PS Burdwan	Pending Investigation	X	Pending Investigation	Call for CD on 16.04.12 before C.J.M. Burdwan
22	Purbasthali PS Case No-191/10 dtd-06.10.10	u/s 323/326/307 IPC and 3 of SC/ST Prevention of Atrocities Act.	Narendra Nath Das s/o Lt Dharma Das of Dhamai PS Purbasthali	one Satyacharan Modak, Secretary of Dhamai Vevekananda Smriti Sangha and 05 others	CS No. 157/11 dt.20/07/11 u/s 323/326/307 IPC and 3 of SC/ST Prevention of Atrocities	BURDWAN	SUBJUDICE	ER pending for L.D.A.C.J.M. Kalna court

2011

23	Memari PS Case No.-320/11 dtd.-26.11.11	u/s 323/379/427/154/506 IPC & Sec 3 of SC/ST Act (5)(10)(11)(14)(15) of 1989	Ram Nath Soren @ Somnath Soren s/o Lt. Babulal Soren of Sreerampur PS Memari	i) Paresh Ghosh s/o Narayan Ch. Ghosh ii) Sukumar Ghosh s/o Sanatan Ghosh iii) Banerwar Ghosh s/o Sanatan Ghosh of Purba Sreerampur PO-Salgachia, PS-Memari, Dist-Burdwan iv) Mongal Karmakar s/o Kalipada Karmakar v) Reballi Karmakar of kamardihi PS Memari, Dist- Burdwan.	C.S. No.-36/12 dtd.-24.02.12 u/s 341/323/379/427/354/506 IPC Sec.-3 of SC/ST Act (5)(10)(11)(14)(15) of 1989	BURDWAN	SUBJUDICE	Pending for W/A L.D.C.J.M.N ext Dt- 23.05.12
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2012

24	Ketugram PS Case No.-13/ 12 dtd.- 25.01.12	u/s 341/323/506/349 IPC & 3/4 SC/ST Act.	Srimati Chinta Thandar w/o Tamal Thandar of Balulia PS Ketugram	i) Sri Bhuban Mohan Pal ii) Sri Susanta Pal iii) Mathura Pal iv) Sujit Pal all s/o Bidur Chandra Pal v) Bidur Chandra Pal s/o Lt Narayan Pal vi) Pintu Pal s/o Bhuban Mohan Pal all of village Balulia, PS Ketugram, Dist- Burdwan.	Pending Investigation		Pending Investigation	Under Investigation
25	Katwa PS Case No-27/12 dtd- 01.02.2012	u/s 323/341/354/34 IPC & 3/4 SC/ST Act.	Goutam Pandit s/o Lt. Kuroram Pandit of Mallickpara PS Katwa	i) Bholan Mondal s/o Lt. Morshed Mondal of Mallickpara PS Katwa ii) Norshed Mondal s/o Lt. Morshed Mondal of do iii) Khudu Mondal s/o Lt. Morshed Mondal of do	Pending Investigation		Pending Investigation	Under Investigation
26	Burdwan PS Case No-102/12 Dtd- 11.02.2012 G.R.273/12	u/s 147/148/149/450/323/324/325/326/307/392/506/34 & SC/ST A.P. Act.-3 of IPC	Gobind Mally s/o Lt. Gonesh Mally of Kachhari Road Dhanganpata PS & Dist- Burdwa	Suchand Ghosal, Arnab Ghosal of Yagasram Kalna Road, PS & Dist-Burdwan	Pending Investigation		Pending Investigation	Pending Investigation

Sub-Case B.M.12/12

abd

S.No & DATE	SECTIONS OF LAW	FULL NAME OF THE VICTIMS	NAMES OF ACCD	DATE OF CS	NAME OF COURT	PENDING INVESTIGATION / SUBJUDICE / ACQUITTAL / CONVICTION	CAUSE OF PENDING
Burdwan PS Case No.-264/12 dtd.- 04.04.12	u/s 147/148/448/323/326/307/354 IPC & 3(3)(10)(11)(13) SC/ST (Prevention Atrocity) Act- 1989 (Court Complaint)	Rita Bag daughter-in-laws of Purnima Bag w/o Anil Bag					

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Shy 15/12

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(56)

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To: District Magistrate, Burdwan, (.)

From: Superintendent of Police, Burdwan (.)

Org No- 194/DCRB

Date-06.03.2012 (.)


Ref: Org No-262/POWC Dtd-21.12.2011 (.)

29/03/12

Handwritten notes and signatures on the left side of the page, including a signature and the date 16/03/12.

Sending herewith the statement in c/w the above noted Memo regarding SC / ST (Prevention of Atrocities) Act 1989 of Burdwan Police District during the month of February -2012.

This is for your kind perusal.


6/3/2012
Superintendent of Police
Burdwan

Please see the attachment file

55

787

NO. OF CASES REGISTERED	CASE REFERENCE & GIST	REMARKS
1	Kaiwa PS Case No-27/12 dtd- 01.02.2012 u/s 323/341/354/34 IPC & 3/4 SC/ ST Act. was started on the Court complaint of Goutam Pandit s/o Lt. Kuroram Pandit of Mallick para PS Kaiwa to the effect that on 15th aghrayan 1418 BS at 6.00 hrs morning the accused Bholan Mondal @ Sk s/o Lt. Morshed Mondal and 2 (two) others of same locality retrained the complainant intensionally and asulted and casused out rage of the modesty of his daughter	Investigation is pending
2	Burdwan PS Case No-102/12 Dtd-11.02.2012 u/s 147/148/149/450/323/324/325/326/307/392/506/34 & SC/ST A.P. Act.-3 of IPC was started on the Court complaint of one Gobinda Maily s/o Lt. Gonesh Maily of Kachhari Road Dhangarpara PS & Dist- Burdwan to the effect that on 19.12.2011 between 09.00 hrs. and 09.30 hrs one Suchand Ghosal, Arnab Ghoshal and 30/40 others of Yagasram Kalna Road, Burdwan forming an unlawful assembly with deadly weapons forcibly entered the Dhagarpara Basti and assaulted the complainant and others of that locality with a view to evict them by the Higher Caste people for constructing big buildings As a result they received injuries to their persons and were shifted to BMCH Burdwan for treatment. Lastly they looted away cash Rs. 2 Lacs from complainants and other of the said basti area	Investigation is pending

DR 724
2/2/12

786

MP-2014

6328

W.B.F. Form No. 27

FIRST INFORMATION REPORT

First Information of a cognizable crime reported under section 154 Cr. P.C. at P.S.

- 1. Dist. Burdwan Sub-Divn. Katwa P.S. Katwa Year 2012 FIR No. 27/12 Date 01/02/2012
- 2. (i) Act IPC Sections 323/341/354/34 Sections
- (iii) Act Sections (iv) Other Acts & Sections 3/4 S.C. Act & S.T. Act
- 3. (a) General Diary Reference : Entry No. Time
- (b) Occurrence of Offence : Day 20/12/11 Date 06:00 hrs. at morning Time
- (c) Information received Date 01/02/2012 Time 14:35 hrs.

- 4. Type of Information : Written / Oral
- 5. Place of Occurrence : (a) Direction and Distance from P.S. App. 25 km. South-East from P.S.
- (b) Address In front of the house of Accd. persons i. Vill - Mallikpur
- PS - Katwa ; Dist - Burdwan Beat No. J.L. No - 134
- (c) In case outside limit of this Police Station, then the name of P.S.

- 6. Complainant / Informant
- (a) Name Gautam Pandit
- (b) Father's / Husband's Name H. Kurasam Pandit
- (c) Date / Year of Birth
- (d) Nationality Indian
- (e) Address Vill - Mallikpur ; PS - Katwa ; Dist - Burdwan

- 7. Details of known/suspected/unknown/accused with full particulars A Bholon Mondal DSK.
- (Attach separate sheet, if necessary) ii) Norshed Mondal DSK. iii) Khudu Mondal DSK.

- 8. Reasons for delay in reporting by the Complainant/Informant PS - Katwa ; Dist - Burdwan

- 9. Particulars of properties stolen/involved : (Attach separate sheet, if required)

- 10. Total Value of Properties stolen/involved

- 11. Inquest report/U.D. Case No., if any

- 12. FIR Contents (Attach separate sheets, if required) The original written Court Complaint of the complainant which is treated as F.I.R. is enclosed herewith.

- 13. Action taken Since the above report reveals commission of offence(s) u/s 323/341/354/34 IPC and 3/4 S.C. and S.T. Act.

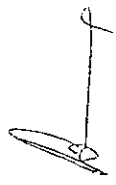
registered the case and took up the investigation / directed PSI. Golam Mostafa to take up the investigation / transferred to P.S. on point of jurisdiction. FIR read over to the Complainant / Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

is on the original written complaint.
Signature / Thumb Impression of the Complainant / Informant

Signature of the Officer-in-Charge, Police Station with Name RAJARSHI DUTTA
Rank : S.I. OF POLICE
Number, if any KATWA P.S. 01/02/2012



কর্তৃপক্ষ




784

- (২) -

বাদিকে রক্ষা করিতে আঙ্গিনে উপরোক্ত আসামীগন বাদির মেয়েকেও
কিন, চড়, ঘৃষি বাধি যারেন এবং মেয়ের জায়া হিংস্রিয়া দিয়া তাহার
শুশ্রূষাহানি করেন । তাহাদের চীৎকারে পাড়া প্রতিবেশীগন হুটিয়া
আসে এবং বাদিদেরকে আসামাদের কবল হইতে রক্ষা করিবার চেষ্টা
করেন, তখন আসামীগন উচ্চ জাতি সম্প্রদায়ের ব্যক্তি হওয়ায় সকলের
সামনে প্রকাশ্যে বাদিদেরকে বলেন 'শাল জোষ, নীচ' জাত, তোরা যদ্দা
পোজানোর জাত, তোরা গ্রামের বাহিরে থাকবি, উদ্দ শোকের পালায় যেন
তোদের আর না দেখি' উপরোক্ত ব্যক্তিরা প্রকাশ্যে জনসমক্ষে উক্ত ভাষায়
বাদিদের গাঙ্গিনা লাগু করায় বাদি ও তাহার পরিবারগণন মানসিকভাবে
যথেষ্ট আঘাতপ্রাপ্ত হন এবং সমাজে তাহাদের যথেষ্ট সম্মানহানি হয় ।
বাদিরা ব্যতীত উক্ত গ্রামে আর কোন তপশীল জাতি তপশীল উপজাতি
সম্প্রদায়ের কেহ বসবাস করেন না । বাদির ও বাদির কন্যার মোঘাত
গুরুতর হওয়ায় তাহাদের কাটোয়া হাসপাতালে চিকিৎসা হয় । বাদি
উপরোক্ত ঘটনার বিষয়ে গত ইং-২।১২।০১১ তারিখে কাটোয়া থানায়
লিখিতভাবে উপরোক্ত আসামীদের বিরুদ্ধে অভিযোগ দাখলের করিলেন
কাটোয়া থানা আসামীদের বিরুদ্ধে কোনরূপ কেস স্টার্ট না করিয়া
একটি ডি. ডি. ই. কাটিয়া দেন, যাহার নং- ১০৬, তাং- ২।১২।০১১ হইতেছে ।
উপরোক্ত হেতুবাদে আসামীগন গুরুতর অপরাধে অপরাধী হইতেন এবং
তাহাদের উক্ত রূপ বর্বরোচিত আচরনের জন্য কঠোর শাস্তি হওয়া দরকার।
স্পেসিফিক কোন কেস স্টার্ট না হওয়ার জন্য অভিযোগ করিতে দেবী হইল।
সেমতে প্রাথমা হুজুর উপরোক্ত অবস্থায় যাহাতে দোষী ব্যক্তিগে
র কঠোর শাস্তি হয় তৎজন্য ত্র অভিযোগটি ফৌজদারী কার্যবিধি
আইনের ১৩৬(০) ধারামতে এক, আই, আর, মূরুপে ট্রীট করিয়া গ। সি,
কাটোয়া থানার বিধেট প্রেরন করিবার আদেশ দানের আশ্বাস হয় । ইতি, ইং-
তাং- ২৬/১২/২০১১ -

Received on 01/02/2012
at 14:35 Hrs. and started
Khatwa PS Case No. 27/12
D.W. - 01/02/12 U/s 320/34/354/34
IPC & 3/4 S.C. & S.T. Act


(R. D. Das)
01.2.12
(O/C, Khatwa P.S.)

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W.B.P. Form No - 17

FIRST INFORMATION REPORT

3703

First Information of a cognizable crime reported under section 154 Cr. P.C. at P.S.

1. Dist. Bwn Sub-Divn. Bwn Year 2012 No. 102 Date 11-2-12
 (i) Act. PC Sections 147/148/149/450/323/324/325/326/307/302/506/30
 (ii) Act. PC Sections 87(v) Other Acts & Sections SC/ST A-Act 3 of IPC
 (a) General Diary Reference : Entry No. 1850 hr
 (b) Occurrence of Offence : Day 11-2-12 Date 19-12-11 Time Around 09:00-09:30 hr
 (c) Information received Date 8-2-12 Time 12:50 hr
 G.D. No. 672
 Type of Information : Written / Oral Court Compt at the Police Station No 637/11
 Place of Occurrence : Kachari Road, Dangan Para PS + Dnt Bwn
 (d) Address at about 12 km East



Beat No.
 (c) In case outside limit of this Police Station, then the name of P.S.
 District

Complainant / Informant Mrs Sinda Maity
 (a) Name Late Ganesh Maity
 (b) Father's / Husband's Name Indian
 (c) Date / Year of Birth Kachari Dangan Para PS + Dnt - Burdwan
 (d) nationality Indian
 (e) Address D Anamb. Ghosal s/o Suchand

Details of known/suspected/unknown/ Ghosal s/o Binodwar Ghosal
 (Attach separate sheet, if necessary) 2) Smt Ghosal w/o Suchand Ghosal (3) Bisoy
 Reasons for delay in reporting by the Complainant Informant 3) Narayan
Pasaram Kalna Rd PS + Dnt - Bwn
Yatra go not noted of Kalna Road Badamtala
6) Ullash Tah s/o Ajit Tah both of Town
 Particulars of properties stolen/involved Attch separate sheet if required PS + Dnt - Burdwan
ad 30 P.O. Kalna

Total Value of Properties stolen/involved
 Inquest report/U.D. : Case No., if any
 FIR Contents (Attach separate sheets, if required) The original Court Compt of
the Compt which is treated as FIR is attached
on separate below.

Action taken since the above report / events / commission of offence 147/148/149/323/324/
325/307/302/506/30 SC/ST A-Act 3
of IPC

registered the case and took up the investigation / directed As per provision
 to take up the investigation /
 transferred to P.S. on point of jurisdiction. FIR read over to the Complainant / Informant,
 admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

1356
2/2/12

Signature of the Officer-in-Charge As per provision
 Name As per provision

782

23/12/11

ইন দি কোর্ট অফ দি সি, জে, এম, বর্ধমান
এফ.আই.আর.কেম নং-637/1082

বাদী :-

গোবিন্দ মাইলি
পিতা-গনেশ মাইলি
সাকিম-কালনারী রোড
গান্ধী স্ট্রীট, জামনাডা
খানা ও জেলা-বর্ধমান।

আমায়ী :-

১। জনক ঘোষাল
পিতা সুরচাঁদ ঘোষাল
২। সুরচাঁদ ঘোষাল ও বুদ্ধো
পিতা-বিশ্বেশ্বর ঘোষাল
৩। শ্রীমতী ঘোষাল
স্বামী সুরচাঁদ ঘোষাল
৪। বিজয়চাঁদ ঘোষাল
পিতা বিশ্বেশ্বর ঘোষাল
সকলের সাকিম-মোপাশ্রম
কালনা রোড, খানা ও জেলা-
বর্ধমান।
৫। নরায়ন হাজরা পিতা জ্যোত নাথ দিব।
সাকিম-কালনা রোড,
বাদামতলা, খানা ও জেলা-
বর্ধমান।
৬। উৎস তা
পিতা- অজিত তা
সাকিম-টাউন হল পাড়া,
গুলনা পাড়া, খানা ও জেলা-
বর্ধমান। ও আরও ৩০। ৪০
জন লোক

মাকী :-

১। বুঝাই ও কুমান মাই
২। রমকীজৎ মাইলি
৩। বিশ্বনাথ মাইলী
৪। কলিকা মাই
৫। রেখা ওয়াও
৬। জেলাদীপ ওয়াও
৭। দশরথ মাইলী
৮। বর্ধমান হাসপাতালের
ডাক্তারবাবু
ও

আরও অনেকে আবশ্যিক যত

আরও অনেকে আবশ্যিক যত

সাকিম-কালনা রোড,

বাদামতলা, খানা ও জেলা-

বর্ধমান।

৬। উৎস তা

পিতা- অজিত তা

সাকিম-টাউন হল পাড়া,

গুলনা পাড়া, খানা ও জেলা-

বর্ধমান। ও আরও ৩০। ৪০

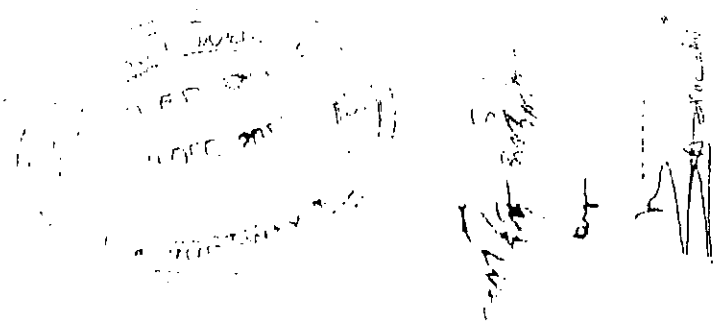
জন লোক

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C/ST A.P. Act-31, P.

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-(১)-

ঘটনার তারিখ:- বরোজী - ১১-১২-১০১১

সময়:- সকাল ১টা ১- ৩০টা

যোকদ্দয়া ভারতী মন্ডবিধির ১৪৭। ১৪৮। ১৪৯। ৪৫০। ৩২৩। ৩২৪। ৩২৫। ৩২৬। ৩৩৭। ৩৩৮। ৩৩৯। ৩৪০। ৩৪১। ৩৪২। ৩৪৩। ৩৪৪। ৩৪৫। ৩৪৬। ৩৪৭। ৩৪৮। ৩৪৯। ৩৫০। ৩৫১। ৩৫২। ৩৫৩। ৩৫৪। ৩৫৫। ৩৫৬। ৩৫৭। ৩৫৮। ৩৫৯। ৩৬০। ৩৬১। ৩৬২। ৩৬৩। ৩৬৪। ৩৬৫। ৩৬৬। ৩৬৭। ৩৬৮। ৩৬৯। ৩৭০। ৩৭১। ৩৭২। ৩৭৩। ৩৭৪। ৩৭৫। ৩৭৬। ৩৭৭। ৩৭৮। ৩৭৯। ৩৮০। ৩৮১। ৩৮২। ৩৮৩। ৩৮৪। ৩৮৫। ৩৮৬। ৩৮৭। ৩৮৮। ৩৮৯। ৩৯০। ৩৯১। ৩৯২। ৩৯৩। ৩৯৪। ৩৯৫। ৩৯৬। ৩৯৭। ৩৯৮। ৩৯৯। ৪০০। ৪০১। ৪০২। ৪০৩। ৪০৪। ৪০৫। ৪০৬। ৪০৭। ৪০৮। ৪০৯। ৪১০। ৪১১। ৪১২। ৪১৩। ৪১৪। ৪১৫। ৪১৬। ৪১৭। ৪১৮। ৪১৯। ৪২০। ৪২১। ৪২২। ৪২৩। ৪২৪। ৪২৫। ৪২৬। ৪২৭। ৪২৮। ৪২৯। ৪৩০। ৪৩১। ৪৩২। ৪৩৩। ৪৩৪। ৪৩৫। ৪৩৬। ৪৩৭। ৪৩৮। ৪৩৯। ৪৪০। ৪৪১। ৪৪২। ৪৪৩। ৪৪৪। ৪৪৫। ৪৪৬। ৪৪৭। ৪৪৮। ৪৪৯। ৪৫০। ৪৫১। ৪৫২। ৪৫৩। ৪৫৪। ৪৫৫। ৪৫৬। ৪৫৭। ৪৫৮। ৪৫৯। ৪৬০। ৪৬১। ৪৬২। ৪৬৩। ৪৬৪। ৪৬৫। ৪৬৬। ৪৬৭। ৪৬৮। ৪৬৯। ৪৭০। ৪৭১। ৪৭২। ৪৭৩। ৪৭৪। ৪৭৫। ৪৭৬। ৪৭৭। ৪৭৮। ৪৭৯। ৪৮০। ৪৮১। ৪৮২। ৪৮৩। ৪৮৪। ৪৮৫। ৪৮৬। ৪৮৭। ৪৮৮। ৪৮৯। ৪৯০। ৪৯১। ৪৯২। ৪৯৩। ৪৯৪। ৪৯৫। ৪৯৬। ৪৯৭। ৪৯৮। ৪৯৯। ৫০০। ৫০১। ৫০২। ৫০৩। ৫০৪। ৫০৫। ৫০৬। ৫০৭। ৫০৮। ৫০৯। ৫১০। ৫১১। ৫১২। ৫১৩। ৫১৪। ৫১৫। ৫১৬। ৫১৭। ৫১৮। ৫১৯। ৫২০। ৫২১। ৫২২। ৫২৩। ৫২৪। ৫২৫। ৫২৬। ৫২৭। ৫২৮। ৫২৯। ৫৩০। ৫৩১। ৫৩২। ৫৩৩। ৫৩৪। ৫৩৫। ৫৩৬। ৫৩৭। ৫৩৮। ৫৩৯। ৫৪০। ৫৪১। ৫৪২। ৫৪৩। ৫৪৪। ৫৪৫। ৫৪৬। ৫৪৭। ৫৪৮। ৫৪৯। ৫৫০। ৫৫১। ৫৫২। ৫৫৩। ৫৫৪। ৫৫৫। ৫৫৬। ৫৫৭। ৫৫৮। ৫৫৯। ৫৬০। ৫৬১। ৫৬২। ৫৬৩। ৫৬৪। ৫৬৫। ৫৬৬। ৫৬৭। ৫৬৮। ৫৬৯। ৫৭০। ৫৭১। ৫৭২। ৫৭৩। ৫৭৪। ৫৭৫। ৫৭৬। ৫৭৭। ৫৭৮। ৫৭৯। ৫৮০। ৫৮১। ৫৮২। ৫৮৩। ৫৮৪। ৫৮৫। ৫৮৬। ৫৮৭। ৫৮৮। ৫৮৯। ৫৯০। ৫৯১। ৫৯২। ৫৯৩। ৫৯৪। ৫৯৫। ৫৯৬। ৫৯৭। ৫৯৮। ৫৯৯। ৬০০। ৬০১। ৬০২। ৬০৩। ৬০৪। ৬০৫। ৬০৬। ৬০৭। ৬০৮। ৬০৯। ৬১০। ৬১১। ৬১২। ৬১৩। ৬১৪। ৬১৫। ৬১৬। ৬১৭। ৬১৮। ৬১৯। ৬২০। ৬২১। ৬২২। ৬২৩। ৬২৪। ৬২৫। ৬২৬। ৬২৭। ৬২৮। ৬২৯। ৬৩০। ৬৩১। ৬৩২। ৬৩৩। ৬৩৪। ৬৩৫। ৬৩৬। ৬৩৭। ৬৩৮। ৬৩৯। ৬৪০। ৬৪১। ৬৪২। ৬৪৩। ৬৪৪। ৬৪৫। ৬৪৬। ৬৪৭। ৬৪৮। ৬৪৯। ৬৫০। ৬৫১। ৬৫২। ৬৫৩। ৬৫৪। ৬৫৫। ৬৫৬। ৬৫৭। ৬৫৮। ৬৫৯। ৬৬০। ৬৬১। ৬৬২। ৬৬৩। ৬৬৪। ৬৬৫। ৬৬৬। ৬৬৭। ৬৬৮। ৬৬৯। ৬৭০। ৬৭১। ৬৭২। ৬৭৩। ৬৭৪। ৬৭৫। ৬৭৬। ৬৭৭। ৬৭৮। ৬৭৯। ৬৮০। ৬৮১। ৬৮২। ৬৮৩। ৬৮৪। ৬৮৫। ৬৮৬। ৬৮৭। ৬৮৮। ৬৮৯। ৬৯০। ৬৯১। ৬৯২। ৬৯৩। ৬৯৪। ৬৯৫। ৬৯৬। ৬৯৭। ৬৯৮। ৬৯৯। ৭০০। ৭০১। ৭০২। ৭০৩। ৭০৪। ৭০৫। ৭০৬। ৭০৭। ৭০৮। ৭০৯। ৭১০। ৭১১। ৭১২। ৭১৩। ৭১৪। ৭১৫। ৭১৬। ৭১৭। ৭১৮। ৭১৯। ৭২০। ৭২১। ৭২২। ৭২৩। ৭২৪। ৭২৫। ৭২৬। ৭২৭। ৭২৮। ৭২৯। ৭৩০। ৭৩১। ৭৩২। ৭৩৩। ৭৩৪। ৭৩৫। ৭৩৬। ৭৩৭। ৭৩৮। ৭৩৯। ৭৪০। ৭৪১। ৭৪২। ৭৪৩। ৭৪৪। ৭৪৫। ৭৪৬। ৭৪৭। ৭৪৮। ৭৪৯। ৭৫০। ৭৫১। ৭৫২। ৭৫৩। ৭৫৪। ৭৫৫। ৭৫৬। ৭৫৭। ৭৫৮। ৭৫৯। ৭৬০। ৭৬১। ৭৬২। ৭৬৩। ৭৬৪। ৭৬৫। ৭৬৬। ৭৬৭। ৭৬৮। ৭৬৯। ৭৭০। ৭৭১। ৭৭২। ৭৭৩। ৭৭৪। ৭৭৫। ৭৭৬। ৭৭৭। ৭৭৮। ৭৭৯। ৭৮০। ৭৮১। ৭৮২। ৭৮৩। ৭৮৪। ৭৮৫। ৭৮৬। ৭৮৭। ৭৮৮। ৭৮৯। ৭৯০। ৭৯১। ৭৯২। ৭৯৩। ৭৯৪। ৭৯৫। ৭৯৬। ৭৯৭। ৭৯৮। ৭৯৯। ৮০০। ৮০১। ৮০২। ৮০৩। ৮০৪। ৮০৫। ৮০৬। ৮০৭। ৮০৮। ৮০৯। ৮১০। ৮১১। ৮১২। ৮১৩। ৮১৪। ৮১৫। ৮১৬। ৮১৭। ৮১৮। ৮১৯। ৮২০। ৮২১। ৮২২। ৮২৩। ৮২৪। ৮২৫। ৮২৬। ৮২৭। ৮২৮। ৮২৯। ৮৩০। ৮৩১। ৮৩২। ৮৩৩। ৮৩৪। ৮৩৫। ৮৩৬। ৮৩৭। ৮৩৮। ৮৩৯। ৮৪০। ৮৪১। ৮৪২। ৮৪৩। ৮৪৪। ৮৪৫। ৮৪৬। ৮৪৭। ৮৪৮। ৮৪৯। ৮৫০। ৮৫১। ৮৫২। ৮৫৩। ৮৫৪। ৮৫৫। ৮৫৬। ৮৫৭। ৮৫৮। ৮৫৯। ৮৬০। ৮৬১। ৮৬২। ৮৬৩। ৮৬৪। ৮৬৫। ৮৬৬। ৮৬৭। ৮৬৮। ৮৬৯। ৮৭০। ৮৭১। ৮৭২। ৮৭৩। ৮৭৪। ৮৭৫। ৮৭৬। ৮৭৭। ৮৭৮। ৮৭৯। ৮৮০। ৮৮১। ৮৮২। ৮৮৩। ৮৮৪। ৮৮৫। ৮৮৬। ৮৮৭। ৮৮৮। ৮৮৯। ৮৯০। ৮৯১। ৮৯২। ৮৯৩। ৮৯৪। ৮৯৫। ৮৯৬। ৮৯৭। ৮৯৮। ৮৯৯। ৯০০। ৯০১। ৯০২। ৯০৩। ৯০৪। ৯০৫। ৯০৬। ৯০৭। ৯০৮। ৯০৯। ৯১০। ৯১১। ৯১২। ৯১৩। ৯১৪। ৯১৫। ৯১৬। ৯১৭। ৯১৮। ৯১৯। ৯২০। ৯২১। ৯২২। ৯২৩। ৯২৪। ৯২৫। ৯২৬। ৯২৭। ৯২৮। ৯২৯। ৯৩০। ৯৩১। ৯৩২। ৯৩৩। ৯৩৪। ৯৩৫। ৯৩৬। ৯৩৭। ৯৩৮। ৯৩৯। ৯৪০। ৯৪১। ৯৪২। ৯৪৩। ৯৪৪। ৯৪৫। ৯৪৬। ৯৪৭। ৯৪৮। ৯৪৯। ৯৫০। ৯৫১। ৯৫২। ৯৫৩। ৯৫৪। ৯৫৫। ৯৫৬। ৯৫৭। ৯৫৮। ৯৫৯। ৯৬০। ৯৬১। ৯৬২। ৯৬৩। ৯৬৪। ৯৬৫। ৯৬৬। ৯৬৭। ৯৬৮। ৯৬৯। ৯৭০। ৯৭১। ৯৭২। ৯৭৩। ৯৭৪। ৯৭৫। ৯৭৬। ৯৭৭। ৯৭৮। ৯৭৯। ৯৮০। ৯৮১। ৯৮২। ৯৮৩। ৯৮৪। ৯৮৫। ৯৮৬। ৯৮৭। ৯৮৮। ৯৮৯। ৯৯০। ৯৯১। ৯৯২। ৯৯৩। ৯৯৪। ৯৯৫। ৯৯৬। ৯৯৭। ৯৯৮। ৯৯৯। ১০০০।

ঘটনার বিবরণ এই যে, আমি তপ্পীল উপজাতি জুজু যাইনি মঙ্গলদায়ক।

এবং সাক্ষী আঘার আপন খুড়তুতো ভাই। তাহার তপ্পীল উপজাতি লোকান্ত
সার্টিফিকেট প্রাপ্ত নাথিন হইল। আঘার ঘর ভাঙ্গিয়া লুটপাট করায় আমার
সার্টিফিকেটটি জিয়া পাইতেছি না। আসাধীরা উচ্চ বর্ণের ব্যক্তি। আমরা
স্বাক্ষরপাড়া ^{বন্দু} বসবাস করি। বেশ কিছুদিন হইতে আসাধীরা বলিতেছিল
ছোট লোকদের বসতি এবং উপজাতিদের বসতি তুলিয়া দিবে এবং প্রয়োটার
দ্বারা উক্ত জায়গায় অটোনিকা নির্মান করিয়া প্রয়োটার গিরি করিবে। আমাদিগকে
উচ্চিয়া যাইবার প্রস্তাবও দিয়াছিল। আমরা রাজী হই নাই। একারণ তাহারা
প্রায়ই আমাদের বসতিতে দলবল নইয়া আসিয়া ভয় দেখাইতে থাকে এবং বলিতে থাকে
'শানা তপ্পীল উপজাতি তোরা, বাঁকার ধারে সরকারী জায়গায় বসবাস করণা,
শহরের মধ্যে থাকা চলবে না'। আমাদের মেয়েদের প্রতিও জুলীল অষ্টভঙ্গি করিয়া
গলাগান করিতেছিল। ঘটনার পূর্ব দিন রাতে তাহারা আমাদের শয়ন সন্ধান ৬টার
মধ্যে বসতি খালি করিয়া দিতে বলে। আমরা বসতি খালি করি নাই। একারণ
ঘটনার দিন ও সময়ে আসাধীগণ একযোগে পূর্ব পরামর্শ ও প্রস্তুতি মতে নাচি, টাঙ্গি
সাবল বোম্ব প্রভৃতি যারাত্মক অস্ত্রশস্ত্র প্রস্তুতি নইয়া আমাদের বসতির উপর চড়াও হয়
এবং আসাধীরা বসতি লক্ষ্য করিয়া বোম্ব ছুড়িতে থাকে। বোম্বের আঘাতে আমি এবং
এবং সাক্ষী জখম হই এবং আসাধীদের হাতের অস্ত্রাদির দ্বারা বসতির মহিলা পুরুষ
দের প্রচণ্ড মারধোর করিতে থাকে এবং মহিলাদের উত্তর পুরুষ আসাধীরা যুখে

GOVERNMENT OF WEST BENGAL
BACKWARD CLASSES WELFARE DEPARTMENT
WRITERS' BUILDINGS
BLOCK-I 2ND FLOOR
KOLKATA-700001

Visit our Website: www.anagrasarkalyan.gov.in

MISC-2/12(NY)

47

779

No: 1951 -BCW/MR-47/2011(Pt)

Dated: 4.6.2012.

From:-

Shri S. L. Chakraborty, WBCS (Exe),
Joint Commissioner for Reservation and
ex-officio Joint Secretary to the Govt. of West Bengal.

✓ To

The Joint Secretary to the Govt. of West Bengal
Home (Special) Department, Human Rights Cell
Writers' Buildings, Kolkata-700001

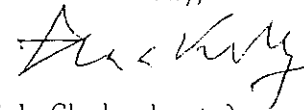
Sub: Request for furnishing Action Taken Report

Sir,

I am directed to refer to your memo no. 672(25)-HS/HRC/Misc-02/12 dated 9th may, 2012 on the above noted subject and to state that regarding Recommendation no. 5 & 7 of the Report on 'Prevention of Atrocities against SCs' by Shri KB Saxena an action taken report is enclosed herewith.

Encl: As stated

Yours faithfully,



(S. L. Chakraborty),

Joint Commissioner for Reservation &
ex-officio Joint Secretary to the Govt. of W.B.

60-5
A/S (AP)
07/4/16

Ref
S/L

Govt. of West Bengal
Home Department
Special Section
Diary No. 823 dt. 08-06-12

(116)
778

Action Taken Report regarding Recommendation no. 5 & 7 of the Report on 'Prevention of Atrocities against SCs' by Shri KB Saxena.

On Recommendation no. 5:

In West Bengal the State Level Vigilance & Monitoring Committee has been constituted vide Notification no. 3909/A-BCW/MR-31/05 dated 29.11.2011(copy enclosed). The Committee consists of Hon'ble C.M. as Chairman, Hon'ble M.L.C. of B.C.W. Department as Member, one M.P. as member, sixteen M.L.A.s as Member. Other Members are C.S. to the Govt. of W.B., Home Secy. to the Govt. of W.B., D.G. & I.G. of W.B., Director/Deputy Director, National Commission for the SCs & STs, State office, Kolkata and Secretary of B.C.W. Department as Convener. The Committee held the last meeting on 07.07.2012.

The District Level Vigilance and Monitoring Committee have been constituted in all the districts of W.B. and first meeting of the newly constituted Committees were also held in most of the districts.

On Recommendation no. 7:

The incidents of crime against SC/ST are comparatively less than other States of Country and occurrence of such incidents is not confined to a particular area.

Secretary of Backward Classes Welfare Department has been appointed as 'Nodal Officer' in terms of Rule 9 of the SC & ST (PoA) Rules, 1955.

Police Protection Cells have been constituted in West Bengal Police Directorate & Kolkata Police Directorate.

The police Administration of the State Govt. has taken initiatives to open SC & ST Protection Cell in each District/ Commissionerate. Similarly at the State Level there is SC & ST Protection Cell headed by an Officer of the rank of ADGP in CID, W.B.

Since the incident of Atrocities is less and West Bengal is also less atrocity prone there is no special police Station for SC/ST. Since, there are no specific atrocity prone areas in the State there is no Delineation of Atrocity Prone Areas. As such, no area of the State has been identified as 'atrocity prone area' or identified area'.

777

GOVT. OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE
BACKWARD CLASSES WELFARE
JALPAIGURI

Ph. No. 03561-230665/230834

Fax No. 03561-230917

email: bcujal@yahoo.in

Memo No: 3567 /PO-DWJ/BCW

Dated: 09/07/2012

To

The Jt. Secretary to the Govt. of W.B.

Home (Special) Department

Human Rights Cell

Writer's Buildings, Kolkata- 1

80-1
16/11


Sub: Action taken Report sought for by Human Rights Commission over the recommendation of K. B. Saxena's report on "Prevention of Atrocity" against Scheduled Caste.

Sir,

Enclosed please find herewith the photocopies in connection above mentioned subject as desired by you.

This is for your information and taking necessary action.

Yours faithfully


 DISTRICT MAGISTRATE
 Jalpaiguri

456 18/1/12

Ref
 19/4

77b

RECOMMENDATIONS OF THE REPORT ON
'PREVENTION OF ATROCITIES AGAINST SCs' BY SHRI KB SAXENA

Jurisdiction of Action : State Governments

S. No.	R. No.	Recommendations
1	3	To be decided and implemented by State.
2	3.1	Related to State Level
3	4	Related to State Level
4	5	District Level Vigilance & Monitoring Committee was constituted at Jalpaiguri district on 24/06/2009 and the same was again reconstituted on 02/01/2012. It has been decided that D.L.V. & M. Committee will hold meeting at least in every quarter and the proceedings will be uploaded in the website.
5	7	Related to State Level
6	8	Related to State Level
7	10.3	Related to State Level
8	10.4	No comment
9	15	Yes, atleast one women police functionary exists in every Police station in this district.
10	16	Related to Home Department
11	17	Related to State Level
12	18	Instruction has already been taken to educate them as per instruction.
13	20	Related to State Level
14	23	N.G.Os./ Human Right Activist are actively working in the field in this district.
15	24	Related to State Level
16	24.1	Related to State Level
17	25	Noted
18	30	Will be posted in the website.
19	35	Related to State Level
20	57	No Comments
21	58	Related for the District
22	59	Does not Arise
23	60	Does not Arise
24	61	Does not Arise

725

S. No.	R. No.	Recommendations
25	62	Related to Home Department
26	63	Already a service called Labour Service exist in every district which looks after.
27	65	Related to State Level
28	67	Related to State Level
29	77	Action has already been taken
30	86	Related to State Level
31	88	Related to State Level
32	96	Action will be taken as suggested
33	97	Noted
34	98	Action has already been taken
35	99	Action has already been taken
36	100	Noted
37	101	Ref. to State
38	102	Related to State Level
39	103	Already enjoy the height in this district.
40	104	Ref. to State
41	105	Ref. to State
42	107	Machines already exist to protect.
43	111	Related to State Level
44	112	Related to State Level
45	113	Will be taken up
46	114	Related to State Level/ Central Level
47	121	Related to State Level
48	130	Noted for guidance.

774

Government of West Bengal
Department of Correctional Administration
Block-B, 2nd Floor, Writers' Buildings, Kolkata-700 001

No. : 62-DCA/4M-54/10/C

Date : 11.04.2012

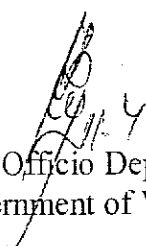
From : O.S.D. & Ex Officio Deputy Secretary to the Government of West Bengal.

To : The Joint Secretary,
Home (Special) Department,
Human Right Cell,
Writers' Buildings,
Kolkata-1.

Sub : Action Taken Report sought for by NHRC over the recommendation of K.B. Saxena's report on 'Prevention of Atrocities against Scheduled Castes'.

The undersigned is directed to refer to his memo no. 407(47)-H.S.-HRC/Misc-02/12 dated 28.03.2012 on the captioned subject and to enclose herewith Action Taken Report of this department, as called for in his letter under reference, for his appraisal.

Encl. : As stated.


O.S.D. & Ex Officio Deputy Secretary
to the Government of West Bengal

Govt. of West Bengal
Home Department
Special Section
Marv No. 431 dt. 12/4/12

Ref
12/4

Government of West Bengal
Department of Correctional Administration
Block-B, 2nd floor, Writers' Buildings, Kolkata-1

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No.2829-DCA/4M-54/10/C

Date: 13.03.2012

From: Joint Secretary to the
Government of West Bengal

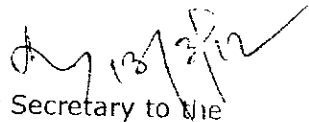
To: Joint Secretary to the
Government of West Bengal
Home (Special) Department,
Human Rights Cell,
Writers' Buildings, Kolkata-1.

Sub: Action taken report sought for by National Human Rights
Commission over the recommendation of K. B. Saxena's report on
"Prevention of Atrocities against Scheduled Castes".

The undersigned is directed to refer to his memo. No.244(27)-HS-HRC/MISC-
02/12 dated 01.03.2012 on the captioned subject and to enclose herewith action taken
report of this Department, as called for in his letter under reference, for his appraisal.

Receipt of the memo. along with enclosure may kindly be acknowledged in due
course.

Encl: As stated.


Joint Secretary to the
Government of West Bengal.

o/e

KM

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**PARAWISE REPLY OF DEPARTMENT OF CORRECTIONAL
ADMINISTRATION, GOVT. OF WEST BENGAL TO THE
RECOMMENDATIONS OF THE REPORT ON 'PREVENTION OF
ATROCITIES AGAINST SCs' BY SHRI KB SAXENA**

Jurisdiction of Action : State Governments

Recommendations			DEPARTMENTAL REPLY
S.No.	R.No.		
1.	3	Training of Officials - A 3-tier training programme for police and civil functionaries engaged in the implementation of laws and regulatory measures, which have a bearing on atrocities committed on SCs, may be implemented. The first tier of training may be imparted by National Police Academy and Lal Bahadur Shastri National Academy of Administration to cover only trainers from each State. The second tier training may be organized by a State Training Institution identified for this purpose by each State Government to cover officers of level of DSPs, SDMs, ADMs, etc. The third tier of training would deal with other civil and police officers at the lower level. This training may be organized by the DMs and SPs of the concerned Districts. The design and syllabi of training for the three training courses may be approved by the National Human Rights Commission.	The matter does not concern this Deptt.
2.	3.1	An Annual Workshop of DMs and SPs on implementation of these laws may be organized in the State's Administrative Training Institute where the State Home and Social Welfare Secretaries and DGPs may interact with participants on the whole range of issues concerning the subject and specifically to identify problems experienced by them in investigation and trial of cases of atrocities; those experienced by victims and impact of measures undertaken to prevent recurrence of such incidents. Presiding officers of courts dealing with atrocities cases may be invited to these workshops to lecture on the shortcomings in investigation leading to acquittal. Based on this feedback, State Governments may take necessary corrective steps expeditiously to improve the administration of these laws.	The matter does not concern this Deptt.
3.	4	States need to constitute exclusive special courts for dealing with atrocity cases in districts where volume of such cases is large. Special public prosecutors for this work may be selected on the basis of their competence and commitment and their level of remuneration should be adequate to sustain their interest in work. National Human Rights Commission may lay down norms for such selection to improve the level of motivation and performance.	The matter does not concern this Deptt.
4.	5	State level and district level vigilance and monitoring committees may meet regularly as per prescribed provisions. Human rights organizations and activists working for and with Scheduled Castes may be involved in their deliberations as members/invitees. Their proceedings may be adequately publicized and also placed on the website of the State Governments. National Human Rights Commission may suggest that State Home Minister and SC Welfare	The matter does not concern this Deptt.

77/57/34

		by the competent authority and officially pass it on to the concerned authority with a copy to the District Magistrate for taking up necessary investigation. This arrangement may be adequately publicized in SC habitations of the block.	
12.	18	Self-help groups of SC women should be formed in each village with sizeable SC population, in atrocities prone areas to start with and to other areas subsequently. These groups, apart from being mobilized for activities relating to thrift, credit and development may also be given elementary legal training along with sessions on confidence building which equips them with knowledge and strength to take up cases of violence and discriminations against SC women with Police/Civil functionaries and provide emotional support to the victims in situations of crisis. At least one or two women in each group may be specifically trained to draft complaints on behalf of the victims and despatch them to competent authorities and Human Rights organizations/activists, if any. Ministry of Social Justice and Empowerment may include this measure as a part of activities for administration of SCs/STs (Prevention of Atrocities) Act, 1989.	The matter does not concern This Deptt
13.	20	National Human Rights Commission with the help of State Governments and Human Rights organizations should identify at the level of each district, where atrocities against SC women occur, a women's organization or its branch, a lawyer/ lawyers, human rights activist/ activists or welfare agency/ agencies, social worker, who can be contacted by victims or members of her family in cases of complaints regarding gender related violence where the competent authorities do not respond or have shown obvious bias in dealing with it. The identified agency may take up the matter with the competent authority if the complaint has not been registered or is not being investigated properly. It may also, where necessary, take up the matter with an appropriate State or a National Commission (Human Rights/ SC&ST/Women).	The matter does not concern This Deptt
14.	23	National Human Rights Commission with the help of State Governments and human rights organizations may identify at the level of each district, a NGO, human rights activist or an organization with empathy for SCs which can be approached in case of custodial violence or any other atrocity by the victim's family or well wisher for help in taking up the matter with the competent authority and informing the National/State Human Rights Commission so that process of enquiry is initiated expeditiously.	The matter does not concern This Deptt
15.	24	State Governments reporting a large number of cases of violence in judicial custody may constitute an ombudsman (Committee) headed by a retired judicial officer, with an eminent lawyer, NGO representative/social activist working for Dalits, public-spirited citizen and retired civil/police officer with high reputation which may be utilized by National Human Rights Commission to look into cases of custodial atrocities where prima facie State's version does not satisfy.	The matter does not concern This Deptt

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		programme should provide information on whom the women affected by the system, potential victims and their guardians should approach for seeking intervention of the Government. The temple priests should be targeted in this campaign for conveying the message that they incur criminal liability in encouraging or conniving at this practice. NGOs and social activists should be actively involved in this campaign.
22.	59	Intensive survey should be carried out by the concerned State Governments. in their respective areas to identify 'Devdasis' who have not yet been liberated from the practice as also those who have abandoned this practice but have not yet been brought within the ambit of rehabilitation. This task may be accomplished with the help of NGOs, Village Panchayats, women activists and social workers. The rehabilitation of such Devdasis may be taken up most expeditiously and completed within a specified time frame. The National Commission of Women may monitor this.
23.	60	The pattern and contents of the rehabilitation programme for Devdasis may be completely overhauled so as to incorporate the following : An integrated package which includes inputs of poverty alleviation, housing, health, nutrition for children, drinking water, education, PDS, Social security, etc., through appropriate convergence of existing programmes. Confidence building measures Special efforts aimed at saving the girl child of Devdasis from falling into this practice and removal of stigma from their children in schools. The liberated Devdasis should not be subjected to loan burden in the pattern of rehabilitation worked out for them. There should be a single window delivery of various admissible benefits to remove bureaucratic red tape and other hassles. The entire programme implementation should be entrusted to a single organization with a full time functionary at the State level executing it.
24.	61	The liberated Devdasis may be organized into a Society at the District level. The Society may be associated with the entire programme concerning Devdasis and some components of programmes may be entrusted to it for implementation as well. An apex level organization at the State level headed by Secretary, Woman and Child Development may coordinate the work of District level societies. This society should also liaise with Government agencies to sort out problems of their members and also ensure that ineligible persons do not corner benefits meant for genuine Devdasis.
25.	62	A Police Task Force should be set up in each concerned State Government to investigate complaints of trafficking in women and children. This Task Force should thoroughly investigate cases where Devdasis and/or their daughters have been pushed into brothels. It should build up information on agents, middlemen, religious priests

The matter does not concern this Dept.

The matter does not concern this Dept.

The matter does not concern this Dept.

The matter does not concern this Dept.

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30.	86	Ministry of Social Justice and Empowerment in cooperation with Ministry of Labour may identify occupations where SC migrant labourers are employed as bonded Labour or child labour and assist National Human Rights Commission in their intensive inspection for their identification, release and rehabilitation by the State Governments.
31.	88	A labour catchment area development programme may be initiated to target those areas which push a large number of labourers to other States in search of work. Appropriate package of development measures may be implemented to remove conditions which force labourers from these areas to migrate. Ministry of Social Justice and Empowerment with the help of Ministry of Labour may identify such areas from where SC labour migrates, get projects prepared and pro-actively work to get them included in the Special Component Plan of the concerned State Governments and sectoral programmes of concerned Ministries for implementation.
32.	96	Where SC beneficiaries have been distributed land under any programme but they have not been given formal possession of it, possession may be delivered to them in respect of such land and entry to this effect may be made in relevant revenue records. Contentious cases should be sorted out within a time frame and those which are pending in courts should be expeditiously fought out at the State's cost.
33.	97	Where SCs are cultivating land which belongs to the Government/ Gram Sabha/ Panchayat, etc., for which they have not got ownership rights, such ownership may be conferred on them in accordance with the provisions of law, rules or the Government instructions pertaining to such lands in the concerned State.
34.	98	Where SCs are working as insecure tenants or share croppers their status may be entered in the revenue records to facilitate security of tenure and protection against arbitrary eviction in accordance with provisions contained in the relevant Land Reform laws of the State.
35.	99	Government land, Bhoodan land and surplus ceiling land available for distribution but not yet allotted may be distributed to eligible SCs (also STs as per priorities laid down in respective States) so that they are helped to disengage themselves from their traditional degrading occupations.
36.	100	Top priority should be given to get expeditious court decisions on huge area of surplus ceiling land which is locked in litigation so that it is available for distribution to SCs and other poor.
37.	101	In cases where non-Scheduled Caste persons have encroached upon the land which are owned/ cultivated by members of SCs, action may be taken to restore these lands to them. In case of litigation, either the State Government should fight out the case or provide legal aid to the affected SCs.
38.	102	States may also make provisions in their Land Reforms Laws which

The matter does not concern this Dept.

The matter does not concern this Dept.

The matter does not concern this Dept.

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The matter does not concern this Dept.


46.	114	Ministries of Social Justice and Empowerment / Tribal Affairs may sponsor research studies on various problems relating to DNTs (of specific tribes/ communities, where necessary) to obtain valuable insights and necessary inputs concerning them for undertaking policy interventions on their upliftment, destigmatization and mainstreaming.
47.	121	Similar exercise should be carried out by the State Governments in respect of the reserved posts under them and their PSUs, etc. where reservation is applicable.
48.	130	Under-utilization, diversion and misutilization of funds allocated for SC development under SCP and Sectoral Schemes in various States is emerging as a matter of serious concern. Planning Commission should collect details of these features state-wise and arrange discussion with defaulting States and work out strong measures to stop diversion and misutilization of funds and promote their full and proper utilization. It should devise effective mechanisms such as punitive financial consequences which create adequate pressure on State Governments against repetition of these practices. National Commission for SCs and STs may visit defaulting States for discussion to accelerate the pressure. Ministry of Social Justice and Empowerment may monitor the impact of these measures with the help of competent research organisations.

The matter does not concern this Deptt.

The matter does not concern this Deptt.

The matter does not concern this Deptt.

768


 Jt. Secretary to the
 Govt. of West Bengal
 Department of
 Correctional Administration.

932

By Speed Post

**GOVERNMENT OF WEST BENGAL
HOME DEPARTMENT
HUMAN RIGHTS BRANCH
WRITERS' BUILDINGS, KOLKATA - 700 001**

No.76-HS/HRC/Misc-02/12,

Dated, Kolkata, the 11th January, 2013.

From: Sri M.K. Kundu,
Joint Secretary to the
Government of West Bengal.

N.H.R.C.
C.R. UNIT
19 JAN 2013
12767
P. No.

To: Sri Rajiv Sharma,
Secretary General,
National Human Rights Commission,
Faridkot House, Copernicus Marg,
New Delhi - 110 001.

Sub: Action Taken Report sought for by National Human Rights Commission over the recommendation of K.B. Saxena's report on "Prevention of Atrocities against Scheduled Castes".

Ref: D.O. No.20/1/2004-PRP&P, dt.04.01.2012 of the Commission.

Sir,

In continuation of this Department's earlier letter No.1630-HS/HRC/Misc-02/12, dt.18.10.2012, I am directed to send herewith the copy of the Action Taken Report sent by the District Welfare Officer, Purba Medinipur vide No.1041/BCW/Purba Medinipur, dt.23.11.2012 for favour of the kind perusal of the Commission.

Yours faithfully,

[Signature]
[M.K. Kundu]
Joint Secretary

PS to SG - on leave
23/1/13
831/DS/A

21/1/13
PS to SG
Boag

Acc
21/1/13
SM
28/1
PRP&P

434 PRP/OA
29/1/13

39/1/13
21/1/13

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Government of West Bengal
Office of the District Welfare Officer
Backward Classes Welfare
Purba Medinipur

Ph & Fax: 03228-263955

Email: dwobcw_pumid@gmail.com

Memo No. 1041 / BCW/ Purba Medinipur

Date: 23/11/2012

To
The Joint Secretary, to the Govt. of West Bengal,
Home (Special) Department
Human Rights Cell,
Writers' Buildings,
Kolkata- 700001.

Sub: Furnishing of action taken report over the recommendation of K.B. Saxena's report on "Prevention of Atrocities Against SCs".

Ref : This office Memo No.776/BCW/Pu-Mid. Dated-03/09/2012 and your Memo No.1846(8)-HS/HRC/Misc. 02/12 Dated-22/11/2012.


Sir,

With reference to the above, this is to inform you that the report in question has already been sent to you as per this office Memo No. noted above, copy of which enclosed herewith.

However, a copy of the report which was sent earlier is enclosed herewith for favour of your information and taking necessary action please.

Encl:- As stated above.

Yours' faithfully,


District Welfare Officer
Backward Classes Welfare
Purba Medinipur

Handwritten notes:
H.A. (JK)
Very imp. Very early.
12/12/12

Govt. of West Bengal
Home Department
Special Section
Marv No. 1968 dt. 12-12-12

Government of West Bengal
Office of the District Magistrate
(Backward Classes Welfare)
Purba Medinipur

Ph. & Fax: 03228-263955

Email: dwobcw.pumid@gmail.com

Memo No. 776 / BCW/ Purba Medinipur

Date: 03/09/2012

To
The Joint Secretary to the Govt. of West Bengal,
Home (Special) Department,
Human Rights Cell,
Writers' Buildings,
Kolkata-700001.

Sub: Action taken Report over the recommendation of K.B.Saxena's report on "Prevention of Atrocities against Schedule Castes".

Ref: Your Memo No.1276(9)-HS/HRC/Misc-02/12, Dated-13/08/2012 addressed to the District Magistrate, Purba Medinipur.


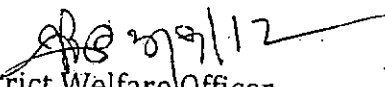
Sir,

With reference to the above, this is to inform you that the required report as sought for by National Human Rights Commission over the recommendation of K.B.Saxena's report on "Prevention of Atrocities against Scheduled Castes" has already been sent to the Joint Commissioner for Reservation and Ex-officio Joint Secretary to the Govt. of West Bengal, Backward Classes Welfare Department vide this office Memo No.706/BCW/Pu-Mid. Dated 07/08/2012, through special messenger.

However, copy of the said report is enclosed herewith for favour of your information and taking necessary action.

Encl: As stated above.

Yours faithfully,

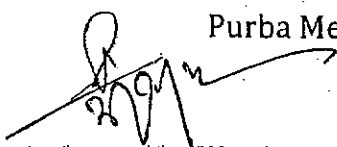
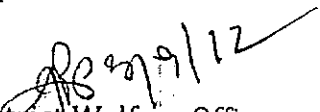


District Welfare Officer
Backward Classes Welfare
Purba Medinipur

Memo No. 776/1(1) / BCW/ Purba Medinipur

Date: 03/09/2012

Copy forwarded for favour of information to: -

The Additional District Magistrate (H), Purba Medinipur.



District Welfare Officer
Backward Classes Welfare
Purba Medinipur

929

Government of West Bengal
Office of the District Magistrate
(Backward Classes Welfare)
Purba Medinipur

Ph. & Fax No.-03228-263955

Email: dwobcw.pumid@gmail.com

Memo No. 706 /BCW/Pu-Mid.

Dated:- 07/08/2012

To,
 The Joint Commissioner for Reservation &
 Ex-officio Joint Secretary to the Government of West Bengal,
 Backward Classes Welfare Department,
 8 Writers' Buildings,
 Kolkata-700001

Sub: Furnishing of action taken report over the recommendation of K.B. Saxena's report on "Prevention of Atrocities Against SCs".

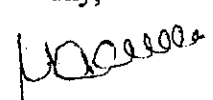
Ref.: Your Memo no. 1952(38)-BCW/MR-47/2011(Pt), Dt-04/06/2012.

Sir,

With reference to the above, action taken report of Recommendation nos. as mentioned by you are furnished below for favour of your information and taking necessary action :-

Recom mendati on No.	Action Taken
3.1	Annual workshop of DMs and SPs on implementation the laws may be organized by the State Government at State level.
5	District level vigilance and monitoring committee of the district has been re-constituted on 04/01/2012 and 1 st meeting of the committee held on 19.04.2012. Next meeting will be held immediately.
7	This district has no atrocity prone area.
8	State Government may institute an Annual Award for the police station/
10.3	Necessary direction may be issued by the competent authority.
10.4	Instructions of the National Human Rights Commission would be followed.
15	The district has no atrocity prone area. SP, Purba Medinipur is being requested to depute Woman Police Officer/ Women Police or Civil functionary may accompany the male police officer / officers during investigation of complaints of violence against S.C woman.
16	S.P., Purba Medinipuris being requested to take necessary steps for setting-up woman police station at district level.
18	There is no atrocities prone area in the district. SHG have been formed with SC/ST/OBC/General Caste woman in each G.P/P.S.
20	Steps to be taken as and when necessary and as per direction of the state Government.
23	-do-
25	S.C. population of the district is 14.466% as per 2001 census. As such cell has not yet been created.
30	The matter related to state and central level.
35	The matter is not related for the district.
59	There is no 'Debdasis' in the district.
60	Not applicable for the district.
61	Not applicable for the district.
62	Not applicable for the district.

Yours faithfully,


 Addl. District Magistrate (G)
 Purba Medinipur

By Speed Post

GOVERNMENT OF WEST BENGAL
HOME DEPARTMENT
HUMAN RIGHTS BRANCH
WRITERS' BUILDINGS, KOLKATA - 700 001

No.244 HS/HRC/Misc-02/12,

Dated, Kolkata, the 6th February, 2013.

From: Sri G. Bhattacharya,
Special Secretary to the
Government of West Bengal.

N.H.R.C.
C.R. UNIT
19 FEB 2013
28741
Dy No ..

To: Sri Rajiv Sharma,
Secretary General,
National Human Rights Commission,
Faridkot House, Copernicus Marg,
New Delhi - 110 001.

Sub: Action Taken Report sought for by National Human Rights Commission over the recommendation of K.B. Saxena's report on "Prevention of atrocities against Scheduled Castes".

Ref: D.O. No.20/1/2004-PRP&P, dt.04.01.2012 of the Commission.

Sir,

In continuation of this Department's earlier letter No.76-HS/HRC/Misc-02/12, dt.11.01.2013, I am directed to send herewith the copy of the Action Taken Report sent by the Addl. District Magistrate, Darjeeling vide Memo No.04/1(1)/SC/ST/OBC, dt.04.01.2013 for favour of the kind perusal of the Commission.

Yours faithfully,

[Signature]
06/02/13
[G. Bhattacharva]
Special Secretary

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Government Of West Bengal,
Office Of The District Magistrate Darjeeling,
SC/ST/OBC Department.

Memo. No 04/10/SC/ST/OBC,

dated 04-01-2013.

To
Shri M.K. Kundu,
Joint Secretary to The Govt. Of West Bengal,
Home (Special) Department, Human Rights Cell,
Writers Buildings-Kolkata-700 001.

Sub :- Action taken report sought for by National Human Rights Commission over the recommendation of K.B. Saxena's report on (Prevention of Atrocities) Act against Scheduled Casts.

Ref :- No. 2444(27)-HS/HRC/Misc-02/12, No 606(25)-HS/HRC/Misc 02/12 dt. 26.4.2012 and no. 672(25)-HS/HRC/Misc-02/12 dt. 09.05.2012.

Kindly find enclosed herewith the list of the xerox^{copies} being forwarded by the Superintendent Of Police, Darjeeling over the issue of Prevention of Atrocities Act upon the Scheduled Casts, which have been Registered the case and duly ended in Charge Sheet and Final Report Of Mistate of Fact.

This is for favour of your kind perusal and information.

HA
JG
10/1
Enclo:- As stated.

[Signature]
4/1/13
Addl. District Magistrate,
Darjeeling.

Office of the
Superintendent of Police
Darjeeling

Memo. No. 6139 /E-Rdr.

Dated 24/12/2012

From : The Superintendent of Police,
Darjeeling.

To : The District Magistrate,
Darjeeling.

Sub : Prevention of Atrocities against Scheduled Castes.

Ref : Your office Memo. No.273/1(1)/SC/ST/OBC Dated 13.12.2012.

Kindly find enclosed herewith the list of cases reported under SC/ST
(Prevention of Atrocities) Act for the period from January 2012 to November 2012 as
desired under reference.

Encl : As stated above.

Superintendent of Police
Darjeeling
[Signature]

[Handwritten notes]
1/1/12
2/1/12

CASES OF SC/ST (POA) ACT FOR THE PERIOD FROM JANUARY TO
NOVEMBER 2012

- (1) Reference Naxalbari P.S. Case no - 56/12 Dated - 31.3.2012 U/S 3(1)(ii)(v) of The Schedule Caste and The Schedule Tribes (Prevention of Atrocities) Act, 1989. was started and the brief fact of the case is that on 31.3.2012 received a written complaint from one Shri Sudhram Oraon, S/O Late Bidhai Oraon of Pacca Line, Naxalbari T.E., P.S.-NXL, Dist-DJG. to the effect that three persons namely (1) Ranjit Roy, S/O Late Anil Roy, (2) Sudhan Singha, S/O Late Jangoy Singha and (3) Selen Roy, S/O not noted all of Bengaijote, P.S.-NXL, Dist-DJG had forcefully occupied his piece of land measuring 192 decimal at Mouza Dhakua and restrained him to enter there as well as restrained him to plough the same. They have also affixed flag of Congress party in the said land. Arrest :- NIL. CI Bagdogra are supervised the case locally. The case has been ended in FRMF. Vide Naxalbari P.S. F.R.M.F. NO. 30/12 DT. 31.5.2012.
- (2) Reference Naxalbari PS Case no 89/12 Dated 20.05.12 U/S 376(2)(f)/506 IPC RAW Sec 3(Xii)The SC & ST (prevention of Atrocities)Act. This case was started over the written complaint of one Smt. Fulmaith Gore of Belgachi T.E, P.S - Naxalbari, Dist- Darjeeling. The brief fact of the case is that on 20.05.2012 received a complaint from Smt. Fulmaith Gore of Belgachi T.E that her minor daughter namely Preeti Gore (11) was raped by one Bishal Goala (17) of same locality at ORID Tea Garden area on 12.05.2012at 16.00 hrs.Arrest: - 01 (One) Juvenile conflict with law was taken in to safe custody and produced before JJB Darjeeling. Dy. SP Siliguri and C.I. Bagdogra supervised the case locally. The case has been ended in Charge sheet vide Naxalbari P.S. C.S. No. 78/12 dated 7.7.2012 against 1 person.
- (3) Reference Kurseong PS Case No - 87/12 dated 13.6.12 U/S 493/376/506 IPC. Added sec. 3(i)(x)(xii) of SC & ST POA Act, 1989. This case was started over the complaint of Susti Sushila Oraon D/O Lt. Agna Oraon of Paina Kumari jore, PO Simulbari, PS Kurseong, Dist. Darjeeling. The brief fact of the case is that she was having an love affairs with one Nandu Goswami S/O Lt. Nil Madhab Goswami of Satbhaiya, PS Naxalbari, Dist. Darjeeling since four years. During their affairs Nandu Goswami had made sexual relationship with the complainant / victim on the false pretext of marriage. At least when sushila Oraon talked to him about their marriage in absence of her parents at her home, Nandu Goswami refused it and also he threatened with dire consequences. Arrest - 01(one). The case has been ended in Charge sheet vide Kurseong P.S. C.S. No. 94/12 dated 10.9.2012 against 1 accused person. IC Kurseong PS supervised the case locally.
- (4) Reference Naxalbari ps case no 112/12 dated 13.07.12 u/s 376 IPC RAW Sec. 3(i)(xii) of SC & ST (Prevention of Atrocities)Act. Complainant: - Kumari Babita Bara D/O Shri Bartu Bara, of Merry View T.E, PO- Hatighisa, P.S - Naxalbari, Dist- Darjeeling. Case details: - The complainant having love affairs with one Tipan dey s/o shri tapan dey of same locality since one & half yrs. in course of which tipan dey physically intimated (raped) the complainant for several occasion in a bamboo bush situated to the river of merry view t.e. since after few days the complainant realised that she is pregnant and she appised tipan dey to marry her but he refused to marry her and also declined about any physical relation with the complainant. The complainant belongs to Schedule cast community but the accused person belongs to general cast. hence, Sec 3(i)(xi) of SC & ST (Prevention of Atrocities) Act. Was added. Dy S.P (Town) Siliguri. Arrest: - 01(One). The principal accused was arrested. Dy. S.P. Siliguri and C.I. Bagdogra supervised the case locally. The case has been ended in Charge sheet vide Naxalbari P.S. C.S.-No: 89/12 dated 15.9.2012 against 1 accused person.

(5) Reference Jorebungalow PS case no - 15/12 dated 22.07.12 U/S 363 IPC R/W Sec. 3(i)(xi) of SC & ST (Prevention of Atrocities) Act 1989 - Sri P. Majumder, Dy S.P (Traffic) Siliguri. Complainant: - Sri Rupdas Saibo S/O Sanil Saibo of Deshbandhu Para, PS- NXL, DJG Case details: - on 18.7.12 at 12.30 hrs. received a written complaint from one Rupdas Saibo s/o Sanil Saibo of Deshbandhu Para PS Jorebungalow to the effect that on 15.7.12 one Swarup Ghosh of Babu Para forcefully kidnapped her daughter namely Nandini Saibo (17) on way to her tuition from her residence. Arrest: - Nil (The young girl was recovered). Investigation is proceeding. Dy. S.P. Siliguri supervised the case locally.

(6) Reference Jorebungalow PS Case No. 47/12 dated 17.8.12 U/S 3(i) (v) (x) of SC / ST (P.O.A.) Act, (S.R.N.) 39/12) This case was started on the written complaint of one Shri Deepak Shankar @ Kani S/O Lt. Bai Ram Shankar @ Kani of mali Busty Ringrong T.E. PO Bonada PS Jorebungalow, dist. Darjeeling. The brief fact of the case is that on 15.8.12 at in between 21.00 hrs to 01.00 hrs the complainant neighbor namely Kamal Bahadur Mukhia S/O Lt. Ishimal Mukhia of same location while the complainant was in his house having rest the said accused Kamal Bahadur Mukhia started abusing him and shouted and saying him to Kani to Sarojat - fo Kani Ko Saran lai katchu". You scheduled caste you lower caste family will be murdered and shouted till 01.00 hrs in the morning the local people namely Shyambar Rai S/O Lt. Ishimal Rai, Pranay Biswakarma S/O Debraj Biswakarma and Bhujang Rai S/O R.M. Rai are witnessed in this incident the complainant below scheduled caste category with intent to humiliate the members of scheduled caste violating the norms of SC/ST prevention of Atrocities Act 1989. FIR named accused person arrested and forwarded to the Lt. C.I.M. Camp Darjeeling. The case has been ended in Charge sheet vide Jorebungalow P.S. C.S. No. 35/12 dated 1.8.2012 against 1 accused person. CI Sadar supervised the case locally.

(7) Reference Kalimpong P.S. case No. 114/12 dated 02.10.2012 U/S 498A IPC R/W Sec. 3 (V)(VIII) (X) of S.C. & S.T. (POA) Act 1989 has been started over the complaint of Mrs. Jeeva Lepcha W/O Sandeep Tshering Lepcha of Chest Clinic compound, P.S. Kalimpong that the complainant was married to Sandeep Tshering Lepcha S/O Tashi Tshering Lepcha on 06.06.2011 and after the marriage she has been subjected to mental and physical torture by her husband and other in-laws. Her mother-in-law Renu Pradhan did not allow her to cook in the house on the ground that she belongs to S.T. community and Consider by inferior. The case has been ended in Charge sheet vide Kalimpong P.S. C.S. No. 89/2012 dated 2.10.2012 against 5 accused persons. Addl. S.P. Kalimpong supervised the case locally.

(8) Reference Phansidewa P.S. case No. 387/12 dated 07.11.2012 U/S 341/324/307/379/506/24 IPC R/W Sec. 3 of SC & ST (Prevention of Atrocities) Act, 1989 has been started over the complaint of Harish Chandra Mochi S/O Lt. Premal Mochi of Vivekananda Pally, Bidhanagar, P.S. Phansidewa, Darjeeling. On 03.11.2012 at about 11.00/11.30 hrs. while the complainant was proceeding towards Chikanmati from Dadharugan and reached at Bhatigach one Md. Gulam alongwith his three brothers and others, all of Bhatigach dandned the complainant and hit him by sharp cutting weapon and taken away Rs. 4900/- and mobile handset. As a result he sustained grievous injury and the accused persons left him at that place. The local people rescued him and admitted at Bidhanagar Hospital. Arrested. The case is under investigation. C.I. Naxalbari supervised the case locally.

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